

Reserve Bank of India /भारतीय रिजर्व बैंक Estate Department / संपदा विभाग Kolkata / कोलकाता

Notice inviting e-Tender (only through e-tendering)

Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata

- 1. E-Tenders in two parts (Part-I and II) are invited for Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata. The work is estimated to ₹20 lakh and is to be completed within 35 days reckoned from the 10th day of issue of work order.
- 2. E-Tender documents will be available at **MSTC** website i.e., www.mstcecommerce.com/eprocn on December 24, 2025. This e-Tender needs to be mandatorily filled up / online submission through MSTC website i.e., www.mstcecommerce.com/eprocn. Last date for filing up and submitting the e-Tender is up to 15:00 Hrs. on January 06, 2026. Part I of the e-Tender will be opened on January 06, 2026 at 15:30 Hrs. Detailed guideline on the process to submit e-Tender by the vendors have been mentioned in the Schedule of Tender (SOT) and Important instruction for e-procurement. After scrutiny of part I of the e-Tender document along with supporting documents, if any of the contractors is not found to possess the required eligibility, their e-Tenders will not be accepted by the Bank for further processing.
- 3. Filled and signed Tender documents (i.e., Part-I only) in prescribed form shall be uploaded on MSTC website. Part-I of the e-Tender will contain the Bank's standard technical and commercial conditions for the proposed work and Tenderers' covering letter. The applicants / Tenderers have to upload all annexure / documents mentioned in the tender through above cited website.
- 4. The Bank shall obtain reports on past performance of the tenderer from his clients and bankers. The Bank shall evaluate the said reports before opening of the Part II

of the tenders. If any tenderer is not found to possess the required eligibility for

participating in the tendering process at any point of time and/or his performance

reports received from his clients and/or his bankers are found unsatisfactory, the Bank

reserves the right to reject his offer even after opening of Part - I of the tender. The

Bank is not bound to assign any reason for doing so.

5. The Bank is not bound to accept the lowest e-tender and reserves the right to accept

either in full or in part any e-Tender. The Bank also reserves the right to reject all the

e-Tenders without assigning any reason therefore.

Place: Kolkata.

Date: December 24, 2025

Regional Director

Kolkata Regional Office

SCHEDULE OF TENDER (SOT)

a.	e-Tender no.	RBI/Kolkata Regional Office /Estate /24
		/25-26/ET/754[DSITC AC COMMUNITY
		HALL-SLSQ]
b.	Name of Work	Design, Supply, Installation, Testing and
		Commissioning of Ductable type Split
		Air-Conditioner in the Community Hall at
		Bank's Staff Quarters, Salt Lake, Kolkata
C.	Mode Of Tender	e-Procurement System
		(Online Part I - Techno-Commercial Bid
		and Part II - Price Bid through
		(www.mstcecommerce.com/eprocn)
d.	Publication of NIT by intimation	December 24, 2025
	through e-mail to the empanelled	
	bidders, Bank's website and e-	
	procurement portal and uploading	
	tender on the e-procurement portal	
	www.mstcecommerce.com	
e.	Availability of tenders for viewing	From December 24, 2025
f.	Date and Time of the Pre-Bid	December 29, 2025 at 15:30 hrs.
	Meeting	
g.	Publication of minutes of pre-bid	December 30, 2025
	meeting / addendum, if any	
h.	Estimated Cost of the Work	₹20 lakh
i.	Earnest Money Deposit (EMD)	Nil
j.	Last Date & Time of Submission of	NA
	EMD	
k.	Online bidding starts	December 30, 2025 from 17:00 hrs.
		onwards
I.	Date & Time of closing of online e-	January 06, 2026 at 15:00 hrs.
	tender for submission of techno-	
	commercial bid and financial bid	

m.	Date & time of opening of Part I (i.e.	On or after 15:30 hrs., January 06, 2026
	Techno -commercial bid)	
n.	Date & time of opening of Part II (i.e.	Part II of the tender will be opened on the
	Financial bid)	same day or on subsequent date of
		opening of part-I which will be intimated
		to the bidders in advance.
0.	Transaction Fee	Charges for participation in e-
		procurement will be made to M/s MSTC
		Ltd. Through MSTC
		Gateway/NEFT/RTGS in favour of
		MSTC Limited or as advised by M/s
		MSTC Ltd.
p.	Tender Fees for download from	Nil
	portal	



RESERVE BANK OF INDIA

ESTATE DEPARTMENT KOLKATA

e-TENDER FOR

Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata.

PART-I

(Techno-Commercial Bid)

Name of Bidder	 	
Address	 	
Date of Pre-Bid meeting:		
_		
Due Date of Submission:		

a.	e-Tender no.	RBI/Kolkata Regional Office /Estate /24 /25-26/ET/754[DSITC AC COMMUNITY HALL-SLSQ]
b.	Mode Of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through (www.mstcecommerce.com/eprocn)
C.	Publication of NIT by intimation through e-mail to the empanelled bidders, Bank's website and e-procurement portal and uploading tender on the e-procurement portal www.mstcecommerce.com	December 24, 2025
d.	Availability of tenders for viewing	From December 24, 2025
e.	Date and Time of the Pre-Bid Meeting	December 29, 2025 at 15:30 hrs.
f.	Publication of minutes of pre-bid meeting / addendum, if any	December 30, 2025
g.	Estimated Cost of the Work	₹20 lakh
h.	Earnest Money Deposit (EMD)	Nil
i.	Last Date & Time of Submission of EMD	NA
j.	Online bidding starts	December 30, 2025 from 17:00 hrs. onwards
k.	Date & Time of closing of online e- tender for submission of techno- commercial bid and financial bid	January 06, 2026 at 15:00 hrs.
I.	Date & time of opening of Part I (i.e. Techno -commercial bid)	On or after 15:30 hrs., January 06, 2026
m.	Date & time of opening of Part II (i.e. Financial bid)	Part II of the tender will be opened on the same day or on subsequent date of opening of part-I which will be intimated to the bidders in advance.
n.	Transaction Fee	Charges for participation in e- procurement will be made to M/s MSTC Ltd. Through MSTC Gateway/NEFT/RTGS in favour of MSTC Limited or as advised by M/s MSTC Ltd.
0.	Tender Fees for download from portal	Nil

DISCLAIMER

Reserve Bank of India, Estate Department, Kolkata has prepared this document to give background information on the work to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believe it to be in order, neither Reserve Bank of India nor any of its authorities or any of their respective officers, employees give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not rely only on the information provided by RBI in submitting the Tender. The information is provided on the basis that it is non – binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

Reserve Bank of India reserves the right not to proceed with the work or to change the configuration of the work, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest.

No reimbursement of cost of any type will be paid to persons or entities expressing interest. Any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website and will not be published in the newspaper.

Important Note

THIS IS A LIMITED TENDER ENQUIRY ONLY THOSE BIDDERS/VENDORS WHO ARE EMPANELLED AS VENDORS WITH RBI FOR SUCH WORKS GIVEN BELOW UNDER THE TRADE – HVAC(Heating, Ventilation and Air-conditioning) WORKS, CATEGORY – ₹ 10 Lakhs to ₹ 25 Lakhs OF LIST OF EMPANELLED VENDORS FOR THE PERIOD 2024 - 27 ARE ELIGIBLE TO PARTICIPATE IN THIS TENDER .BIDDERS ARE ADVISED TO CHECK THEIR ELIGIBILITY FOR THIS TENDER BEFORE PARTICIPATING

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Section I

Form of Tender/Bid

Regional Director Reserve Bank of India Estate Department Kolkata-700001 Place: Date:

Dear Sir,

Having read and examined the Notice Inviting tender, specifications, schedule of quantities, various schedules, General conditions of contract and clauses, Special conditions of contract, General rules and instructions to bidders and all other contents in the tender document for the work specified in the memorandum hereinafter set out and having examined the site of the works and having acquired the requisite information relating thereto as affecting the tender, I/We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached schedule of quantities and in accordance in all respects with the specifications, designs and instructions in writing referred to in Conditions of Contract, the Articles of Agreement, Special Instructions, Schedule of Quantities and Special Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

Memorandum

(a)	Description of work	·	Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air- Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata.
(b)	Estimated Cost	:	₹20 /- Lakhs
(c)	Earnest Money (Rs.)	:	NIL
(d)	Performance Guarantee	:	Bank Guarantee from any scheduled Bank for an amount as specified in Special conditions of contract
(e)	Percentage, if any, to be deducted from each bill	:	@ 5% is to be recovered from each on-account bill till the total recovery amounts to 5% of the contract value as stipulated in the tender document.
(f)	Time allowed for completion of the work	:	As specified in Schedule 'E' of the Tender

2. We agree to keep the tender open for the validity period specified in Schedule 'E' of the tender and not to make any modification in its terms and conditions during the validity period or any other extended period as agreed mutually.

- 3. A sum as specified in **Schedule 'E'** of the Tender towards Earnest Money Deposit (EMD) shall be forwarded in the form as specified in Schedule 'E' of the tender document (for successful bidder). If I/We, fail to furnish the prescribed performance guarantee within the prescribed period, I/We agree that the Reserve Bank of India or its successors, in office shall without prejudice to any other right or remedy, be at liberty to forfeit the said earnest money absolutely. Further, if I/We fail to commence work as specified, I/We agree that Reserve Bank of India or its successors in office shall without prejudice to any other right or remedy available in law, be at liberty to forfeit the said performance guarantee absolutely. The said Performance Guarantee shall be a guarantee to execute all the works referred to in the tender document upon the terms and conditions contained therein.
- 4. Further, I/We agree that in case of forfeiture of Earnest Money or Performance Guarantee as aforesaid, I/We shall be debarred from participation in the further e-tendering process of the work.
- 5. I/We undertake and confirm that eligible similar work(s) has/have not been got executed through another contractor on back-to-back basis. Further that, if such a violation comes to the notice of Reserve Bank of India, then I/We shall be debarred from tendering in Reserve Bank of India in future. Also, if such a violation comes to the notice of Reserve Bank of India before date of start of work, the Engineer-in-Charge shall be free to forfeit the entire amount of Earnest Money Deposit/Performance Guarantee.
- 6. I/We hereby declare that I/We shall treat the tender documents and other records connected with the work as secret/confidential documents and shall not communicate information/derived therefrom to any person other than a person to whom I/We am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the Reserve Bank of India.
- 7. I/We understand and agree that you reserve the right to accept or reject any or all the tenders either in full or in part without assigning any reason therefor.
- 8. Should this tender be accepted, I/We hereby agree to abide by and fulfill the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.
- 9. Our bankers are (Name and full address)

(i)	
(ii)	

((i)				
	(ii)				
'	(")				
_					
I	Name of th	ne partner of the firm au	uthorized to sign		
•	OR				
1	Name of person having power of Attorney to sign the Contract (certified true copy of the Power of Attorney should be attached)				
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Section II

1. SCOPE OF WORK

Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata.

The scope of work shall include the following: -

- Supply of 4- Nos x 10-TR and 2-Nos of 5-TR Air cooled Ductable type Split Air-Conditioners along with all accessories/components. The minimum capacity of Ductable type Split Ac should not be less than 10-TR & 5-TR individually.
- Delivery of equipment's at site at Kolkata including packing, handling, transporting, clearing, loading, unloading at ports in India as well as at site in Kolkata, as approved by Engineer-in-Charge.
- Installation, testing & commissioning of AC equipment's as per technical specifications, and GA drawing, as approved by Engineer-in-Charge. The indoor unit of above ACs shall be ceiling suspended. The 10-TR capacity Ductable ACs will be installed in Hall area & 5-TR capacity Ductable Ac will be installed at stage area. The above installation works have to be carried with consultation of Bank's Engineer.
- Providing all-inclusive service including all spares, etc. during warranty period of new AC units and subsequent comprehensive Annual Maintenance Contract for the committed period of 07 years (minimum.) from the date of expiry of 1-year Defect Liability Period to the Bank. The Warranty period of one year will commence after completion of entire above works. After completion of one-year DLP period, AC units will be maintained under CAMC.
- The installation of above AC system shall be inspected & certified by the official of Original Equipment Manufacturer (OEM) of above AC system for healthy & trouble free operation of entire system before handing over the same to Bank.
- All engineering, equipment, labour, and permits required to satisfactorily complete the
 AC system as per the Specification and scope of work.
- The cost of any other work, related to but not mentioned above, if involved, required for completion of the job to be included in scope of work.
- 1.1 In addition to the above works, following works shall be deemed to be included within the scope of work to be done by the contractor:

Scaffolding necessary for erection and all minor civil work for cutting away and making good to walls and masonry work required, including repairs to plaster, painting etc. Further, all chase cutting, and openings as required by the Contractor and shown on his drawings, will be carried out by the Contractor. Contractor shall also provide temporary barricades with caution boards at each landing to prevent accident during execution of work.

1.2 It is not the intent to specify completely herein all details of the works covered under this tender. Scope of work may also include such other related works as indicated in the schedule of quantities although they may not be specifically mentioned in the above paragraphs and all such incidental items of works not specified but reasonably implied and necessary for completion of the job as a whole, as directed by the Engineer-in-Charge and as directed hereunder. All works shall conform in all respects to high standards of engineering, design and workmanship and shall fulfill the anticipated performance during the expected life of the system. I/We hereby declare that I/we have read and understood the above information.

Place:	Signature of bidder

Date:

Section III

General Rules and Instructions to the bidders

1 e-tenders are invited for the work in two parts.

Process of E-tender:

A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC/RBI, is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE

SUBMITTED ON-LINE ONLY AT https://www.mstcecommerce.com/eprocn/ (Version 3- New Common Portal)

1) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the e- tender).

Contact person (RBI):

- Rakesh Kumar Mishra (Assistant Manager- Tech Elec): 8005490248
 (<u>rkmishra1@rbi.org.in</u>) For technical query
- Kiran Paul (Assistant General Manager): 9674033358
 (kpaul@rbi.org.in) For general query related to e-tender

Contact Person (MSTC)

- 1. Name: Shri Manas Mallick, Senior Manager (MSTC-WRO), Email: manas@mstcindia.co.in; Mobile no.: 9831108435.
- 2. HO Central Help Desk: Phone Number :07969066600, Email: helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails) Availability: 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc.

The bidders can also submit their issues vide e-mail at helpdesk@mstcindia.co.in

Vendors are required to register themselves online with www.mstcecommerce.com/eprocn

Register as Vendor -- Filling up details and creating own user id and password Submit. For further details, go to System Settings (on dashbar) Download Guide / Video / Registration Guide.

- B) System Requirement:
- i) Windows XP-SP3 & above/Windows 7 Operating System
- ii) IE-7 and above Internet browser.
- iii) Signing type digital signature
- iv) JRE 7 update 9 and above software to be downloaded and installed in the system. To enable ALL active X controls and disable 'use pop up blocker' under Tools→Internet Options→ custom level

For more details, vendor may refer to the Vendor Guide and FAQ available www.mstcecommerce.com/eprocn

Tools => Internet Options => General => Click On Settings under "browsing history/Delete Browsing History" => Temporary Internet Files => Activate" Everytime I Visit the Webpage".

To enable ALL active X controls and disable 'use pop up blocker' under

Tools→ Internet Options → custom level (Please run IE settings from the page www.mstcecommerce.com once)

The Techno-commercial Bid and the Price Bid shall have to be submitted online at www.mstcecommerce.com/eprocn. Tenders will be opened electronically on specified date and time as given in the Tender.

All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.

Special Note towards Transaction fee:

The vendors shall pay the transaction fee using "Transaction Fee Payment" Link under "My Menu" in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the vendor shall have the provision of making payment using its Credit/ Debit Card/ Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail.

Transaction fee is non-refundable.

A vendor will not have the access to online e-tender without making the payment towards transaction fee.

NOTE

Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

Information about tenders /corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).

E-tender cannot be accessed after the due date and time mentioned in NIT.

Bidding in e-tender:

a) Vendor(s) need to submit necessary EMD (as per Schedule E- only successful bidder), Tender fees and Transaction fees (If ANY) to be eligible to bid online in the

- e-tender. Tender fees and Transaction fees are non-refundable. No interest will be paid on EMD.
- b) The process involves Electronic Bidding for submission of Technical and Commercial Bid.
- c) c) The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website www.mstcecommerce.com → e-procurement → New Common Portal → Bid Floor Manager → live event → Selection of the live event → Techno Commercial Bid.
- d) The bidder should allow to run an application namely en Apple by accepting the risk and clicking on run. This exercise has to be done twice immediately after reaching the bid floor. If this application is not run, then the bidder will not be able to save/submit his bid. (for details refer vendor guide & FAQ).
- e) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid
- NOTE: After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.
- f) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- g) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- h) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- i) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter SUPPLIER/CONTRACTOR.
- j) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.
- k) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- I) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.
- m) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.

Any order resulting from this tender shall be governed by the terms and conditions mentioned therein.

No deviation to the technical and commercial terms & conditions are allowed.

The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.

Vendors are requested to read the vendor guide and see the video in the page www.mstcecommerce.com/eprochome to familiarize them with the system before bidding.

2 Integrity pact (NOT APPLICABLE)

The bidders/ prospective vendors shall be required to enter in to an agreement with the Reserve Bank of India (RBI) called Integrity Pact (IP). The IP envisages an agreement between the RBI and the bidders/ prospective vendors as per the approved proforma annexed hereto, committing the persons/ officials of both sides not to resort to corrupt practices in any aspect/ stage of the contract. The IP shall be applicable from the stage of invitation of bids till the complete execution of the contract. The tenders of those bidders/ prospective vendors which do not contain the IP in the approved proforma shall be liable for rejection. The bidders may upload the scanned copy of the IP agreement, duly signed, as part of document submission. The original hard copy may be submitted in the office during opening of the part-I of the tender.

Provided however, that the Integrity pact shall be applicable when specifically provided in Schedule 'E'.

3 Tender Fees

The Bidder shall pay nonrefundable Tender Fee as specified in Schedule 'E'. Any bids not accompanied by the Tender Fees shall be rejected and shall not be considered for further evaluation / processing.

4 Clarifications and pre-bid meeting

If the contractor shall have any doubt as to the meaning of any portion of the general conditions, or the special conditions or the scope of the work or the specifications and drawings or any other matter concerning the work, he shall in good time, before the scheduled date of Pre-bid meeting, put forth the particulars thereof and submit them to the RBI, in writing, addressed to the Tender Inviting Authority, specified in Schedule 'E' in order that such doubts may be clarified authoritatively during Pre-bid meeting and shall be conveyed to all the bidders in due course. Query/clarification from any vendor/contractor will not be entertained after the pre-bid meeting. Once a tender is submitted, the matter will be decided according to tender conditions in the absence of such authentic pre-clarification.

In order to explain the scope of work, other details and to clarify any issues/ queries raised by the bidders, a **Pre-bid meeting** shall be arranged on **the date**, **time and venue specified in Schedule 'E'**. The bidders are advised to peruse the tender and visit the site and submit any matter requiring clarification to the RBI latest by **5:00 PM** on the previous working day. In case the bidder wishes to include any condition while tendering for the work, he will have to submit the same before the pre-bid meeting to enable the RBI to examine/ consider the same. RBI's decision in the matter shall be conveyed to all the bidders after pre-bid meeting but before the scheduled date of submission of the tenders. All the bidders are advised to attend the Pre-bid meeting

in their own interest. Any tender received with any deviation/ Condition is liable for rejection. 5 Amendment to Tender document At any time prior to the deadline for the submission of tender/ Bids, RBI may, i) for any reason, whether at its own initiative or in response to a clarification or query raised by a prospective Bidder, modify any part of the tender document by an amendment. The said amendment in the form of the addendum/ corrigendum will be sent to ii) all the prospective Bidders who have paid the registration fee for the Tender in case of open tenders and all the enlisted contractors, in case of limited tenders. This communication will be in writing and the same shall be binding on the Bidders. Prospective Bidders should promptly acknowledge receipt of the addendum/ corrigendum by fax/courier/e-mail to RBI. The amendments would also be made available on the website of RBI in case of open tenders. The Bidders, especially those who have downloaded the tender document are strongly advised to regularly visit the website www.rbi.org.in to ensure that they are aware of the amendments, if any. The addendum (s), if any, issued will form part of the contract document. iii) In order to afford prospective Bidders reasonable time for preparing their Bids after taking into account such amendments, the RBI may, at its discretion, extend the deadline for submission of Bids. 6 Tender not a Lump sum tender The Bidder should note that this tender is neither a fixed Lump sum tender nor a Piece Work tender but is a tender to carry out the work in respect of "Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Residential Building Salt Lake, **Kolkata** as per the detailed specifications, terms and conditions etc. to be paid for according to actual measured quantities at the rate contained in the Schedule of rates or as provided in the said Conditions. 7 Preparation of bid and Cost of bidding i) The bidder must obtain for himself on his own responsibility and at his own expenses all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings and must inspect the site of the work and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters pertaining thereto.

	ii)	The Contractor shall be deemed to have carefully examined the work and site conditions including labour, the general and special conditions, the specifications, schedules and drawings and shall be deemed to have visited the site of work, to have fully informed himself regarding the local conditions and carried out his own investigations to arrive at the rates quoted in the tender. In this regard, he will be given necessary information available with the RBI but without any guarantee about its sufficiency and accuracy.
8	Forn	nat to be used
	the R which tende	bidder must fill up and submit only the tender forms/formats made available by RBI, stating at what rate he is willing to undertake each item of the work. Tenders, h propose any alteration in the work specified in the said form of invitation to er, or in the time allowed for carrying out the work, or which contain any other itions of any sort, including conditional rebates, will be liable for rejection.
9	Fillir	ng of Rates
	i)	Rates should be quoted for each item of work both in figures and words in columns specified in the Schedule of Quantity. Care shall be taken to avoid discrepancy in the rate given in figures and words. The amount for each item should be worked out and requisite totals should be given in the specified column.
	ii)	In the event, no rate has been quoted for any item(s), leaving space both in figure(s), word(s) and amount blank, the rate for the item shall be considered as 'Zero' and the tender shall be evaluated accordingly.
	iii)	No advice of any change in rate or conditions after the opening of the tender will be entertained.
10	Earn	est Money Deposit (EMD)/Bid security NA
11	Sign	ing of Bid, Power of Attorney
	i)	Each of the tender documents should be signed by the person or persons submitting the tender in token of his/their acquainted himself/themselves with the General Conditions of Contract, Specifications, Special Conditions and other terms and conditions etc. as laid down.
	ii)	The tender submitted on behalf of a firm must be signed separately by each partner of the firm or in the event of the absence of any partner, it must be signed on his behalf by a person holding a power-of attorney authorizing him to do so, such power of attorney to be produced with the tender, or it must be signed by a partner who has the necessary authority on behalf of the firm to enter into the proposed contract and it must disclose that the firm is duly registered under the Indian Partnership Act, 1952. Otherwise, the tender may be rejected by RBI.

	iii)	Bidders shall upload, along with Part-I of the tender, a scanned copy of the power of attorney, on a stamp paper of appropriate value and duly notarized, in favor of the person signing the Bid documents authorizing him to sign the Bid documents, make corrections/ modifications thereto and interacting with Reserve Bank of India and act as the contact person. The proforma of the power of attorney shall be as annexed hereto. The hard copy shall be submitted in office subsequently.	
12	Mod	ification / substitution / Withdrawal of Bids	
	i)	No modification or substitution of the submitted Bid shall be allowed after the due date and time of submission of the tender.	
	ii)	A Bidder may withdraw its submitted Bid, provided that written notice of the withdrawal is received by RBI before the last date for submission of Bids. In case a Bidder wants to resubmit his Bid, he shall submit within the due date a fresh Bid following all the applicable conditions.	
	iii)	Only a single copy of the withdrawal notice shall be prepared and each page of the notice shall be signed and stamped by the authorized signatory. The notice shall be duly marked "WITHDRAWAL"	
13	Bid I	Due Date	
		should be uploaded and submitted on or before the stipulated time and date as ified in Schedule 'E'.	
		erve Bank of India may, in exceptional circumstances, and at its sole discretion, and the Bid due date.	
14	Late	Bids	
	Any Bid received after the last date and time specified for submission of Bids in Schedule 'E' or after the extended Bid due date, if any, will be treated as "Late Bid" and will not be opened /considered by RBI.		
15	Ope	ning of Bids	
	'E', a	Part I of the tender, will be opened on the time and date, as specified in Schedule at his office, by the tender inviting authority, as specified in Schedule 'E', or his prized representative in the presence of authorized representatives of the bidders choose to be present.	
	The duly filled-in Part II of the tender, of those bidders, who are found qualified after scrutiny of Part I of the tender documents, only will be opened in presence of the authorized representatives of the qualified bidders on a subsequent date which will be intimated to all the qualified bidders.		
16	Bid \	Validity	

	exter	edule 'E' from the date of opening of the Part- I of the tender which period may be nded by mutual agreement and the bidder shall not cancel or withdraw the tender ag this period.
17	Clari	ification & Evaluation of Bids
	RBI	would subsequently examine and evaluate bids as below:
	i)	Price Bids of only those Bidders who are technically qualified shall be opened.
	ii)	Rates quoted for each item shall be considered during verification/ scrutiny.
	iii)	If the rates written in figures and in words do not tally, then the rates quoted by the contractor in words shall be taken as correct.
	iv)	Where the rates quoted by the contractor in figures and in words tally, but the amount is not worked out correctly, the rates quoted by the contractor will be taken as correct and the amount will be worked out accordingly.
	v)	To assist in the examination, evaluation and comparison of the bid, RBI may ask Bidders individually for clarifications. The request for clarification and the response shall be in writing. No change in the price or substance of the Bid shall be sought, offered or permitted except as required during the evaluation of Bids in accordance with tender clauses.
	vi)	In the case of any tender where unit rate of any item/items appears unrealistic, such tender will be considered as unbalanced and in case the tenderer is unable to provide satisfactory explanation, such a tender is liable to be disqualified and rejected.
	vii)	In case the lowest tendered amount (worked out on the basis of quoted rate of Individual items) of two or more bidders is same, then such lowest bidders may be asked to submit a sealed revised offer quoting percentage discount on their already quoted tendered amount which shall be applicable on all tender items except buy-back amount and Annual Maintenance Contract (AMC) amount, if any. The lowest tender shall be decided on the basis of revised offer. Further, if any such lowest bidder does not revise his bid on lower side, his original bid shall remain valid for further processing.
	viii)	If the revised tendered amount (worked out on the basis of quoted rate of individual items) of two or more bidders received in revised offer is again found to be equal, then the RBI shall decide future course of action which shall be final and binding on all the bidders.
18	Acce	eptance of Tender and Award of Work

	On receipt of intimation from the RBI of the acceptance of his/their tender, the successful bidder shall be bound to implement the contract and within fourteen days thereof, the successful bidder shall sign an agreement in accordance with the draft articles of agreement. Further, the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not executed subsequently.					
19	Perf	ormance Guarantee				
	guar in S	Contractor whose tender is accepted, will be required to furnish performance antee of specified percentage of the contract amount within the period specified chedule 'F' & clause SC 4 of the Special Conditions of the Contract. This antee shall be from any Scheduled Bank as per the approved proforma annexed to.				
		ise of delays in submission of Performance Bank Guarantee shall be recovered the bills of the contractor at Bank rate.				
20	EMD	/Retention Money/ Security Deposit				
	i)	On completion of the works, the contractor would be paid the amount equal to EMD and the RBI will release the remaining Security Deposit after rectification of the defects pointed out during the Defects Liability Period in the manner as specified in Schedule 'F'. The amounts retained by the RBI shall not bear any interest. In case of tenders for equipment/ installation, having Annual Maintenance Contract as an integral part of tender, the Security Deposit shall be as described under Special Instructions to Bidders.				
	ii)	All compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the security deposit if the amount so permits and the Contractor shall, unless such deposit has become otherwise payable, within ten days after such deduction make good in cash the amount so deducted.				
	iii)	The security deposit of the successful bidder will be forfeited if he fails to comply with any of the conditions of the Contract.				
	iv)	Earnest Money deposit of all tenderers other than successful tenderer shall be refunded on expiry of bid validity (including extended validity) or on award of work to the successful tenderer whichever is earlier. (Not applicable)				
	v)	Earnest Money deposited by the successful tenderer shall be retained till virtual completion of the work. After virtual completion of work, EMD submitted by successful bidder will be refunded. (Not applicable)				
21	Taxe	es/ Duties/ Levies				

	i)	GST or any other tax/ Duty/ levy applicable in respect of this contract shall be
		payable by the Contractor and RBI will not entertain any claim whatsoever in
		respect of the same.
	ii)	The successful tenderers may also note that RBI shall deduct all the statutory
	"'/	taxes (IT/ GST etc.) as per the extant provisions of the applicable Act from the
		, , , , , , , , , , , , , , , , , , , ,
		bills and amount due to them from bank and remit the same directly to the
00	T:	Government.
22	Time	for Completion of Work
	Time	allowed for carrying out the work as mentioned in the Schedule 'E' shall be
	strict	y observed by the Contractor and it shall be reckoned from the 10 th day from the
	date	of the written work order. The bidder shall consider the cost of item/s, which is/are
	not ir	ncluded in the BOQ but required for making the system in full operation shall be
	inclu	ded in the cost of the work. No extra payment will be made.
23	Morl	, Dragramma
23	VVOIR	c Programme
	The v	work shall throughout the stipulated period of the contract be proceeded with all
	due (diligence and if the Contractor fails to complete the work within the specified
	perio	d, he shall be liable to pay compensation as defined in the relevant clause of the
	Gene	eral Conditions of Contract. The bidder shall, before commencing work, prepare
	a det	ailed work programme, as specified in the General Conditions of Contract, which
	shall	be approved by the Engineer-In-Charge.
24	Fmp	loyer's right to accept or reject any or all the bids
_ '	_	
		ithstanding anything mentioned above, RBI reserves the right to accept or reject
	any E	Bid at any time prior to award of Contract without thereby incurring any liability to
	the a	ffected Bidder or Bidders. The Employer shall not assign any reason for rejection
	of an	y or all Bids.

I/We hereby declare that I/we have read and understood the above instructions.

Place:	Signature of bidder
Date:	

Section IV

General Conditions of the Contract

Definitions	1.	accer there author the Cond bidde corres time togeth comp	Contract means all the documents forming the tender and brance thereof together—with any correspondence leading to and the formal agreement executed between the competent crity on behalf of the Employer and the Contractor, together with documents referred to therein including the General critions, Special Conditions, General rules and instructions to rs,—the Technical specifications, designs, drawings, spondences exchanged and instructions issued from time to by the Engineer-in- Charge. All these documents taken her, shall be deemed to form one contract and shall be lementary to one another.
	2.	other	e contract, the following expressions shall, unless the context wise requires, have the meanings, hereby respectively ned to them: -
		i)	The expression works or work or Project shall, unless there be something either in the subject or context repugnant to such construction, be construed and taken to mean the works by or by virtue of the contract contracted to be executed whether temporary or permanent, and whether original, altered, substituted or additional, as defined in Schedule 'F'
		ii)	The Site shall mean the land/or other places on, into or through which work is to be executed under the contract including any building and erections thereon or any adjacent land, path or street through which work is to be executed under the contract or any adjacent land, path or street which may be allotted or used for the purpose of carrying out the contract, as defined in Schedule 'F'.
		iii)	Employer shall mean The Reserve Bank of India (as mentioned in schedule 'F') and shall include its assignees and successors
		iv)	RBI shall mean Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai – 400001 and having its Regional Offices at various places.
		v)	Tender document shall mean document named as such issued by the Employer to the Bidders inviting Bids for the Project.
		vi)	Day shall mean Calendar Day
		vii)	Working day shall mean the days when Employer's office is working i.e. Days excluding Public holidays, Saturdays and Sundays

viii)	Month shall mean the calendar month.
ix)	Year shall mean Calendar Year
x)	Bidder (s) shall mean all parties participating in the bidding process pursuant to and in accordance with the terms of the Tender document.
xi)	The Contractor shall mean the individual, firm or company, whether incorporated or not, undertaking the works and shall include the legal personal representative of such individual or the persons composing such firm or company, or the successors of such firm or company and the permitted assignees of such individual, firm or company.
xii)	Sub-Contractor means the person or persons, firm or company engaged by the Contractor for executing any part or to whom any part thereof has been sub-let with the consent in writing of the Employer
xiii)	The Engineer-in-charge means the Engineer Officer employed and paid by the Employer and acting under the orders of the Employer who shall supervise and be in-charge of the work.
xiv)	The Authorized representatives of Engineer-in-charge (AGM(Tech)/Manager(Tech)/AM(Tech)) means the Engineer officers employed and paid by the Employer and acting under the orders of the Employer who shall supervise day to day execution of work under the direction and guidance of Engineer-in-Charge.
xv)	Contract Price or Contract Amount shall mean the total amount as calculated from quoted unit rates by the successful bidder and quantities mentioned in the Schedule of quantities (Price Bid) and as accepted by the Employer and indicated in the letter of award of work.
xvi)	Contract Period shall mean the period specified in the tender document for execution of the contract/ completion of the work, including any authorized extended period by the Employer
xvii)	Contract Agreement shall mean the agreement signed between the Contractor and the Employer for the execution of the Project.
xviii)	Notice in writing or written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business

			address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post, it would have been delivered and/or sent. The communication delivered by any accepted electronic means shall also be deemed to be a written notice.
		xix)	Act of Insolvency shall mean any act of insolvency as defined by the Presidency Towns Insolvency Act, or the Provincial Insolvency Act or any Act amending such original.
		xx)	Manufacturer refers to a person or firm who is the producer and furnisher of the material or designer and fabricator of equipment
		xxi)	Contractor's Works or Manufacturer's Works shall mean and include the land and other places which are used by the CONTRACTOR/FABRICATOR or SUB-CONTRACTOR/SUB-FABRICATOR for the manufacture of "Equipment" or performing the "Works".
		xxii)	Market Rate shall be the rate as decided by the Engineer-in- Charge on the basis of the cost of materials and labour at the site where the work is to be executed plus the percentage mentioned in Schedule 'F' to cover all overheads and profits.
		xxiii)	Net Rate/Price - If in arriving at the contract amount the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as a percentage or otherwise, then the net price of any item in tender shall be the sum arrived at by adding or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or determining the percentage or proportion of the sum so added or deducted by the contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.
Scope and performance	3.	also i	e the context so requires, words imparting the singular only notude the plural and vice versa. Any reference to masculine er shall whenever required include feminine gender and vice.
	4.	Contr	ings and Marginal notes to these General Conditions of act shall not be deemed to form part thereof or be taken into deration in the interpretation or construction thereof or of the act.

	5.	The contractor shall be furnished, free of cost one certified copy of the contract documents except Indian standard specifications and such other printed and published documents, together with all drawings as may be forming part of the tender papers. None of these documents shall be used for any purpose other than that of this contract.
Works to be carried out	6.	The work to be carried out under the Contract shall, except as otherwise provided in these conditions, include all labour, materials, tools, plants, equipment and transport which may be required in preparation of and for and in the full and entire execution and completion of the works. The Contractor shall provide at his cost everything necessary for the proper execution of the works according to the intent and meaning of the drawings, Schedule of Quantities and Specification taken together, whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and if the Contractor finds any discrepancy in the drawings or amongst the drawings, Schedule of Quantities and Specifications, he shall immediately and in writing refer same to the Engineer-in-Charge who shall decide which is to be followed. The descriptions given in the Schedule of Quantities shall, unless otherwise stated, be held to include wastage on materials, carriage and cartage, carrying and return of empties, hoisting, setting, fitting and fixing in position and all other labour necessary in and for the full and entire execution and completion of the work as aforesaid in accordance with good practice and recognized principles.
		The Contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of the Engineer-in-Charge. The Engineer-in-Charge may in his absolute discretion and from time-to-time issue further drawings and/or written instructions, detailed directions and explanations which are hereafter collectively referred to as "Employer's Instructions" in regard to:
		 a) The variation or modification of the design, quality or quantity of works or the addition or omission or substitution of any work. b) Any discrepancy in the drawings or amongst the Schedule of Quantities and/or drawings and/or specification. c) The removal from the site of any material brought thereon by the Contractor not fulfilling the tender specifications and the substitution of any other material therefor. d) The removal and/or re-execution of any material/works executed by the Contractor but not fulfilling the tender specifications.

		e) The dismissal from the works of any persons employed by the contractor thereupon. f) The opening up for inspection of any work covered up. g) The amending and making good of any defects noticed and reported during Defect Liability Period. The Contractor shall forthwith comply with and duly execute any work comprised in such Employer's instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representatives upon the works by the Engineer-in-Charge shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if the same is not approved/disapproved by the Engineer-in-charge in writing within a further period of seven days, such shall be deemed to be Employer's Instructions within the scope of the Contract.			
Sufficiency of Tender	7.	The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the rates and prices quoted in the Schedule of Quantities, which rates and prices shall, except as otherwise provided, cover all his obligations under the Contract and all matters and things necessary for the proper completion and maintenance of the works.			
Discrepancies and Adjustment of Errors (order of	8.	The several documents forming the Contract are to be taken as mutually explanatory of one another, detailed drawings being followed in preference to small scale drawing and figured dimensions in preference to scale and special conditions in preference to General Conditions.			
preference)	8.1	In the case of discrepancy between the schedule of Quantities, the Specifications and/ or the Drawings, the following order of preference shall be observed: -			
		i) Description of Schedule of Quantities.			
		ii) Particular Specification and Special Condition, if any.			
		iii) Drawings.			
		iv) General Specifications.			
		v) Indian Standard Specifications of B.I. S			
	8.2	If there are varying or conflicting provisions made in any one document forming part of the contract, the Competent Authority as defined in the schedule 'F' shall be the deciding authority with regard to the intention of the document and his decision shall be final and binding on the contractor.			

	8.3		is a discrepancy between actual scaled drawing and written sion (or description) on a drawing, the latter shall be ed.
	8.4	deemed method Schedu vitiate ascertain the Corror The about Contraction any of I	chedule of Quantities, unless otherwise stated shall be d to have been prepared in accordance with standard d of measurement. Any error in description or in quantity in ule of Quantities or any omission of items therefrom shall not the Contract but shall be rectified and the value thereof, as ined under clause 12 hereof shall be added to, or deducted from stract amount (as the case may be) provided that no rectification is, if any, shall be allowed in the contractor's Schedule of rates. Eve discrepancies in Schedule of Quantities shall not release the ctor from the execution of the whole or any part of the works sed therein according to drawings and specifications or from this obligations under the contract.
Signing of Contract	9.	the Em	ccessful tenderer/contractor, on acceptance of his tender by aployer, shall, within 14 days from the stipulated date of the work, sign the contract consisting of: -
			Articles of agreement on non-judicial stamp paper/s of appropriate values (The cost of the stamp paper/s shall be borne by the contractor. One Certified copy of the agreement will be handed over to the contractor by the Employer)
			the notice inviting tender, all the documents including drawings, if any, forming the tender as issued at the time of invitation of tender and acceptance thereof together with any correspondence leading thereto.
			ment for the work done will be made unless contract is signed contractor.

CLAUSES OF CONTRACT

	CLA	USE 1
Performance	i)	The successful contractor shall submit an irrevocable
Guarantee		Performance Guarantee of the specified percentage (10 %)
		of the Contract amount as specified in the Special Conditions
		of Contract in addition to other deposits mentioned elsewhere in
		the contract for his proper performance of the contract
		agreement, (not withstanding and/or without prejudice to any
		other provisions in the contract) within period specified in
		Schedule 'F' from the date of issue of letter of award. This period

		can be further extended by the Engineer-in-Charge as specified in schedule 'F' on written request of the contractor stating the reason for delays in procuring the Performance Guarantee, to the satisfaction of the Engineer-in-Charge. This guarantee shall be in the form of Demand Draft of any scheduled bank/Pay Order of any scheduled bank (in case guarantee amount is less than ₹.1,00,000/-) or Bank Guarantee issued by any Scheduled Bank in the approved proforma annexed hereto.
	ii)	The Performance Guarantee shall be initially valid up to the stipulated date of completion plus Defect Liability period plus 60 days beyond that. In case the time for completion of work gets enlarged, the contractor shall get the validity of Performance Guarantee extended to cover such extended time for completion of work. After recording of the completion certificate for the work by the Engineer-in-charge, in cases where no maintenance contract is involved, the performance guarantee shall be returned to the contractor, without any interest. However, in case of contracts involving maintenance of building and services/ system/ any other work after construction of same building and/ or commissioning of services/ system/ other work, then the Performance Guarantee shall be retained as Security Deposit as specifically provided in Special conditions of Contract.
	iii)	The Engineer-in-Charge shall not make a claim under the performance guarantee except for amounts to which the Employer is entitled under the contract (not withstanding and/or without prejudice to any other provisions in the contract agreement) in the event of:
		Failure by the contractor to extend the validity of the Performance Guarantee as described herein above, in which event the Engineer-in-Charge may claim the full amount of the Performance Guarantee.
		Failure by the contractor to pay the Employer any amount due, either as agreed by the contractor or determined under any of the Clauses/Conditions of the agreement, within 30 days of the service of notice to this effect by Engineer-in-Charge.
	iv)	In the event of the contract being determined or rescinded under provision of any of the Clause/Condition of the agreement, the performance guarantee shall stand forfeited in full and shall be absolutely at the disposal of the Employer.
	CLA	USE 1 A
Recovery of Security Deposit	i)	The Contractor shall permit Employer at the time of making any payment to him for work done under the contract to deduct a sum

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		at the rate of 5% of the gross amount of each running account and final bill till the sum deducted will amount to security deposit of 5% of the Contract price of the work. Such deductions will be made and held by the Employer by way of Security Deposit till the successful completion of Defect Liability Period in the manner as specified in schedule 'F'.
	ii)	All compensations or the other sums of money payable by the contractor under the terms of this contract may be deducted from his security deposit or from any sums which may be due to or may become due to the contractor by Employer on any account whatsoever and in the event of his Security Deposit being reduced by reason of any such deductions, the contractor shall within 10 days make good in cash any sum or sums which may have been deducted from his security deposit or any part thereof. The security deposit shall be collected from the running bills and the final bill of the contractor at the rates mentioned above.
	iii)	The security deposit as deducted above can be released against bank guarantee issued by a scheduled bank, on completion of the work and settlement of final bill at the request of the contractor subject to the condition that amount of such Bank guarantee shall not be less than 10% of the contract amount. Provided further that the validity of bank guarantee including the one given against the earnest money shall be in conformity with provisions contained in clause 17 which shall be extended from time to time depending upon extension of contract granted under provisions of clause 2 and clause 5.
	iv)	In case of contracts involving maintenance of building and services/any other work after construction of same building and services/other work, then the Performance Guarantee shall be retained as Security Deposit as specifically provided in Special conditions of Contract.
	CLA	JSE 2
Compensation for Delay		If the contractor fails to maintain the required progress in terms of clause 5 or to complete the work and clear the site on or before the contract or extended date of completion, he shall, without prejudice to any other right or remedy available under the law to the Employer on account of such breach, pay as agreed compensation the amount calculated at the rates stipulated below as per the authority specified in schedule 'F' (whose decision in writing shall be final and binding) may decide on the amount of contract price of the work for every completed day (as applicable) that the progress remains below that specified in Clause 5 or that the work remains incomplete.
		This will also apply to items or group of items for which a separate period of completion has been specified

	i) Commencetion at the material and in color dute (E) non-visible of
	i) Compensation at the rate as specified in schedule 'F' per week of delay for delay of work to be computed on per day basis, provided always that the total amount of compensation for delay to be paid under this Condition shall not exceed 10% of the Contract Price of work or of the Contract price of the item or group of items of work for which a separate period of completion is originally given.
	ii) The amount of compensation may be adjusted or set-off against any sum payable to the Contractor under this or any other contract with the Employer. In case, the contractor does not achieve a particular milestone mentioned in Schedule 'F', or the re-scheduled milestone(s) in terms of Clause 5.4, the amount shown against that milestone shall be withheld, to be adjusted against the compensation levied at the final grant of Extension of Time. With-holding of this amount on failure to achieve a milestone, shall be automatic without any notice to the contractor. However, if the contractor catches up with the progress of work on the subsequent milestone(s), the withheld amount shall be released. In case the contractor fails to make up for the delay in subsequent milestone(s), amount mentioned against each milestone missed subsequently also shall be withheld. However, no interest, whatsoever, shall be payable on such withheld amount.
	CLAUSE 3
When Contract can be Determined	Subject to other provisions contained in this clause, the Engineer-in-Charge may, without prejudice to his any other rights or remedy against the contractor in respect of any delay, inferior workmanship, any claims for damages and/or any other provisions of this contract or otherwise, and whether the date of completion has or has not elapsed, by notice in writing absolutely determine the contract in any of the following cases:
	i) If the contractor has abandoned the contract
	ii) If the contractor having been given by the Engineer-in-Charge a notice in writing to rectify, pull down, reconstruct or replace any defective work or that the work is being performed in an inefficient or otherwise improper or un-workman like manner shall omit to comply with the requirement of such notice for a period of seven days thereafter or has failed to remove the materials from the site within seven days of the written instructions of the Engineer-in-charge that the same were condemned and rejected by him under these conditions.
	iii) If the contractor has failed to commence the work or, without any lawful excuse under these conditions suspended the progress of the work for fourteen days after receiving notice from the Engineer-incharge to proceed or has failed to proceed with the work with due diligence so that in the opinion of the Engineer-in-Charge (which shall be final and binding) he will be unable to secure

	completion of the work by the date for completion and continues to
	do so after a notice in writing of seven days from the Engineer-in-Charge.
iv)	If the contractor fails to complete the work within the stipulated date or items of work with individual date of completion, if any stipulated, on or before such date(s) of completion and does not complete them within the period specified in a notice given in writing in that behalf by the Engineer-in-Charge.
v)	If the contractor persistently neglects or fails to carry out his obligations under the contract and/ or commits default in complying with all or any of the terms and conditions of the contract and does not remedy it or take effective steps to remedy it within 7 days after a notice in writing is given to him in that behalf by the Engineer-in-Charge.
vi)	If the contractor shall offer or give or agree to give to any person in Employer's service or to any other person on his behalf any gift or consideration of any kind as an inducement or reward for doing or forbearing to do or for having done or forborne to do any act in relation to the obtaining or execution of this or any other contract for Employer
vii)	If the contractor shall enter into a contract with Employer in connection with which commission has been paid or agreed to be paid by him or to his knowledge, unless the particulars of any such commission and the terms of payment thereof have been previously disclosed in writing to the Engineer-in-Charge.
∨iii)	If the contractor had secured the contract with Employer as a result of wrong tendering or other non-bonafide methods of competitive tendering or commits breach of Integrity Agreement.
ix)	If the contractor being an individual, or if a firm, any partner thereof commits an "Act of Insolvency" or shall at any time be adjudged insolvent or have a receiving order or order for administration of his estate made against him or shall suffer execution or other process of court attaching property to be issued against the contractor or shall take any proceedings for liquidation or composition (other than a voluntary liquidation for the purpose of amalgamation or reconstruction) under any Insolvency Act for the time being in force or make any conveyance or assignment of his effects or composition or arrangement for the benefit of his creditors or purport so to do, or if any application be made under any Insolvency Act for the time being in force for the sequestration of his estate or if a trust deed be executed by him for benefit of his creditors and shall be unable within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction to the Engineer-in-charge that he is able to carry out and fulfill the contract and to give security therefor, if so required by the Engineer-in-charge.

x)	If the contractor being a company shall pass an effective resolution for winding up voluntarily or shall have an order for compulsory winding up made against it or shall subject to the supervision of court and the official Assignee or the liquidator in such acts of insolvency or winding up, as the case may be, or if a receiver or a manager on behalf of a creditor shall be appointed or if circumstances shall arise which entitle the court or the creditor to appoint a receiver or a manager or which entitle the court to make a winding up order.
xi)	If the contractor shall suffer any payment under this contract to be attached by or on behalf of any of the creditors or the contractor or shall charge or encumber this contract or any payments due or which may become due to the contractor hereunder
xii)	If the contractor shall suffer an execution being levied on his goods and allow it to be continued for a period of 21 days.
xiii)	If the contractor assigns, transfers, sublets (engagement of labour on a piece-work basis or of labour with materials not to be incorporated in the work, shall not be deemed to be subletting) or otherwise parts with or attempts to assign, transfer, sublet or otherwise parts with the entire works or any portion thereof without the prior written approval of the Engineer -in-Charge.
	When the contractor has made himself liable for action under any of the cases aforesaid, the Engineer-in-Charge on behalf of the Employer shall have powers:
	a) To determine the contract, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, as aforesaid (of which termination notice in writing to the contractor under the hand of the Engineer-in-Charge shall be conclusive evidence). Upon such determination, the Security Deposit already recovered and Performance Guarantee under the contract shall be liable to be forfeited and shall be absolutely at the disposal of the Employer.
	b) After giving notice to the contractor measure up the work of the contractor and to take such whole, or the balance or part thereof, as shall be un-executed out of his hands. The action will be without thereby affecting the powers of the Engineer-in-charge or the obligations and liabilities of the Contractor, the whole of which shall continue in force as fully as if the Contract had not been so determined, and as if the work subsequently executed had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and take possession of the works and all plants, tools, scaffoldings, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or

roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Engineer-in-charge shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Employer shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to or by the Employer and expense or loss which the Employer shall have been put to in procuring the works to be completed and the amount, if any, owing to the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Engineer-in-charge shall be final and conclusive between the parties. The contractor, whose contract is determined as above, shall not be allowed to participate in the tendering process for the balance work, if resorted to by the Employer.

In the event of above courses being adopted by the Engineer-in-Charge, the contractor shall have no claim to compensation for any loss sustained by him by reasons of his having purchased or procured any materials or entered into any engagements or made any advances on account or with a view to the execution of the work or the performance of the contract. And in case action is taken under any of the provision aforesaid, the contractor shall not be entitled to recover or be paid any sum for any work thereof or actually performed under this contract unless and until the Engineer-in-Charge has certified in writing the performance of such work and the value payable in respect thereof and he shall only be entitled to be paid the value so certified.

CLAUSE 3A

a) In case, the work cannot be started due to reasons not within the control of the contractor within 1/8th of the stipulated time for completion of work or one month whichever is higher, either party may close the contract.

	b) If the payment of the amount payable by the Employer under Certificate of the Engineer-in-charge shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, or if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Engineer-in-charge or the Employer or by any injunction or other order of any court of Law, then and in any of the cases the Contractor shall be at liberty to determine the Contract by notice in writing to the Employer, through the Engineer-in-charge and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract. In arriving at the amount of such payment, the net rates contained in the Contractor's original tender shall be followed or where the same may not apply, valuation shall be made in accordance with Clause hereof.	
	 c) In case contractor wants to close the contract, he shall give notice to the Employer stating the failure on the part of Employer. In such eventuality, the Performance Guarantee of the contractor shall be refunded within following time limits: i) If the Contract price of work is up to ₹50 Lakh: 15 days. 	
	ii) If the Contract price of work exceeds ₹50 Lakh: 30 days.	
	d) If Performance Guarantee is not released within prescribed time limit, then a simple interest @ 0.25% per month shall be payable on Performance Guarantee amount to the contractor from the date of expiry of prescribed time limit. A compensation for such eventuality, on account of damages etc. shall be payable @ 0.25% of Contract price subject to maximum limit of Rs. 10 lakh.	
	CLAUSE 3B	
Termination of Contract in case of death of Contractor	Without prejudice to any of the rights or remedies under this contract, if the contractor, being an individual, dies, the Employer shall have the option of terminating the contract without any liability for such termination and compensation to the contractor.	
	CLAUSE 4	
Contractor liable to pay Compensation	In any case in which any of the powers conferred upon the Engineer-in-Charge by Clause-3 thereof, shall have become exercisable and the same are not exercised, the non-exercise thereof shall not constitute a waiver of any of the conditions hereof and such powers shall notwithstanding be exercisable in the	

even if action event of any future case of default by the contractor and the not taken under liability of the contractor for compensation shall remain unaffected. Clause 3 In the event of the Engineer-in-Charge putting in force all or any of the powers vested in him under the preceding clause he may, if he so desires after giving a notice in writing to the contractor, take possession of (at the sole discretion of the Engineer-in-Charge which shall be final and binding on the contractor) or use as on hire (the amount of the hire money being also in the final determination of the Engineer-in-Charge) all or any tools, plant, materials and stores, in or upon the works, or the site thereof belonging to the contractor, or procured by the contractor and intended to be used for the execution of the work/or any part thereof, paying or allowing for the same in account at the contract rates, or, in the case of these not being applicable, at current market rates to be certified by the Engineer-in-Charge, whose certificate thereof shall be final, binding on the contractor, clerk of the works, foreman or other authorized agent to remove such tools, plant, materials, or stores from the premises (within a time to be specified in such notice) in the event of the contractor failing to comply with any such requisition, the Engineer-in-Charge may remove them at the contractor's expense or sell them by auction or private sale on account of the contractor and his risk in all respects and the certificate of the Engineer-in-Charge as to the expenses of any such removal and the amount of the proceeds and expenses of any such sale shall be final and conclusive against the contractor. CLAUSE 5 Time and The time allowed for execution of the Works as specified in the Extension for Schedule 'F' or the extended time in accordance with these conditions shall be the essence of the Contract. The execution of Delay the works shall commence from such time period as mentioned in schedule 'F' or from the date of handing over of the site whichever is later. If the Contractor commits default in commencing the execution of the work as aforesaid, Employer shall without prejudice to any other right or remedy available in law, be at liberty to forfeit the performance guarantee absolutely. As soon as possible after the award of work but in any case, before 5.1 10 days from the date of award of work, the Contractor shall submit a Time and Progress Chart for each mile stone and get it approved by the Engineer-in-charge. The Chart shall be prepared in direct relation to the time stated in the Contract documents for completion of items of the works. It shall indicate the forecast of the dates of commencement and completion of various trades of sections of the work and may be amended as necessary by

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5.2)	agreement between the Engineer-in-Charge and the Contractor within the limitations of time imposed in the Contract documents, and further to ensure good progress during the execution of the work, the contractor shall in all cases in which the time allowed for any work, exceeds one month (save for special jobs for which a separate programme has been agreed upon) complete the work as per mile stones given in Schedule 'F'. If the work(s) be delayed by: -
i)	force majeure, or
ii)	abnormally bad weather, or
iii)	serious loss or damage by fire, or
iv)	civil commotion, local commotion of workmen, strike or lockout, affecting any of the trades employed on the work, or
v)	delay on the part of other contractors or tradesmen engaged by Engineer-in- Charge in executing work not forming part of the Contract, or
vi)	non-availability of stores, which are the responsibility of Employer to supply or
vii)	non-availability or break down of tools and Plant to be supplied or supplied by Employer or
viii)	any other cause which, in the absolute discretion of the Engineer-in-Charge is beyond the Contractor's control.
	then upon the happening of any such event causing delay, the Contractor shall immediately give notice thereof in writing to the authority as indicated in Schedule 'F' but shall nevertheless use constantly his best endeavors to prevent or make good the delay and shall do all that may be reasonably required to the satisfaction of the Engineer-in-Charge to proceed with the works.
5.3)	Request for rescheduling of Mile stones and extension of time, to be eligible for consideration with reasons, shall be made by the Contractor in writing within fourteen days of the happening of the event causing delay to the authority as indicated in Schedule 'F'. The Contractor may also, if practicable, indicate in such a request the period for which extension is desired.
5.4)	In such case the authority as indicated in Schedule 'F' may give a fair and reasonable extension of time and reschedule the mile stones for completion of work. Such extension or rescheduling of the milestones shall be communicated to the Contractor by the authority as indicated in Schedule 'F' in writing, within 3 months or 4 weeks of the date of receipt of such request respectively. Non application by the contractor for extension of time/ rescheduling of the milestones shall not be a bar for giving a fair and reasonable extension of time by the authority as indicated in Schedule 'F' and this shall be binding on the contractor. After giving a fair and reasonable extension of time, the authority shall advise the

	contractor to reschedule the milestones and submit for approval.					
	CLA	USE 6				
Measurements of Work Done	i)	Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement, the value in accordance with the contract of work done.				
	ii)	All measurement of all items having financial value shall be entered in Measurement Book and/or level field book so that a complete record is obtained of all works performed under the contract.				
	iii)	All measurements and levels shall be taken jointly by the Engineer-in-Charge or his authorized representative and by the contractor or his authorized representative from time to time during the progress of the work and such measurements shall be signed and dated by the Engineer-in-Charge and the contractor or their representatives in token of their acceptance. If the contractor objects to any of the measurements recorded, a note shall be made to that effect with reason and signed by both the parties.				
	iv)	If for any reason, the contractor or his authorized representative is not available and the work of recording measurements is suspended by the Engineer-in-Charge or his representative, the Engineer-in-Charge and the Employer shall not entertain any claim from contractor for any loss or damages on this account. If the contractor or his authorized representative does not remain present at the time of such measurements after the contractor or his authorized representative has been given a notice in writing three (3) days in advance or fails to countersign or to record objection within a week from the date of the measurement, then such measurements recorded in his absence by the Engineer-in-Charge or his representative shall be deemed to be accepted by the Contractor.				
	v)	The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for measurements and recording levels.				
	vi)	Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards (IS 1200) or any other relevant code of practice and if for any item no such standard is available, then a mutually agreed method				

		shall be followed.
	vii)	The contractor shall give, not less than seven days' notice to the Engineer-in-Charge or his authorized representative in charge of the work, before covering up or otherwise placing beyond the reach of measurement any work in order that the same may be measured and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineer-in-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of measurements without such notice having been given or the Engineer-in-Charge's consent being obtained in writing, the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed.
	viii)	Engineer-in-Charge or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded jointly or otherwise as aforesaid and all provisions stipulated herein above shall be applicable to such checking of measurements or levels.
	ix)	It is also a term of this contract that recording of measurements of any item of work in the measurement book and/or its payment in the interim, on account or final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period.
	CLA	USE 6A
Computerized Measurement Book	i)	Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement the value of work done in accordance with the contract.
	ii)	All measurements of all items having financial value shall be entered by the contractor and compiled in the shape of the Computerized Measurement Book having pages of A-4 size as per the proforma of Measurement Book annexed hereto, so that a complete record is obtained of all the items of works performed under the contract.
	iii)	All such measurements and levels recorded by the contractor or his authorized representative from time to time, during the progress of the work, shall be got checked by the contractor from the Engineer-in-Charge or his authorized representative as per interval or program fixed in consultation with Engineer-in-Charge or his

authorized representative. After the necessary corrections made by the Engineer-in-Charge, the measurement sheets shall be returned to the contractor for incorporating the corrections and for resubmission to the Engineer-in- Charge for the dated signatures by the Engineer-in- Charge and the contractor or their representatives in token of their acceptance. Whenever bill is due for payment, the contractor would initially iv) submit draft computerized measurement sheets and these measurements would be got checked/test checked from the Engineer-in-Charge and/or his authorized representative. The contractor will, thereafter, incorporate such changes as may be done during these checks/test checks in his draft computerized measurements, and submit to the Employer a computerized measurement book, duly bound, and with its pages machine numbered. The Engineer-in- Charge and/or his representative would thereafter check this MB, and record the necessary certificates for their checks/test checks. v) The final, fair, computerized measurement book given by the contractor, duly bound, with its pages machine numbered, should be 100% correct, and no cutting or over-writing in the measurements would thereafter be allowed. If at all any error is noticed, the contractor shall have to submit a fresh computerized MB with its pages duly machine numbered and bound, after getting the earlier MB cancelled by the Employer. Thereafter, the MB shall be taken in the Office records, and allotted a number as per the Register of Computerized MBs. This should be done before the corresponding bill is submitted to the Office for payment. The contractor shall submit two spare copies of such computerized MB's for the purpose of reference and record by the concerned officers of the Employer. vi) The contractor shall also submit to the Employer separately his computerized Abstract of Cost and the bill based on these measurements, duly bound, and its pages machine numbered along with two spare copies of the bill. Thereafter, this bill will be processed by the Employer and allotted a number as per the computerized record in the same way as done for the measurement book meant for measurements. vii) The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for checking of measurements/levels by the Engineer-in- Charge or his representative. viii) Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of

measurement or any general or local custom. In the case of items

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		which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards or any other relevant code of practice and if for any item no such standard is available then a mutually agreed method shall be followed.
	ix)	The contractor shall give not less than seven days' notice to the Engineer-in-Charge or his authorized representative in charge of the work before covering up or otherwise placing beyond the reach of checking and/or test checking the measurement of any work in order that the same may be checked and/or test checked and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of checking and/or test checking measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineer-in-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of checking and/or test checking measurements without such notice having been given or the Engineer-in-Charge's consent being obtained in writing the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed.
	x)	Engineer-in-Charge or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded by contractor and all provisions stipulated herein above shall be applicable to such checking of measurements or levels.
	xi)	It is also a term of this contract that checking and/or test checking the measurements of any item of work in the measurement book and/or its payment in the interim, on account of final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defect's liability period.
	CLA	USE 7
Payment on Interim Certificate to be Regarded as Advances	i)	No payment shall be made for work, estimated to cost Rs. One Lakh or less till after the whole of the work shall have been completed and certificate of completion given. For works estimated to cost over Rs. One Lakh, the interim or running account bills shall be submitted by the contractor for the work executed on the basis of such recorded measurements on the format of the Employer as provided in the proforma annexed

hereto. The contractor shall not be entitled to be paid any such interim payment if the gross work done together with net payment/ adjustment of advances for material collected, if any, since the last such payment is less than the amount specified in Schedule 'F', in which case the interim bill shall be prepared only after the requisite progress is achieved. Engineer-in-Charge shall arrange to have the bill verified by taking or causing to be taken, where necessary, the requisite measurements of the work. In the event of the failure of the contractor to submit the bills, Engineerin-Charge shall prepare or cause to be prepared such bills in which event no claims whatsoever due to delays on payment including that of interest shall be payable to the contractor. Payment on account of amount admissible shall be made by the Engineer-in-Charge certifying the sum to which the contractor is considered entitled by way of interim payment at such rates as decided by the Engineer-in-Charge.

The Contractor shall be paid by the Employer from time to time, by installments under Interim Certificates to be issued by the Engineer-in-Charge to the Contractor on account of the works executed as aforesaid in accordance with this contract, subject, however, to a retention of the percentage of such value named in the schedule 'F' as "Retention percentage for Interim Certificates" until the total amount retained shall reach the sum named in the schedule 'F' as "Total Retention Money". The Engineer-in-charge may in his discretion include in the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And when the works have been virtually completed and the Engineer-in-charge shall have certified in writing that they have been completed, the Contractor shall be paid by the Employer in accordance with the Certificate, the sum of money named in the schedule as "Installment after Virtual Completion" being a part of the said Total Retention Money. The Contractor shall be entitled to the payment of the Final Balance in accordance with the final certificate to be issued in writing by the Engineer-in-Charge at the expiry of the period referred to as "the Defects Liability Period" in clause 17 or as soon as after the expiration of such period as the works shall have been finally completed and all defects made good according to the true intent and meaning hereof whichever shall last happen, provided always that the issue by the Engineerin-Charge of any Certificate during the progress of the works or at or after their completion shall not relieve the Contractor from his liability under this contract nor relieve the Contractor of his liability in case of fraud, dishonesty or fraudulent concealment relating to the works or materials or to any matter dealt with in the certificate, and in case of all defect and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Engineer-in-charge shall of

	itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Engineer-incharge might have certified in any interim bill and paid by the Employer and which might subsequently be discovered as not payable and in this respect the Employer's decision shall be final and binding.
a)	75% of the amount payable to the Contractor on the RA bills will be released as ad-hoc payment within 7 working days from the date of certification by the Engineer-in-charge, pending test checking of work and verification of detailed arithmetical accuracy by Employer.
b)	The Employer shall have power to withhold any certificate if the works or any parts thereof are not being carried out to his satisfaction.
c)	No payment shall be made to the Contractor if the Contractor fails to ensure the works and keep them insured till the issue of the Completion Certificate.
d)	The amount admissible shall be paid within the specified period of honoring certificates in the schedule 'F' after the day of presentation of the bill by the Contractor to the Engineer-in-Charge together with the account of the dismantled materials, if any and all required details/ documents. In case of delay in payment of Running Account bills after 45 days of submission of bill by the contractor, provided the bill submitted by the contractor found to be in order, the rate of interest of provident fund shall be paid to the contractor from the date of expiry of prescribed time limit.
ii)	All such interim payments shall be regarded as payment by way of advances against final payment only and shall not preclude the requiring of bad, unsound and imperfect or unskilled work to be rejected, removed, taken away and reconstructed or re-erected. Any certificate given by the Engineer-in-Charge relating to the work done or materials delivered forming part of such payment, may be modified or corrected by any subsequent such certificate(s) or by the final certificate and shall not by itself be conclusive evidence that any work or materials to which it relates is/are in accordance with the contract and specifications. Any such interim payment, or any part thereof shall not in any respect conclude, determine or affect in any way powers of the Engineer-in-Charge under the contract or any of such payments be treated as final settlement and adjustment of accounts or in any way vary or affect the contract
iii)	Pending consideration of extension of date of completion, interim payments shall continue to be made as herein provided without prejudice to the right of the Employer to take action under the terms of this contract for delay in the completion of work, if the extension of date of completion is not granted by the competent

	authority.					
Payments in composite Contracts	iv) In case of composite tenders, running payment for the major and minor components shall be made after certification of works by concerned engineers of respective discipline.					
	In case main contractor fails to make the payment to the contractor associated by him within 15 days of receipt of each running account payment, then on the written complaint of contractor associated for such minor component, Engineer-in-charge shall serve the show cause to the main contractor and if reply of main contractor either not received or found unsatisfactory, she/he may make the payment directly to the contractor associated for minor component as per the terms and conditions of the agreement drawn between main contractor and associate contractor fixed by him. Such payment made to the associate contractor shall be recovered by Engineer-in-charge from the next RA/ final bill due to main contractor as the case may be.					
	CLAUSE 7A					
Unfixed materials when taken into account to be the property of the Employer	payment), the Engineer-in-Charge has included the value of any					
	CLAUSE 8					
Completion Certificate and Completion Plans	i) Within ten days of the completion of the work, the contractor shall give notice of such completion to the Engineer-in-Charge and within thirty days of the receipt of such notice, the Engineer-in-Charge shall inspect the work if the work is found incomplete, the contractor shall be advised suitably .Further, in the completed work, if there is no defect, the Engineer-In-Charge shall furnish the contractor with a final certificate of completion, otherwise a provisional certificate of physical completion indicating defects (a) to be rectified by the contractor and/or (b) for which payment will be made at reduced rates, shall be issued. But no final certificate of completion shall be issued, nor shall the work be considered to be complete until the contractor shall have removed from the premises on which the work shall be executed all scaffolding, surplus materials, rubbish and all huts and sanitary arrangements required for his/their work people on the site in connection with the execution of the works as shall have been erected or constructed by the contractor(s) and cleaned off the dirt from all wood work, doors, windows, walls, floor or other parts of the building, in, upon, or about which the work is to be executed or of which he may have had possession for the purpose of the execution; thereof, and not until the work shall have been					

	measured by the Engineer-in-Charge. If the contractor shall fail to comply with the requirements of this Clause as to removal of scaffolding, surplus materials and rubbish and all huts and sanitary arrangements as aforesaid and cleaning off dirt on or before the date fixed for the completion of work, the Engineer-in-Charge may at the expense of the contractor remove such scaffolding, surplus materials and rubbish etc., and dispose of the same as he thinks fit and clean off such dirt as aforesaid, and the contractor shall have no claim in respect of scaffolding or surplus materials as aforesaid except for any sum actually realized by the sale thereof.
	ii) The works shall not be considered as completed until the Engineer-in-charge has certified in writing that they have been completed. The Defects Liability Period shall commence from the date of such certificate.
	CLAUSE 8A
Contractor to Keep Site Clean	The splashes and droppings from white washing, colour washing, painting etc., on walls, floor, windows, etc. shall be removed and the surface cleaned simultaneously with the completion of these items of work in the individual rooms, quarters or premises etc. where the work is done. The cleaning shall be carried out as soon as possible without waiting for the actual completion of all the other items of work in the contract. In case the contractor fails to comply with the requirements of this clause, the Engineer-in-Charge shall have the right to get this work done at the cost of the contractor through any other agency. Before taking such action, the Engineer-in-Charge shall give ten days' notice in writing to the contractor.
	CLAUSE 8B
Completion Plans to be Submitted by the Contractor	i) The contractor shall submit completion plan (as built drawing in AUTOCAD or any such approved software and one hard copy) for, structural drawings, water, sewerage and drainage line, Electrical, HVAC, Firefighting system works, etc. as applicable depending upon the scope of work within thirty days of the completion of the work.
	ii) The contractor shall submit all the data and details as regards the work to enable the Employer to prepare the 'As built drawings' for layouts etc.
	iii) The contractor shall also submit the operation and maintenance manuals and other technical literature/ warranty certificates provided by OEMs in respect of all the electrical/ electromechanical and electronic equipment/ systems etc.
	iv) In case, the contractor fails to submit the completion plan as aforesaid, the Employer will not process its bills for payment till such time the completion plan is submitted.
	CLAUSE 9

Payment of Final Bill	The final bill shall be submitted by the contractor in the same manner as specified in interim bills within three months of physical					
	completion of the work or within one month of the date of the final certificate of completion furnished by the Engineer-in-Charge whichever is earlier. No further claims shall be made by the contractor after submission of the final bill and these shall be deemed to have been waived and extinguished. Payments of those items of the bill in respect of which there is no dispute and of items in dispute, for quantities and rates as approved by Engineer-in-Charge, will, as far as possible be made within the period specified hereunder, the period being reckoned from the date of receipt of the bill by the Engineer-in- Charge complete with account of materials wherever applicable.					
	i) If the Contract price of work is up to Rs. 50 lakhs: 2 months					
	ii) If the Contract price of work is more than Rs.50 lakh: 3 months					
	In case of delay in payment of final bills after prescribed time limit, the rate of interest of provident fund shall be paid to the contractor from the date of expiry of prescribed time limit, provided the final bill submitted by the contractor found to be in order.					
	AUSE 9A					
Payment of Contractor's Bills through electronic means	i) Payments due to the contractor shall be made to his bank through NEFT. For this purpose, the contractor shall furnish to the Engineer-in-Charge (1) an authorization in the form of a legally valid document such as a power of attorney conferring authority on the bank; to receive payments and all other required particulars in the approved format (2) his own acceptance of the correctness of the amount made out as being due to him by Employer or his signature on the bill or other claim preferred against Employer before settlement by the Engineer-in-Charge of the account or claim by payment to the bank. While the NEFT transaction slip shall constitute a full and sufficient discharge for the payment, the contractor shall whenever possible, present his bills duly receipted and discharged through his bank. ii) Nothing herein contained shall operate to create in favour of the					
	bank any rights or equities vis-a- vis the Employer. CLAUSE 10					
Materials to be provided by the Contractor	i) The contractor shall, at his own expense, provide all materials, required for the works.					
	The contractor shall, at his own expense and without delay, supply to the Engineer-in- Charge samples of materials to be used on the work and shall get these approved in advance. All such materials to be provided by the Contractor shall be in conformity with the					

- specifications laid down or referred to in the contract. The materials shall be selected from the list of approved makes of materials at Section VI and shall be in accordance with the requirements of IGBC rating system as specified in Schedule G. The contractor shall, if requested by the Engineer-in- Charge furnish proof, to the satisfaction of the Engineer-in-Charge that the materials so comply. The Engineer-in-Charge shall within thirty days of supply of samples or within such further period as he may require intimate to the Contractor in writing whether samples are approved by him or not. If samples are not approved, the Contractor shall forthwith arrange to supply to the Engineer-in-Charge for his approval, fresh samples complying with the specifications laid down in the contract. When materials are required to be tested in accordance with specifications, approval of the Engineer-in-Charge shall be issued after the test results are received.
- iii) The Contractor shall at his risk and cost submit the samples of materials to be tested or analyzed and shall not make use of or incorporate in the work any materials represented by the samples until the required tests or analysis have been made and materials finally accepted by the Engineer-in-Charge. The Contractor shall not be eligible for any claim or compensation either arising out of any delay in the work or due to any corrective measures required to be taken on account of and as a result of testing of materials.
- The contractor shall, at his risk and cost, make all arrangements and iv) shall provide all facilities as the Engineer-in-Charge may require for collecting, and preparing the required number of samples for such tests at such time and to such place or places as may be directed by the Engineer-in-Charge and bear all charges and cost of testing unless specifically provided for otherwise elsewhere in the contract or specifications. The Engineer-in- Charge or his authorized representative shall at all times have access to the works and to all workshops, factories or/ and other places where work is being prepared or from where materials, manufactured articles or machinery are being obtained for the works and the contractor shall afford every facility and every assistance in obtaining the right to such access for inspections and examination and test of the materials and workmanship. No person not authorized by the employer except the representatives of public authorities shall be allowed on the works at any time.
- v) The Engineer-in-Charge shall have full powers to require the removal from the premises of all materials which in his opinion are not in accordance with the specifications and in case of default, the Engineer-in-Charge shall be at liberty to employ at the expense of the contractor, other persons to remove the same without being answerable or accountable for any loss or damage that may happen or arise to such materials. The Engineer-in-Charge shall also have full powers to require other proper materials to be substituted thereof and in case of default, the Engineer-in-Charge may cause the same to be supplied and all costs which may attend

	such removal and substitution shall be borne by the Contractor.
	vi) The contractor shall at his own expense, provide a material testing lab at the site for conducting routine field tests. The lab shall be equipped at least with the testing equipment as specified in Schedule 'F'. CLAUSE 10A
Secured Advance on Non-perishable Materials delivered at site and its recovery	i) The contractor, on signing of an Indenture in the specified proforma, shall be entitled to be paid during the progress of the execution of the work up to 75% of the assessed value of any materials (The assessed value shall be the least of the purchase value supported by the tax paid vouchers, duly verified, or material price derived from the tender rate for the respective item) which are in the opinion of the Engineer-in- Charge non-perishable, non-fragile and non-combustible and are in accordance with the contract and which have been brought on the site in connection therewith as per the approved progress plan and are adequately stored and/or protected against damage by weather or other causes but which have not at the time of advance been incorporated in the works. When materials on account of which an advance has been made under this sub-clause are incorporated in the work, the amount of such advance shall be recovered /deducted from the next payment made under any of the clause or clauses of this contract. The decision of the Engineer- in-Charge shall be final and binding on the contractor in this matter. No secured advance, shall however, be paid on high-risk materials such as ordinary glass, sand, petrol, diesel etc.
	CLAUSE 10B
Price Adjustment - Payment on Account of variation in Material Prices/Wages	i) Where scheduled period of completion is more than one year, in order to take in to account the variations in Material prices and wages during the contract period when the work is in progress, including the justified period extended under the provisions of clause 5 of the contract without any action under clause 2, adjustments in the costs of materials and labour shall be allowed on the basis of formulae as given below: (1) Materials
	$V_M = 70/100 \{0.88V - (M)\} \times \{(WI - WI_O)/WI_O\}$
	Where
	V _M = Variation in material cost, <i>i.e.</i> , increase or decrease in the amount in Rs to be paid or recovered.
	V = Value of work done excluding advances on materials, if any, during the period under reckoning.

	М	=	Cost of materials for which basic rates, indicated in the tender	if any, are
	WI	=	Average of All India Wholesale Price In commodities for the period under recket published in the RBI Bulletin.	
	WIo	=	All India Wholesale Price Index for all conducting the month of receipt of final Price tender as published in the RBI Bulletin	
	(2)	Lab	our	
	VL	=	30/100 {0.88V - (M)} x {(CI - Clo)/Clo}	
	Whe	ere		
	VL	=	Variation in labour cost, <i>i.e.,</i> increase of the amount in Rs to be paid or recovered	
	V	=	As stated in (1) above	
	М	=	As stated in (1) above	
	CI	=	Average of All India Consumer Price In industrial workers declared by Labour E Government of India as published in the during the period under reckoning.	Bureau,
	Clo	=	All India Consumer Price Index for indudeclared by Labour Bureau, Governme published in RBI Bulletin during the moof final Price Bid of the tender.	ent of India as
ii)			date for working out such price adjustment s date of receipt of Final Price bid of the tend	
iii)	The	cost	of work on which price adjustment will be pas below:	
	a)		ess value of work done up to last price ustment:	(A)
	b)	Gro date	ess value of work done up to the current	(B)
	c)		ss value of work done during the period ler reckoning (A-B)	(C)
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		d) Extra items/deviated quantities of items paid as per Clause 12 Based on prevailing market rates during the period under reckoning:			
		k) Then, Cost of work for which price adjustment is applicable: V = C - D			
	iv)	Materials which are covered by the provision of basic prices/ rates are excluded from the purview under this adjustment.			
	v)	Adjustments based on the above formulae will be made for each bill as and when the indices are published. The Contractors shall submit the bill for price adjustment with detailed calculations.			
	vi)	The downward adjustment on account of labour element will be made only if the minimum wages also register corresponding fall compared to the minimum wages prevailing in the month of receipt of final price bid of the tenders.			
	vii) The price adjustment clause shall be applicable only for the work executed during the contract period including authorized extension, if any. In case the work is not completed within the contract period including authorized extension and the provision of liquidated damages has to be enforced, this adjustment clause with not be applicable for work done during that period. It is also clarified that price adjustment clause will not be applicable to an extra variation items, the rates of which are based on prevailing market rate.				
	viii)	In view of the price adjustment in cost being covered as above, no other adjustments viz. increase or decrease due to statutory measures/levies etc. will be allowed for any reason whatsoever. In case the bill is submitted to the Employer prior to 15th of a particular month, index for the previous month will be reckoned for calculating the average indices for arriving at the adjustment. If however, the bill is submitted on or after 15th, the Indices for that particular month shall be taken into consideration.			
	ix)				
		USE 11			
Work to be Executed in Accordance with Specifications, Drawings, Orders etc.	i)	The contractor shall execute the whole and every part of the work in the most substantial and workmanlike manner both as regards materials and otherwise in every respect in strict accordance with the specifications. The contractor shall also conform exactly, fully and faithfully to the design, drawings and instructions in writing in respect of the work signed by the Engineer-in-Charge and the contractor shall be furnished free of charge one copy of the contract documents together with specifications, designs,			

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		drawings and instructions as are not included in any Bureau of Indian Standard or any other, published standard or code or, Schedule of Rates or any other printed publication referred to elsewhere in the contract.
	ii)	In the case of any class of work for which there is no such specifications as referred above, such work shall be carried out in accordance with the Bureau of Indian Standards Specifications. In case there are no such specifications in Bureau of Indian Standards, the work shall be carried out as per manufacturers' specifications. In case there are no such specifications as required above, the work shall be carried out in all respects in accordance with the instructions and requirements of the Engineer-in-Charge.
	iii)	The contractor shall comply with the provisions of the contract and with the care and diligence execute and maintain the works and provide all labour and materials, tools and plants including for measurements and supervision of all works, structural plans and other things of temporary or permanent nature required for such execution and maintenance in so far as the necessity for providing these, is specified or is reasonably inferred from the contract. The Contractor shall take full responsibility for adequacy, suitability and safety of all the works and methods of construction.
Action in case	CLAUSE 11	
Work not done as per Specifications	i)	All works under or in course of execution or executed in pursuance of the contract, shall at all times be open and accessible to the inspection and supervision of the Engineer-in-charge, his authorized subordinates in charge of the work and all the superior officers of the Employer or any organization engaged by the Employer for Quality Assurance and of the Chief Technical Examiner's Office, and the contractor shall, at all times, during the usual working hours and at all other times at which reasonable notice of the visit of such officers has been given to the contractor, either himself be present to receive orders and instructions or have a responsible agent duly accredited in writing, present for that purpose. Orders given to the Contractor's agent shall be considered to have the same force as if they had been given to the contractor himself.
	ii)	If it shall appear to the Engineer-in-charge or his authorized representatives or to the Superior Officers of the employer or the officers of the organization engaged by the Employer for Quality Assurance or to the Chief Technical Examiner or his subordinate officers, that any work has been executed with unsound, imperfect, or unskillful workmanship, or with materials or articles provided by him for the execution of the work which are unsound or of a quality inferior to that contracted or otherwise not in accordance with the contract, the contractor shall, on demand in writing which

	iii)	shall be made within Defects Liability Period stated in schedule 'F' or, if none stated, then within twelve months (six months in the case of work costing Rs Five Lakh and below)after completion of the work, from the Engineer-in-Charge specifying the work, materials or articles complained of notwithstanding that the same may have been passed, certified and paid for forthwith rectify, or remove and reconstruct the work so specified in whole or in part, as the case may require or as the case may be, remove the materials or articles so specified and provide other proper and suitable materials or articles at his own charge and cost. In the event of him failing to do so within a period specified by the Engineer-in-Charge in his demand aforesaid, then the contractor shall be liable to pay compensation at the same rate as under clause 2 of the contract (for non-completion of the work in time) for this default. In such case the Engineer-in-Charge may not accept the item of work at the rates applicable under the contract but may accept such items at reduced rates as the authority specified in Schedule 'F' may consider reasonable during the preparation of on account bills or final bill if the item is so acceptable without detriment to the safety and utility of the item and the structure or he may reject the work outright without any payment and/or get it and other connected and incidental items rectified, or removed and re-executed at the risk and cost of the contractor. Decision of the Engineer-in-Charge to be conveyed in writing in respect of the same will
	CLAUCE 42	be final and binding on the contractor.
	CLAUSE 12	The Engineer in Charge shall have newer (i) to make
Deviations/ Variations Extent and Pricing		The Engineer-in-Charge shall have power (i) to make alteration in, omissions from, additions to, or substitutions for the original specifications, drawings, designs and instructions that may appear to him to be necessary or advisable during the progress of the work, and (ii) to omit a part of the works in case of non-availability of a portion of the site or for any other reasons and the contractor shall be bound to carry out the works in accordance with any instructions given to him in writing signed by the Engineer-in-Charge and such alterations, omissions, additions or substitutions shall form part of the contract as if originally provided therein and any altered, additional or substituted work which the contractor may be directed to do in the manner specified above as part of the works, shall be carried out by the contractor on the same conditions in all respects including price on which he agreed to do the main work except as hereafter provided. The Engineer-in-Charge shall be the final authority to decide whether any item of work is extra/ deviation/

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	12.1	any de Contrac	ne for completion of the works shall, in the event of eviations resulting in additional cost over the ct price sum being ordered, be extended, if ted by the contractor, as follows
		i)	In the proportion in which the additional cost of the altered, additional or substituted work (The difference of Final completed cost of work (including the financial impact of all extra, substituted and deviated items but excluding the financial impact due to operation of price adjustment clause) and the Contract price), bears to the original Contract price plus
		ii)	25% of the time calculated in (i) above or such further additional time as may be considered reasonable by the Engineer-in-Charge.
Deviation - Extra	12.2	A)	Items that are completely new, and are in addition to the items contained in the contract
Items and Pricing			Where the extra works are not of similar character and/or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative to the amount of the whole of the contract works or to any part thereof shall be such that in the opinion of the Engineer-in-charge the net rate or price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Engineer-in-charge shall fix such other rate or price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Employer. Where extra work cannot be properly measured or valued, the Contractor shall be allowed day work prices as the net rates stated in the tender of the Priced Schedule of Quantities or, if not so stated, then in accordance with the local day work rates and wages for the district, provided that in either case vouchers specifying the daily time (and if required by the Engineer-in-charge, the workman's name) and materials employed be delivered for verification to the Engineer-in-charge
			week following that in which the work has been executed. In the case of extra item(s) (items that are

		completely new, and are in addition to the items contained in the contract), the contractor may within fifteen days of receipt of order or occurrence of the item(s) claim rates, supported by proper rate analysis (CPWD method shall be followed as far as possible) worked on the "actual cost basis" plus 15% towards establishment charges, contractor's overhead and profit and the Engineer-in-charge shall within prescribed time limit of the receipt of the claims supported by analysis, after giving consideration to the analysis of the rates submitted by the contractor, determine the rates on the basis of the market rates and the contractor shall be paid in accordance with the rates so determined. Such items will not be eligible for escalation.
Deviation - Substituted	B)	Items that are taken up with partial substitution or in lieu of items of work in the contract
Items and Pricing		In the case of substituted items (items that are taken up with partial substitution or in lieu of items of work in the contract), the rate for the agreement item (to be substituted) and substituted item shall, wherever possible, be derived out of the rates given in priced schedule of quantities in the manner as mentioned in the following para. a) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein. b) The net prices of the original tender shall
		b) The net prices of the original tender shall determine the value of the items omitted provided if omissions vary the conditions under which any remaining items of works are carried out the prices for the same shall be valued under sub-clause (A) thereof.
		c) If the market rate for the substituted item so determined is more than the market rate of the agreement item (to be substituted), the rate payable to the contractor for the substituted item shall be the rate for the agreement item (to be substituted) so increased to the extent of the difference between the market rates of substituted item and the agreement item (to be substituted).
		d) If the market rate for the substituted item so determined is less than the market rate of the agreement item (to be substituted), the rate payable to the contractor for the

Deviation - Deviated Quantities and		C)	substituted item shall be the rate for the agreement item (to be substituted) so decreased to the extent of the difference between the market rates of substituted item and the agreement item (to be substituted). In the case of contract items, substituted items, contract cum substituted items which exceed the pre-specified limits over the tender quantity
Pricing			In the case of contract items, substituted items, contract cum substituted items, which exceed the pre-specified limits laid down in Schedule 'F', the contractor may within fifteen days of receipt of order or occurrence of the excess, claim revision of the rates, supported by proper rate analysis (CPWD method shall be followed as far as possible) worked on the "actual cost basis" plus 15% towards establishment charges, contractor's overhead and profit for the work in excess of the above mentioned limits, provided that if the rates so claimed are in excess of the rates specified in the schedule of quantities, the Engineer-in-Charge shall within prescribed time limit of receipt of the claims supported by analysis, after giving consideration to the analysis of the rates submitted by the contractor, determine the rates on the basis of the market rates and the contractor shall be paid in accordance with the rates so determined.
	12.3		The provisions of the preceding paragraph shall also apply to the decrease in the rates of items for the work in excess of the limits laid down in Schedule F, and the Engineer-in-Charge shall after giving notice to the contractor within one month of occurrence of the excess and after taking into consideration any reply received from him within fifteen days of the receipt of the notice, revise the rates for the work in question within one month of the expiry of the said period of fifteen days having regard to the market rates. The prescribed time limits for finalising rates for Extra Item(s), Substitute Item(s) and Deviated Quantities of contract items are as under: i) If the Contract price of 15 days
			work is up to Rs. 50 lac: ii) If the Contract price of 30 days. work exceeds

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	12.4	The contractor shall send to the Engineer-in-Charge once every three months, an up-to-date account giving complete details of all claims for additional payments to which the contractor may consider himself entitled and of all additional work ordered by the Engineer-in-Charge which he has executed during the preceding quarter failing which the contractor shall be deemed to have waived his right. However, the Employer may authorize consideration of such claims on merits.
	12.5	Any operation incidental to or necessarily has to be in contemplation of tenderer while filing tender, or necessary for proper execution of the item included in the Schedule of quantities or in the schedule of rates mentioned above, whether or not, specifically indicated in the description of the item and the relevant specifications, shall be deemed to be included in the rates quoted by the tenderer or the rate given in the said schedule of rates, as the case may be. Nothing extra shall be admissible for such operations.
Foreclosure of contract due to Abandonment or Reduction in Scope of Work	If at any time after acceptance of the tender, Employer shall decide abandon or reduce the scope of the works for any reason whatsoever a hence not require the whole or any part of the works to be carried out, the Engineer-in-Charge shall give notice in writing to that effect to the contractor and the contractor shall act accordingly in the matter. The contractor shall have no claim to any payment of compensation otherwise whatsoever, on account of any profit or advantage which might have derived from the execution of the works in full but which he cannot derive in consequence of the foreclosure of the whole or part of the works.	
	executed at s Engineer-in-0	tor shall be paid at contract rates, full amount for works site and, in addition, a reasonable amount as certified by the Charge for the items hereunder mentioned which could not the work to the full extent in view of the foreclosure; Any expenditure incurred on preliminary site work, e.g. temporary access roads, temporary labour huts, staff quarters, Tools & Plant, site office; storage accommodation and water storage tanks etc. Employer shall have the option to take over contractor's
	,	materials or any part thereof either brought to site or of which the contractor is legally bound to accept delivery from suppliers (for incorporation in or incidental to the work) provided, however Employer shall be bound to take over the materials or such portions thereof as the contractor does not desire to retain. For materials taken over or to be taken over by Employer, cost of such materials as detailed by Engineer-in- Charge shall be paid. The cost shall, however, take into account purchase price, cost of transportation and deterioration or damage which may have been caused to materials whilst in the custody of the

	The contracto	contractor. or shall, if required by the Engineer- in-Charge, furnish to him,			
	books of account, wage books, time sheets and other relevant documents and evidence as may be necessary to enable him to certify the reasonable amount payable under this condition.				
		ble amount of items on (i) above shall not be in excess of			
	0.5% of the cost of the work remaining incomplete on the date of closure, i.e. total stipulated cost of the work as per accepted tender less the cost of work actually executed under the contract and less the cost of contractor's materials at site taken over by the Employer as per item (ii) above. Provided always that against any payments due to the contractor on this account or otherwise, the Engineer-in-Charge shall be entitled to recover or be credited with any outstanding balances due from the contractor for advance paid in respect of any tool, plants and materials and any other sums which at the date of termination were recoverable by the Employer from the contractor under the terms of the contract.				
	CLAUSE 14				
Carrying out part work at risk & cost	If contractor:				
of contractor	i)	At any time makes default during currency of work or does not execute any part of the work with due diligence and continues to do so even after a notice in writing of 7 days in this respect from the Engineer-in-Charge; or			
	ii)	Commits default in complying with any of the terms and conditions of the contract and does not remedy it or takes effective steps to remedy it within 7 days even after a notice in writing is given in that behalf by the Engineer-in-Charge; or			
	iii)	Fails to complete the work(s) or items of work with individual dates of completion, on or before the date(s) so determined, and does not complete them within the period specified in the notice given in writing in that behalf by the Engineer-in-Charge.			
	without prejudent have either a writing to tak	er- in-Charge without invoking action under clause 3 may, dice to any other right or remedy against the contractor which ccrued or accrue thereafter to Employer, by a notice in e the part work / part incomplete work of any item(s) out of d shall have powers to:			
	Take possession of the site and any materials constructional plant, implements, stores, etc., thereon and/or				
	b)	Carry out the part work / part incomplete work of any item(s) by any means at the risk and cost of the contractor.			
	from the cont of any item(s	r-in-Charge shall determine the amount, if any, is recoverable ractor for completion of the part work/ part incomplete work taken out of his hands and execute at the risk and cost actor. The liability of contractor on account of loss or			

damage suffered by Employer because of action under this clause shall not exceed 10% of the Contract price of the work.

In determining the amount, credit shall be given to the contractor with the value of work done in all respect in the same manner and at the same rate as if it had been carried out by the original contractor under the terms of his contract, the value of contractor's materials taken over and incorporated in the work and use of plant and machinery belonging to the contractor. The certificate of the Engineer-in-Charge as to the value of work done shall be final and conclusive against the contractor provided always that action under this clause shall only be taken after giving notice in writing to the contractor. Provided also that if the expenses incurred by the Employer are less than the amount payable to the contractor at his agreement rates, the difference shall not be payable to the contractor.

Any excess expenditure incurred or to be incurred by Employer in completing the part work/ part incomplete work of any item(s) or the excess loss of damages suffered or may be suffered by Employer as aforesaid after allowing such credit shall without prejudice to any other right or remedy available to Employer in law or as per agreement be recovered from any money due to the contractor on any account, and if such money is insufficient, the contractor shall be called upon in writing and shall be liable to pay the same within 30 days.

If the contractor fails to pay the required sum within the aforesaid period of 30 days, the Engineer-in-Charge shall have the right to sell any or all of the contractors' unused materials, constructional plant, implements, temporary building at site etc. and adjust the proceeds of sale thereof towards the dues recoverable from the contractor under the contract thereafter there remains any balance outstanding, it shall be recovered in accordance with the provisions of the contract.

In the event of above course being adopted by the Engineer-in-Charge, the contractor shall have no claim to compensation for any loss sustained by him by reason of his having purchased or procured any materials or entered into any engagements or made any advance on any account or with a view to the execution of the work or the performance of the contract.

Suspension of Work

CLAUSE 15 i)

The contractor shall, on receipt of the order in writing of the Engineer-in-Charge, (whose decision shall be final and binding on the contractor) suspend the progress of the works or any part thereof for such time and in such manner as the Engineer-in-Charge may consider necessary so as not to cause any damage or injury to the work already done or endanger the safety thereof for any of the following reasons: a)

- on account of any default on the part of the contractor or:
- b) for proper execution of the works or part thereof for reasons other than the default of the contractor; or

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	c)	for safety of the works or part thereof.
		The contractor shall, during such suspension, properly protect and secure the works to the extent necessary and carry out the instructions given in that behalf by the Engineer-in-Charge.
ii)		suspension is ordered for reasons (b) and (c) in sub-i) above:
	a)	the contractor shall be entitled to an extension of time equal to the period of every such suspension PLUS 25%, for completion of the item or group of items of work for which a separate period of completion is specified in the contract and of which the suspended work forms a part, and;
	b)	If the total period of all such suspensions in respect of an item or group of items or work for which a separate period of completion is specified in the contract exceeds thirty days, the contractor shall, in addition, be entitled to such compensation as the Engineer-in- Charge may consider reasonable in respect of salaries and/or wages paid by the contractor to his employees and labour at site, remaining idle during the period of suspension, adding thereto 2% to cover indirect expenses of the contractor provided the contractor submits his claim supported by details to the Engineer-in- Charge within fifteen days of the expiry of the period of 30 days.
(≡ <u>i</u>	the Entime, sub- I such Charge receip proces progres not great works it affect works period the Entreating of any which	works or part thereof is suspended on the orders of ngineer-in-Charge for more than three months at a except when suspension is ordered for reason (a) in para (i) above, the contractor may after receipt of order serve a written notice on the Engineer-inge requiring permission within fifteen days from by the Engineer- in-Charge of the said notice, to ed with the work or part thereof in regard to which eas has been suspended and if such permission is anted within that time, the contractor, if he intends to the suspension, where it affects only a part of the as an omission of such part by Employer or where cts whole of the works, as an abandonment of the by Employer, shall within ten days of expiry of such d of 15 days give notice in writing of his intention to ngineer-in-Charge. In the event of the contractor of the suspension as an abandonment of the act by Employer, he shall have no claim to payment of compensation on account of any profit or advantage he might have derived from the execution of the in full but which he could not derive in consequence

of the abandonment. He shall, however, be entitled to such compensation, as the Engineer-in-Charge may consider reasonable, in respect of salaries and/or wages paid by him to his employees and labour at site, remaining idle in consequence adding to the total thereof 2% to cover indirect expenses of the contractor provided the contractor submits his claim supported by details to the Engineer-in-Charge within 30 days of the expiry of the period of 3 months. Dismantled **CLAUSE 16** Material The contractor shall treat all materials obtained during dismantling of a Employer's structure, excavation of the site for a work, etc. as Employer's property **Property** and such materials shall be disposed off as per the specific instructions in this regard or in absence of the same to the best advantage of Employer according to the instructions in writing issued by the Engineerin-Charge. **CLAUSE 17** Contractor Liable for Damages, i) If the contractor or his working people shall break, deface, defects during injure or destroy any part of building in which they may be working, or any building, road, road kerb, fence, defect liability enclosure, water pipe, cables, drains, electric or period telephone post or wires, trees, grass or grassland, or cultivated ground contiguous to the premises on which the work or any part is being executed, or if any damage shall happen to the work while in progress, from any cause whatever or if any defect, shrinkage, settlement or other faults appear in the work within Defects Liability Period stated in schedule 'F' or, if none stated, then within twelve months (six months in the case of work costing Rs Five Lakh and below) after a certificate final or otherwise of its completion shall have been given by the Engineer- in-Charge as aforesaid arising out of defect or improper materials or workmanship, the contractor shall upon receipt of a notice in writing on that behalf and within such reasonable times as shall be specified therein, make the same good at his own expense or in case of default the Engineer-in-Charge may employ and pay other persons to amend and make good such defects, shrinkage, settlements or other faults and all damages, loss and expenses consequent thereon or incidental thereto shall be made good and borne by the Contractor and such damage, loss, expenses shall be recoverable from him by the Employer or may be deducted by the Employer, upon the Engineer-in-Charge's Certificate in writing, from any money due or may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any money due to the Contractor, a sum, to be determined by the Engineer-in-Charge equivalent to the cost of amending such work and

		in the event of the amount retained as Security Deposit being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or material supplied by any sub-contractor employed on the works who has been nominated or approved by the Employer, the Contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provisions of this Clause. The Contractor shall remain liable under the provisions of this Clause notwithstanding the signing of any certificate or the passing of any accounts, by the Employer. The security deposit of the contractor shall not be refunded before the expiry of the Defect Liability Period after the issue of the certificate final or otherwise, as provided elsewhere.
Setting out of works	true and perf positions, leve time, any error works or with the Contractor to the satisfact The checking in-charge or Contractor of Contractor sh	or shall set out the works and shall be responsible for the ect setting out of the same and for the correctness of the els, dimensions and alignment of all parts thereof. If at any or in this respect shall appear during the progress of the in the Defect Liability Period after completion of the works, or shall, if so required, at his own expense rectify such error ction of the Engineer-in-Charge. If of any setting-out or of any line or level by the Engineer-his representative shall not in any way relieve the finis responsibility for the correctness thereof and the hall carefully protect and preserve all bench-marks, sight and other things used in setting out the works.
All relevant Statutory Laws to be complied by the Contractor	ii) iii)	The contractor shall obtain a valid license under the Contract Labour (R&A) Act, 1970, and the Contract Labour (Regulation and Abolition) Central Rules, 1971, before the commencement of the work, and continue to have a valid license until the completion of the work. The contractor shall also abide by the provisions of the Child Labour (Prohibition and Regulation) Act, 1986, Minimum Wages (Central) Rules, 1950. The contractor shall also comply with the provisions of the building and other Construction Workers (Regulation of Employment & Conditions of Service) Act, 1996 and the building and other Construction Workers Welfare Cess Act, 1996. The contractor shall comply with the provisions of the Reverse to the Act, 1996.
		Payment of Wages Act, 1936, Minimum Wages Act, 1948, Employees Liability Act, 1938, Workmen's Compensation Act, 1923, Industrial Disputes Act, 1947, Maternity Benefits Act, 1961, or the modifications thereof or any

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		other relevant laws and the rules made thereunder from time to time.
	iv)	The contractor shall comply with provisions of any other relevant law in connection with the work, as may be applicable.
	V)	Any failure to fulfill these requirements shall attract the penal provisions of the concerned Act and Contractor shall be liable to face the consequences thereof in addition to any other penal provisions of this contract. The contractor shall indemnify the Employer for any loss caused due to non-compliance with any of the provisions of laws applicable.
Payment of	CLAUSE 19	A
wages:	i)	The contractor shall pay to labour employed by him either directly or through subcontractors, wages not less than fair wages as per the provisions of the Contract Labour (Regulation and Abolition) Act, 1970 and the contract Labour (Regulation and Abolition) Central Rules, 1971, wherever applicable.
	ii)	The contractor shall, notwithstanding the provisions of any contract to the contrary, cause to be paid fair wage to labour indirectly engaged on the work, including any labour engaged by his sub-contractors in connection with the said work, as if the labour had been immediately employed by him.
	iii)	In respect of all labour directly or indirectly employed in the works for performance of the contractor's part of this contract, the contractor shall comply with or cause to be complied with the Labour Regulations made by Government from time to time in regard to payment of wages, wage period, deductions from wages, recovery of wages not paid and deductions unauthorizedly made, maintenance of wage books or wage slips, publication of scale of wages and other terms of employment, inspection and submission of periodical returns and all other matters of the like nature or as per the provisions of the Contract Labour (Regulation and Abolition) Act, 1970, and the Contract Labour (Regulation and Abolition) Central Rules, 1971, wherever applicable.
	iv)	 a) The Engineer-in-Charge concerned shall have the right to deduct from the moneys due to the contractor any sum required or estimated to be required for making good the loss suffered by a worker or workers by reason of non-fulfilment of the conditions of the contract for the benefit of the workers, non-payment of wages or of deductions made from his or their wages which are not justified by their terms of the contract or non-observance of the Regulations. b) Under the provision of Minimum Wages (Central)

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	v)	Rules, 1950, the contractor is bound to allow to the labours directly or indirectly employed in the works one-day rest for 6 days' continuous work and pay wages at the same rate as for duty. In the event of default, the Engineer-in-Charge shall have the right to deduct the sum or sums not paid on account of wages for weekly holidays to any labours and pay the same to the persons entitled thereto from any money due to the contractor. The contractor shall indemnify as per the approved format
	v)	and keep indemnified the Employer against payments to be made under and for the observance of the laws aforesaid without prejudice to his right to claim indemnity from his sub-contractors.
	vi)	The laws aforesaid shall be deemed to be a part of this contract and any breach thereof shall be deemed to be a breach of this contract.
	vii)	The contractor shall ensure that no amount by way of commission or otherwise is deducted or recovered from the wage of workmen.
	CLAUSE 19	В
	performance shall at his of Safety Code	all labour directly or indirectly employed in the work for the of the contractor's part of this contract, the contractor own expense arrange for the safety provisions as per the annexed and shall also at his own expense provide for all connection therewith.
	CLAUSE 19	С
	The contractor shall submit by the 4th and 19th of every month, to the Engineer-in-Charge, a true statement showing in respect of the second half of the preceding month and the first half of the current month respectively:-	
	1)	the number of labourers employed by him on the work,
	2)	their working hours,
	3)	the wages paid to them,
	4)	the accidents that occurred during the said fortnight showing the circumstances under which they happened and the extent of damage and injury caused by them, and
	not exceed statement. T	the contractor shall be liable to pay to Employer, a sum ing Rs.200/- for each default or materially incorrect the decision of the Employer shall be final in deducting from the contractor, the amount levied as fine and be binding on
	CLAUSE 19	
	performance comply with	all labour directly or indirectly employed in the works for the of the contractor's part of this contract, the contractor shall or cause to be complied with all the rules framed by from time to time for the protection of health and sanitary

	arrangements for workers employed by him/her				
	CLAUSE 19 E				
	The Engineer-in-Charge may require the contractor to dismiss or remove from the site of the work any person or persons in the contractor's employment upon the work who may be incompetent or misconduct himself and the contractor shall forthwith comply with such requirements. In respect of maintenance/repair or renovation works etc. where the labour				
	have an easy access to the individual houses, the contractor shall issue identity cards to the labourers, whether temporary or permanent and he shall be responsible for any untoward action on the part of such labour.				
	SE 19 F				
	i) It shall be the responsibility of the contractor to see that the building under construction is not occupied by anybody unauthorizedly during construction, and is handed over to the Engineer-in-Charge with vacant possession of complete building. If such building though completed is occupied illegally, then the Engineer-in-Charge shall have the option to refuse to accept the said building/buildings in that position. Any delay in acceptance on this account will be treated as the delay in completion and for such delay, the provisions of clause 2 shall be applied by the Employer whose decision shall be final both with regard to the justification and quantum and be binding on the contractor. ii) However, the Employer, through a notice, may require the				
	contractor to remove the illegal occupation any time on or before construction and delivery.				
	CLAUSE 19 G (Not applicable)				
Employment of skilled/semi-skilled workers	i) The contractor shall, at all stages of work, deploy skilled/semi-skilled tradesmen who are qualified in particular trade. If the tradesmen are found to have inadequate skill to execute the work of respective trade, the contractor shall substitute such tradesmen within two days of written notice from Engineer-in- Charge. Decision of Engineer-in-Charge as to whether particular tradesman possesses requisite skill shall be final and binding. ii) Provided always, that the provisions of this clause, shall not be applied for works with patimeted and put to				
	not be applicable for works with estimated cost put to tender being less than Rs. 5 crores.				
Contribution of EPF and ESI	CLAUSE 19 H The ESI and EPF contributions on the part of employer in respect of this contract shall be paid by the contractor. The quoted rate shall be inclusive of these amounts. The contractor shall submit the details of registration of labour for EPF and ESI and documents evidencing these payments shall be submitted every month.				
Ensuring Payment and Amenities to	CLAUSE 19 I In every case in which by virtue of the provisions of the Contract Labour (Regulation and Abolition) Act, 1970, and of the Contract Labour (Regulation and Abolition) Central Rules, 1971, Employer is obliged to				

Workers if Contractor fails

pay any amounts of wages to a workman employed by the contractor in execution of the works, or to incur any expenditure in providing welfare health amenities required to be provided under the above said Act and under the rules framed by Government from time to time for the protection of health and sanitary arrangements for workers employed by Contractors. Employer will recover from the contractor, the amount of wages so paid or the amount of expenditure so incurred; and without prejudice to the rights of the Employer under sub-section(2) of Section 20, and sub-section (4) of Section 21, of the Contract Labour (Regulation and Abolition) Act, 1970, Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by Employer to the contractor whether under this contract or otherwise Employer shall not be bound to contest any claim made against it under sub-section (1) of Section 20, sub-section (4) of Section 21, of the said Act, except on the written request of the contractor and upon his giving to the Employer full security for all costs for which Employer might become liable in contesting such claim.

Authorities Notices

CLAUSE 20

and

(i) The Contractor shall conform to the provisions of any Act of the Legislature relating to the work, and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and/or authorities with whose systems the structure is proposed to be connected and shall before making any variations from the Drawing or Specifications that may be necessitated by so conforming give to the Employer written notice, specifying the variation proposed to be made and the reason for making it and apply for instructions thereon.

In case the Contractor shall not within ten days receive such instructions he shall proceed with the work conforming to the provisions, regulations or bye-laws in question, and any variation so necessitated shall be dealt with under Clause 12 thereof.

(ii)

The Contractor shall bring to the attention of the Employer all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority, or to any public office all fees that may be properly chargeable in respect of the works, and lodge the receipts with the Employer.

Work not to be sublet. Action in case of insolvency

CLAUSE 21

The whole of the works included in the contract shall be executed by the Contractor and the Contract or any part/share thereof or any interest therein shall not be assigned or sublet without the prior written consent of the Employer, and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

And if the contractor shall assign or sublet his contract, or attempt to

do so, or become insolvent or commence any insolvency proceedings or make any composition with his creditors or attempt to do so, or if any bribe, gratuity, gift, loan, perquisite, reward or advantage pecuniary or otherwise, shall either directly or indirectly, be given, promised or offered by the contractor, or any of his servants or agent to any public officer or person in the employment of the Employer in any way relating to his office or employment, or if any such officer or person shall become in any way directly or indirectly interested in the contract, the Engineer-in-Charge on behalf of the Employer shall have power to adopt the course specified in Clause 3 hereof in the interest of Employer and in the event of such course being adopted, the consequences specified in the said Clause 3 shall ensue.

Recovery of Compensation paid to Workmen

CLAUSE 22

In every case in which by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or reenactment thereof, Employer is obliged to pay compensation to a workman employed by the contractor, in execution of the works, Employer shall be entitled to recover from the contractor, the amount of the compensation so paid; and, without prejudice to the rights of the Employer under the provisions of the said Act, Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by Employer to the contractor whether under this contract or otherwise. Employer shall not be bound to contest any claim made against it under the provisions of the said Act, except on the written request of the contractor and upon his giving to Employer full security for all costs for which Employer might become liable in consequence of contesting such claim.

Changes in firm's Constitution to be intimated

CLAUSE 23

Where the contractor is a partnership firm, the previous approval in writing of the Engineer-in-Charge shall be obtained before any change is made in the constitution of the firm. Where the contractor is an individual or a Hindu undivided family business concern, such approval as aforesaid shall likewise be obtained before the contractor enters into any partnership agreement where under the partnership firm would have the right to carry out the works hereby undertaken by the contractor. If previous approval as aforesaid is not obtained, the contract shall be deemed to have been assigned in contravention of Clause 21 hereof and the same action may be taken, and the same consequences shall ensue as provided in the said Clause 21.

Contractor to Supply Material, Machinery, Equipment, Tools & Plants etc.

CLAUSE 24

The contractor shall arrange at his own expense all materials (including consumables such as welding rods etc.), all tools, plant, machinery and equipment (hereinafter referred to as T&P) required for execution of the work. In addition to this, appliances, implements, other plants, ladders, cordage, tackle, steel scaffolding and temporary works required for the proper execution of the work, whether original, altered or substituted and whether included in the specifications or other documents forming part of the contract or referred to in these conditions or not, or which may be necessary for the purpose of satisfying or complying with the requirements of the Engineer-in-Charge as to any matter as to which

	entitled to work. The conumber of purpose of some measurement work or materials.	
Settlement of Disputes & Arbitration	Except where otherwise provided in the contract, all questions and disputes relating to the meaning of the specifications, design, drawings and instructions here-in before mentioned and as to the quality of workmanship or materials used on the work or as to any other question, claim, right, matter or thing whatsoever in any way arising out of or relating to the contract, designs, drawings, specifications, estimates, instructions, orders or these conditions or otherwise concerning the works or the execution or failure to execute the same whether arising during the progress of the work or after the cancellation, termination, completion or abandonment thereof shall be dealt with as mentioned hereinafter:	
	i)	The decision, opinion, direction, certificate of payment issued by the Engineer-in-Charge in respect of all or any of the excepted matters as provided in the contract shall be final, conclusive and binding on the parties hereto and shall be without appeal. Such decision may be in the form of a final certificate or otherwise.
	ii)	All other disputes and differences of any kind whatsoever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after their completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Competent Authority of the Employer as specified in the schedule 'F'. The designated authority shall state its decision in writing within 28 days from the date of receipt of reference from the contractor.
	iii)	But If the Competent Authority (CA) fails to give his decision within the aforesaid period or if either party be dissatisfied on any matter it may, within 28 days after receiving notice of such decision, give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree, a single arbitrator would be appointed for the purpose. In case there is no agreement on the appointment of arbitrator, the employer shall prepare a panel of three persons' names and forward to the contractor to select one among them as arbitrator.

The arbitrator so appointed/selected shall confine himself only to the dispute/difference referred to him while adjudicating and pronouncing his decision.

The arbitrator shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the arbitrator as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party, and shall direct by whom and to whom and in what manner the same shall be borne and paid. This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the arbitrator shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the arbitrator is given, abide by the decision of the Employer. No award of the arbitrator shall relieve the Contractor of his obligations to adhere strictly to the Employer's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract. The place of Arbitration shall be as specified in Schedule 'F'.

Contractor to indemnify Employer against Patent Rights

CLAUSE 26

The contractor shall fully indemnify and keep indemnified the Employer against any action, claim or proceeding relating to infringement or use of any patent or design or any alleged patent or design rights and shall himself pay any royalties, license fees etc. which may be payable in respect of any article or part thereof included in the contract or damages cost and charges of all and every sort that may be legally incurred in respect thereof. In the event of any claims made under or action brought against Employer in respect of any such matters as aforesaid, the contractor shall be immediately notified thereof and the contractor shall be at liberty, at his own expense, to settle any dispute or to conduct any litigation that may arise therefrom, provided that the contractor

Lump sum Provisions in Tender	shall not be liable to indemnify the Employer if the infringement of the patent or design or any alleged patent or design right is the direct result of an order passed by the Engineer-in-Charge in this behalf. CLAUSE 27 When the estimate on which a tender is made includes lump sum in respect of parts of the work, the contractor shall be entitled to payment in respect of the items of work involved or the part of the work in question at the same rates as are payable under this contract for such items, or if the part of the work in question is not, in the opinion of the Engineer-in-Charge payable of measurement, the Engineer-in-Charge may at his discretion pay the lump-sum amount entered in the estimate, and the certificate in writing of the Engineer-in-Charge shall be final and conclusive against the contractor with regard to any sum or sums payable			
Nominated Sub-	to him under the provisions of the clause. CLAUSE 28			
Contractors	(i)	which in the may b are he the C	Specialists, Merchants, Tradesman and other uting any work of supplying and fixing any goods for a prime cost prices or provisional sums are included a Schedule of Quantities and/or Specifications who be nominated or selected by the Engineer-in-charge ereby declared to be Sub-Contractors employed by contractor and are herein referred to as nominated Contractors.	
	(ii)	No no conne shall Emple	ominated Sub-Contractor shall be employed on or in ection with the works against whom the Contractor make reasonable objection or (save where the oyer and Contractor shall otherwise agree) who will noter into a Contract provided: That the nominated Sub-Contractor shall indemnify the Contractor against the same obligation in	
			respect of the Sub-Contract as the Contractor is under in respect of this contract.	
		b)	That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the Sub-Contractor, his servants or agents or any misuse by him or them of any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.	
		c)	Payment shall be made to the nominated Sub-Contractor within fourteen days of his receipt of the Engineer-in-charge's Certificate provided that before any certificate is issued, the Contractor shall, upon request, furnish to the Engineer-in-charge proof that all nominated Sub-Contractor's accounts included in previous Certificates have been duly discharged, on the default whereof, the Employer may pay the same upon a Certificate of the Engineer-in-charge and deduct the amount thereof from any sum due to the Contractor. The	

		exercise of this power shall not create brevity of
NACOLI LE		contract as between Employer and Sub-Contractor.
Withholding and	CLAUSE 29	
lien in respect of sum due from contractor	ii)	Whenever any claim or claims for payment of a sum of money arises out of or under the contract or against the contractor, the Employer shall be entitled to withhold and also have a lien to retain such sum or sums in whole or in part from the security, if any deposited by the contractor and for the purpose aforesaid, the Employer shall be entitled to withhold the security deposit, if any, furnished as the case may be and also have a lien over the same pending finalization or adjudication of any such claim. In the event of the security being insufficient to cover the claimed amount or amounts or if no security has been taken from the contractor, the Employer shall be entitled to withhold and have a lien to retain to the extent of such claimed amount or amounts referred to above, from any sum or sums found payable or which may at any time thereafter become payable to the contractor under the same contract or any other contract elsewhere with the RESERVE BANK OF INDIA pending finalization of adjudication of any such claim. It is an agreed term of the contract that the sum of money or moneys so withheld or retained under the lien referred to above by Employer will be kept withheld or retained as such by the Employer till the claim arising out of or under the contract is determined by the arbitrator(if the contract is governed by the arbitration clause) or by the competent court, as the case may be and that the contractor will have no claim for interest or damages whatsoever on any account in respect of such withholding or retention under the lien referred to above and duly notified as such to the contractor. For the purpose of this clause, where the contractor is a partnership firm or a limited company, the Employer shall be entitled to withhold and also have a lien to retain towards such claimed amount or amounts in whole or in part from any sum found payable to any partner/limited company as the case may be, whether in his individual capacity or otherwise. Employer shall have the right to cause an audit and tech

	prescribed in sub-clause (i) of this clause or in any other manner legally permissible; and if it is found that the contractor was paid less than what was due to him under the contract in respect of any work executed by him under it, the amount of such under payment shall be duly paid by Employer to the contractor, without any interest thereon whatsoever.			
Lien in respect	CLAUSE 29A			
of claims in other Contracts	Any sum of money due and payable to the contractor (including the security deposit returnable to him) under the contract may be withheld or retained by way of lien by the Employer against any claim of the Employer in respect of payment of a sum of money arising out of or under any other contract made by the contractor with the Employer or RESERVE BANK OF INDIA elsewhere. It is an agreed term of the contract that the sum of money so withheld or retained under this clause by the Employer will be kept withheld or retained as such by the Employer or till his claim arising out of the same contract or any other contract is either mutually settled or determined by the arbitration clause or by the competent court, as the case may be and that the contractor shall have no claim for interest or			
	damages whatsoever on this account or on any other ground in respect of any sum of money withheld or retained under this clause and duly notified as such to the contractor.			
Return of Surplus materials				
Water and	CLAUSE 31			
Electric power supply for work	Water and electricity will be provided free. No water and electric charges will be deducted.			
	CLAUSE 32			

Insurance in respect of damages to Persons and Property

The Contractor shall be responsible for all injury or damage to persons, animals or things, and for all damage to property which may arise from any factor omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also inter-alia any damage to structures, whether immediately adjacent to the works or otherwise, any damage to roads, streets, footpaths, bridges as well as damage caused to the building and other structures and works forming the subject matter of this contract. The contractor shall also be responsible for any damage caused to the buildings and other structures and works forming the subject matter of this contract due to rain, wind, frost or other inclemency of weather. The Contractor shall indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims. The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Employer, an All Risks Policy for Insurance for the full amount of the contract including earth quake & Fire risk in the joint names of the Employer and the Contractor (the name of the former being placed first in the policy) against all risks as per the standard all risk policy for Contractors and deposit such policy or policies with the Employer before commencing the works.

The Contractor shall reinstate all damage of every sort mentioned in this clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property or third parties.

The Contractor shall also indemnity and keep indemnified the Employer against all claims which may be made against the Employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the Employer a policy of Insurance (Third Party Liability) in the joint names of the Employer and the Contractor (name of the RBI being placed first in the policy) against such risks and deposit such policy or policies before commencement of the works.

		The minimum limit of the coverage under the policy shall be Rs.2 lakhs per person for any one accident or occurrence and Rs.5 lakhs in respect of damage to property for any one accident or occurrence. The Contractor shall also indemnify the Employer against all claims which may be made upon the Employer, whether under the Workmen's Compensation Act or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the Contractor or Sub-Contractor and shall at his own expense effect and maintain until the Virtual Completion of the Contract with an Insurance Company approved by the Employer a policy of Insurance against such risks and deposit such policy or policies with the Employer from time to time during the currency of this contract.		
		In default of the Contractor insuring as provided above, the Employer may so insure and may deduct the premiums paid from any money due or which may become due to the Contractor.		
		The Contractor shall be responsible for any liability which may not be covered by the insurance policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.		
		The Contractor shall also indemnify and keep indemnified the Employer against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any award of damage or compensation arising therefrom.		
		Without prejudice to the other rights of the Employer against Contractors in respect of such default, the Employer shall be entitled to deduct from any sums payable to the Contractor the amount of any damages, compensation costs, charges and other expenses paid by the Employer and which are payable by the Contractor under this clause.		
	CLAUSE 33			
Employment of Technical Staff		Superintendence, Supervision, Technical Staff & Employees		
and employees	i)	The contractor shall provide all necessary superintendence during execution of the work and all along thereafter as may be necessary for proper fulfillment of the obligations under the contract until the expiry of the "Defects Liability Period" stated in schedule 'F'.		
		The contractor shall immediately after receiving letter of		

award of work and before commencement of the work, intimate in writing to the Engineer-in-Charge, the name(s), qualifications, experience, age, address(s) and other particulars along with certificates, of the Project Manager, to be in charge of the work, Principal technical representative and other technical representative(s) who will be supervising the work. Minimum requirement of Project Manager and technical representative(s) and their qualifications and experience shall not be lower than specified in Schedule 'F'. The Engineer-in-Charge shall within 3 days of receipt of such communication intimate in writing his approval or otherwise of such a representative(s) to the contractor. Any such approval may at any time be withdrawn and in case of such withdrawal, the contractor shall appoint another such representative(s) according to the provisions of this clause. Decision of the Employer shall be final and binding on the contractor in this respect. Such a Project Manager, Principal technical representative and other technical representative(s) shall be appointed by the contractor soon after receipt of the approval from Engineerin-charge and shall be available at site before start of work.

All the provisions applicable to the principal technical representative under the Clause will also be applicable to other technical representative(s). The principal technical representative and other technical representative(s) shall be present at the site of work for supervision at all times when any construction activity is in progress and also present himself/themselves, as required, to the Engineer-in-Charge and/or his designated representative to take instructions. Instructions given to the principal technical representative other technical or representative(s) shall be deemed to have the same force as if these have been given to the contractor. The principal technical representative and other technical representative(s) shall be actually available at site fully stages of execution of work, during during all recording/checking/test checking of measurements of works and whenever so required by the Engineer-in-Charge and shall also note down instructions conveyed by Engineer-in-Charge or his designated representative(s) in the site order book and shall affix his/their signature in token of noting down instructions and in token of acceptance measurements/ checked measurements/ test checked measurements. Necessary site Registers viz. Material receipt/consumption register/Hindrance Register/Labour Register etc. shall be strictly maintained by him on daily basis and got duly authenticated from Engineer-in-charge. The representative(s) shall not look after any other work.

Substitutes, duly approved by Engineer-in-Charge of the work in similar manner as aforesaid shall be provided in event of absence of any of the representative(s) by more than two consecutive days. If the Engineer-in-Charge, whose decision in this respect is final and binding on the contractor, is convinced that no such technical representative(s) is/are effectively appointed or is/are effectively attending or fulfilling the provision of this clause, a recovery (non-refundable) shall be effected from the contractor as specified in Schedule 'F' and the decision of the Engineer-In-Charge as recorded in the site order book and measurement recorded checked/test checked in Measurement Books shall be final and binding on the contractor. Further if the contractor fails to appoint suitable Project Manager, Principal technical representative and/or other technical representative(s) and
if such appointed persons are not effectively present or are absent by more than two continuous days without duly approved substitute or do not discharge their responsibilities satisfactorily, the Engineer-in-Charge shall have full powers to suspend the execution of the work until such date as suitable other technical representative(s) is/are appointed and the contractor shall be held responsible for the delay so caused to the work. The contractor shall submit a certificate of employment of the technical representative(s) (in the form of copy of Form-16 or CPF deduction issued to the technical staff and employees employed by him) along with every on-account bill and final bill and shall produce evidence if at any time so required by the Engineer-in-Charge.
The contractor shall provide and employ on the site only such technical assistants as are skilled and experienced in their respective fields and such foremen and supervisory staff as are competent to give proper supervision to the work. The contractor shall provide and employ skilled, semiskilled and unskilled labour as is necessary for proper and timely execution of the work.
The Engineer-in-Charge shall be at liberty to object to and require the contractor to remove from the works any person who in his opinion misconducts himself, or is incompetent or negligent in the performance of his duties or whose employment is otherwise considered by the Engineer-in-Charge to be undesirable. Such person shall not be employed again at works site without the written permission of the Engineer- in-Charge and the persons so removed shall be replaced as soon as possible by competent substitutes.
ELAUSE 34

Levy/Taxes payable by Contractor	i) Sales Tax/GST, Building and other Construction Workers Welfare Cess or any other tax or Cess in respect of this contract shall be payable by the contractor and Employer shall not entertain any claim whatsoever in this respect.					
	The contractor shall deposit royalty and obtain necessary permit for supply of the red bajri, sand, stone, kankar, etc. from local authorities.					
	If pursuant to or under any law, notification or order any royalty, cess the like becomes payable by the Employer and does not any till become payable by the contractor to the State Government/ Logauthorities in respect of any material used by the contractor in the worthen in such a case, it shall be lawful to the Employer and it will have the right and be entitled to recover the amount paid in the circumstances aforesaid from dues of the contractor.					
	CLAUSE 35					
Conditions for reimbursement of levy/taxes if levied after receipt of tenders	All tendered rates shall be inclusive of all taxes and levies p a y a b l e under respective statutes. However, if any further tax or levy or cess is imposed by Statute, after the last stipulated date for the receipt of tender including extensions, if any, and the contractor thereupon necessarily and properly pays such taxes/levies/cess, the contractor shall be reimbursed the amount so paid, provided such payments, if any, is not, in the opinion of the Employer (whose decision shall be final and binding on the contractor) attributable to delay in execution of work within the control of the contractor.					
	The contractor shall keep necessary books of accounts and other documents for the purpose of this condition as may be necessary and shall allow inspection of the same by a duly authorized representative of the Employer and/or the Engineer-in-Charge and shall also furnish such other information/document as the Engineer-in-Charge may require from time to time.					
	The contractor shall, within a period of 30 days of the imposition of any such further tax or levy or cess, give a written notice thereof to the Engineer-in-charge that the same is given pursuant to this condition, together with all necessary information relating thereto.					
	CLAUSE 36					
Other Persons employed by Employer	The Employer reserves the right to use premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not					
	be required to provide any plant or material for the execution of such					
	work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the					
	be carried out in such manner as not to impede the progress of tworks included in the Contract and the Contractor shall not					

responsible for any damage or delay which may happen to or occasioned by such work.

If relative working with the Employer, then the contractor not allowed to tender

CLAUSE 37

The contractor shall not be permitted to tender for works in the office of the Employer responsible for award and execution of contracts in which his near relative is posted as an officer (in any grade) or assistant (including Junior Engineer). He shall also intimate the names of persons who are working with him in any capacity or are subsequently employed by him and who are near relatives to any Officer of the Employer. Any breach of this condition by the contractor would render him liable to be removed from the approved list of contractors of the Employer. If, however, the contractor is registered in any other organization, he shall be debarred from tendering by the Employer for any breach of this condition. NOTE: By the term "near relatives" is meant wife, husband, parents and grandparents, children and grandchildren, brothers and sisters, uncles, aunts and cousins and their corresponding in-laws.

CLAUSE 38

No Employee of the Employer to work as Contractor within one year of retirement No Technical or other officer or assistant (including Junior Engineer) employed with the Employer shall work as a contractor or employee of a contractor for a period of one year after his retirement from the service without the previous permission of Employer in writing. This contract is liable to be cancelled if either the contractor or any of his employees is found at any time to be such a person who had not obtained the permission of the Employer as aforesaid, before submission of the tender or engagement in the contractor's service, as the case may be.

CLAUSE 39

Compensation during warlike situations

The work (whether fully constructed or not) and all materials, machines, tools and plants. scaffolding, temporary buildings and other things connected therewith shall be at the risk of the contractor until the work has been delivered to the Engineer-in-Charge and a certificate from him to that effect obtained. In the event of the work or any materials properly brought to the site for incorporation in the work being damaged or destroyed in consequence of hostilities or warlike operation, the contractor shall when ordered (in writing) by the Engineer-in-Charge to remove any debris from the site, collect and properly stack or remove in store all serviceable materials salvaged from the damaged work and shall be paid at the contract rates in accordance with the provision of this agreement for the work of clearing the site of debris, stacking or removal of serviceable material and for reconstruction of all works ordered by the Engineer-in-Charge, such payments being in addition to compensation up to the value of the work originally executed before being damaged or destroyed and not paid for. In case of works damaged or destroyed but not already measured and paid for, the compensation shall be assessed by Engineer-in-Charge. The contractor shall be paid the damages/destruction suffered and for restoring the material at the rate based on analysis of rates tendered for in accordance with the provision of the contract. The certificate of the Engineer-in-Charge regarding the quality and quantity of materials and the purpose for which they were collected shall be final and binding on all parties to this contract.

Provided always that no compensation shall be payable for any loss in

Provided always that no compensation shall be payable for any loss in consequence of hostilities or warlike operations (a) unless the contractor had taken all such precautions against air raid as are deemed necessary by the Engineer-in-Charge (b) for any material etc. not on the site of the work or for any tools, plant, machinery, scaffolding, temporary building and other things not intended for the work.

In the event of the contractor having to carry out reconstruction as aforesaid, he shall be allowed such extension of time for its completion as is considered reasonable by the Engineer-in-Charge.

Direction and approval of Engineer-in-charge

CLAUSE 40

All works to be executed under the contract shall be executed under the direction and subject to the approval in all respects of the Engineer-in-Charge who shall be entitled to direct at what point or points and in what manner they are to be commenced, and from time to time carried on.

CLAUSE 41

All sums payable by way of compensation under any of these conditions shall be considered as reasonable compensation to be applied to the use of Employer without reference to the actual loss or damage sustained and whether or not any damage shall have been sustained.

CLAUSE 42

Release of Security deposit after labour clearance Security Deposit of the work shall not be refunded till the contractor produces a clearance deposit after labour certificate from the Labour Officer. As soon as the work is virtually complete the contractor shall apply for the clearance certificate to the Labour Officer under intimation to the Engineer-in-Charge. The Engineer-in-Charge, on receipt of the said communication, shall write to the Labour Officer to intimate if any complaint is pending against the contractor in respect of the work. If no complaint is pending, on record till after 3 months after completion of the work and/or no communication is received from the Labour Officer to this effect till six months after the date of completion, it will be deemed to have received the clearance certificate and the Security Deposit will be released, if otherwise due.

CLAUSE 43

Non-Disclosure Clause

he contractor shall not disclose directly or indirectly any information, materials and of the Employer's infrastructure/ system/equipment etc. which may come to the possession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the

Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

Prevention Sexual Harassment Work place:

CLAUSE 44

of

at

- a) The firm shall be solely responsible in case of any complaint of sexual harassment against its employee within the premises of the Bank. The complaint will be filed before the Regional Committee constituted by the Reserve Bank of India and Bank shall ensure appropriate action under the said Act in respect of the complaint.
- **b)** Any complaint of sexual harassment from any aggrieved employee of the firm against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.
- **c)**The firm shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the firm, for instance any monetary relief to Bank's employees, if sexual violence by the employee of the firm is proved.
- **d)** The firm shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.
- **e)** The firm shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

I/We hereby declare that I/we have read and understood the above conditions.

Place

Signature of Bidder

Date

Section V SPECIAL CONDITIONS OF CONTRACT

	CLAUSE SC 1		
General	i)	Special conditions of Contract shall be read in conjunction with the General Conditions of Contract, specifications of work, drawings and any other documents forming part of this contract, wherever the context so requires.	

separate sections, schedules, annexures etc., every part of each shall be deemed to be supplementary to and complementary of every other part and shall be read with and into the contract so far as it may be practicable to do so. iii) Where any portion of the Special Conditions of Contract is repugnant to or at variance with any provisions of the General Conditions of Contract then unless a different intention appears, the provision(s) of the Special Conditions shall be deemed to override the provision(s) of the General conditions of Contract only to the extent that such repugnance or variance cannot and shall be to the extent that such repugnance or variance cannot be reconciled with the General Conditions of Contract. iv) Wherever it is stated anywhere in this tender document that such and such supply is to be affected or such and such work is to be carried out, it shall be understood that the same shall be effected / carried out by the Contractor at his own cost, unless a different intention is specifically stated. v) The items given in Schedule of Quantities shall be read in conjunction with materials and job specifications and relevant drawings. CLAUSE SC 2 Responsibilities of contractor i) The CONTRACTOR is bound to carry out all the items of works necessary for completion of the job even if the same is not exclusively mentioned in the document but can be reasonably inferred from the scope of work and other details/		ii) Notwithstanding the sub-divisions of the document into
repugnant to or at variance with any provisions of the General Conditions of Contract then unless a different intention appears, the provision(s) of the Special Conditions shall be deemed to override the provision(s) of the General conditions of Contract only to the extent that such repugnance or variations cannot and shall be to the extent that such repugnance or variance cannot be reconciled with the General Conditions of Contract. iv) Wherever it is stated anywhere in this tender document that such and such supply is to be affected or such and such work is to be carried out, it shall be understood that the same shall be effected / carried out by the Contractor at his own cost, unless a different intention is specifically stated. v) The items given in Schedule of Quantities shall be read in conjunction with materials and job specifications and relevant drawings. CLAUSE SC 2 Responsibilities of contractor i) The CONTRACTOR is bound to carry out all the items of works necessary for completion of the job even if the same is not exclusively mentioned in the document but can be reasonably inferred from the scope of work and other details/		separate sections, schedules, annexures etc., every part of each shall be deemed to be supplementary to and complementary of every other part and shall be read with
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Responsibilities of contractor i) The CONTRACTOR is bound to carry out all the items of works necessary for completion of the job even if the same is not exclusively mentioned in the document but can be reasonably inferred from the scope of work and other details/		conjunction with materials and job specifications and relevant drawings.
works necessary for completion of the job even if the same is not exclusively mentioned in the document but can be reasonably inferred from the scope of work and other details/		CLAUSE SC 2
shall be entirely responsible for executing the work covered under this Tender document in a safe, efficient and expeditious manner as per the time schedule, specifications and the necessary supervisory personnel, skilled, semiskilled and unskilled labour shall be provided by the CONTRACTOR to achieve the monthly/weekly targets and the overall time schedule. ii) The CONTRACTOR shall ensure that local labour,	<u>-</u>	works necessary for completion of the job even if the same is not exclusively mentioned in the document but can be reasonably inferred from the scope of work and other details/ conditions provided in the tender document. The contractor shall be entirely responsible for executing the work covered under this Tender document in a safe, efficient and expeditious manner as per the time schedule, specifications and the necessary supervisory personnel, skilled, semiskilled and unskilled labour shall be provided by the CONTRACTOR to achieve the monthly/weekly targets and the overall time schedule.
unskilled as well as skilled, to the extent possible and available from local resources are preferably employed on the work.		unskilled as well as skilled, to the extent possible and available from local resources are preferably employed on
		iii) All expenses towards mobilization at site and

	iv)	shal sepa ente	erials, dismantling the equipment, clearing the site etc I be deemed to be included in the prices quoted and no arate payments on account of such expenses shall be ertained. procurement and supply in sequence and at the
	10)	appr entir rates	ropriate time of all materials and consumables shall be rely the CONTRACTOR's responsibility and his/her is for execution of work will be inclusive of supply of all e items.
	V)	the obtained as a any reim	ponsibility for obtaining all statutory approvals related to work lies with the CONTRACTOR. The contractor shall in and pay for necessary inspection fee levied by the ernment and/or any other authorities and obtain essary permit as required and also conduct such tests are called for by the regulation of the authorities without extra cost to the Employer. The inspection fee will be abursed by the Bank on submission of the original receipt ed by the competent authority.
	vi)		CONTRACTOR shall ensure that normal working of dences is not affected due to his work.
	ix)		NTRACTOR shall be responsible for implementing the irrements of Maharashtra State Pollution Control Board.
	x)		works to be undertaken by the Contractor shall inter- include the following:
		a)	Preparation of detailed SHOP drawings and AS BUILT drawings wherever applicable.
		b)	Obtaining of Statutory permissions, where ever applicable and required.
		c)	Pre-commissioning tests as per relevant standard specifications, code of practice, Acts and Rules wherever required.
	xi)	sale system the a appropriate	Contractor shall ensure that proper and timely after s support shall be provided in respect of all equipment's/ems supplied and installed under the contract through authorized representatives of OEMs/ system integrators/roved dealers.
Role of		USE	
employer		•	oyer (Reserve Bank of India., Kolkata) shall administer ly arrange for supervision of works, to test and examine
			rials to be used or workmanship employed in connection

	with the works, monitoring of progress, inspection, certification of bills, making payments and implementation of various terms, conditions and stipulations of the contract.						
Performance	CLAUSE SC 4						
Bank Guarantee (PBG)	As security against due fulfillment of the terms and obligations of the Contract, Defect Liability Period (Warranty period) and Comprehensive Annual Maintenance Service Contract for the entire life cycle of equipment. The successful tenderer shalfurnish on award of the works, an amount equal to 5% (Fiver percent) of the contract value for the work in the form of a Bank Guarantee (BG) from any scheduled Bank in the form prescribe by the Bank towards Security Deposit for the due fulfilment of the terms and obligations of the contract, DLP. This BG should be valid for a period of the contract completion period up to the date of handing over of the newly installed Ductable ACs (tithe last AC unit) and a further period of one (1) years i.e. (on year DLP) On award of contract, successful bidder has to submit and PBG of 5% of contract value within 10 days from the date of award of						
	of 5% of contract value within 10 days from the date of award of work.						
	One month before completion of DLP period of one-year, successful bidder has to submit new PBG of 10% of contract value valid for 7 years, from the date of completion of DLP. Thereafter, the PBG of 5% submitted and RMD of 5% deducted from the bills will be returned.						
	CLAUSE SC 5						
Shop Drawings	i) Wherever shop drawings are required for approval before execution of work or the work has to be carried out as per manufacturer's specifications, shop drawing shall be got prepared by the Contractor on AutoCAD system as per the actual site measurements based on Architectural drawings and submitted to Engineer-in-charge for approval before execution of work.						
Works to be	CLAUSE SC 6						
carried out by licensed technicians under supervision of licensed Supervisors	a) All electrical works shall be carried out through a licensed Electrician under the supervision of licensed supervisor. The electrical connections carried out by the CONTRACTOR shall meet the statutory requirements. Changes, if any, as incorporated in the statutory rules and regulations from time to time shall be applicable to the electrical works done by the CONTRACTOR.						

	b) Wherever any statutory approval/ license/ NOC is required
	b) Wherever any statutory approval/ license/ NOC is required at any stage either before commissioning or after commissioning of the equipment/ system, the Contractor shall obtain the same by paying the requisite statutory fees/ deposit to the statutory authority directly and shall submit the original receipt to the employer for reimbursement. The Contractor shall be responsible for the liaison and follow-up with the statutory authority concerned for the purpose.
Documents to be	CLAUSE SC 7
maintained at site	a) The Registers/ Documents specified at Schedule 'D' shall be maintained at site by the Contractor at his own cost and updated regularly.
	b) These documents shall be available for inspection by Employer's representative or Engineer-in-charge or his representative during his site visit at all reasonable times.
	c) After completion of work, the Contractor shall submit the duly completed registers/ documents along with all the relevant drawings to the Engineer-in-charge before submission of the Final bill.
Inspection of	CLAUSE SC 8
materials/work at site	The Employer's engineer shall inspect the materials at site after delivery before the same is used in the work.
	The Employer's engineer shall have free and full access at any time during execution of the contract to the contractor's works or site in case of the execution of work for the aforesaid purpose, and he may require the contractor to make arrangements for inspection of work or any part thereof or any material at his premises or at any other place specified by the Bank's Engineer and if the contractor has been permitted to employ the service of a subcontractor, reserve to the Employer's Engineer a similar right
	The above will, however, not in any way absolve the contractor of his responsibility about proper performance of the system/ components after erection and commissioning at the designated place
	The Employer 's Engineer shall have the power-

- a) Before any equipment or part thereof are submitted for inspection to certify that they or any portion thereof are not in accordance with the contract owing to adoption of any unsatisfactory method of manufacture;
- b) To reject any equipment or parts submitted as not being in accordance with the specification;
- To reject the whole of the equipment tendered for inspection, if after inspection of such portion thereof as he may in his discretion think fit, he is satisfied that the same is unsatisfactory; and
- d) To mark the rejected equipment or parts with a rejection mark so that it may easily be identified if re-submitted
- Consequence of rejection: If on the equipment or a part thereof, being rejected by the Employer 's Engineer, the contractor fails to make satisfactory supplies or rectify the faulty work thus executed within the stipulated period of delivery/completion period, the Employer shall be at liberty to:
- Allow the contractor to re-submit the equipment or parts in replacement of those rejected, within a time to be specified, the contractor bearing the cost of freight if any, on such replacement without being entitled to any extra payments on that account; or
- ii) Purchase/execute or authorize the purchase/execution of quantity/work of the equipment or parts rejected or others of a similar description (when equipment or parts exactly complying with specifications are not, in the opinion of the Employer which shall be final, readily available) to the contractor at his risk and cost and without affecting the contractor's liability as regards supply under the contract; or
- iii) Cancel the contract and purchase/execute or authorize the purchase/execution of the equipment or others of a similar description (when equipment or parts exactly complying with specifications are not in the opinion of the Employer, which shall be final, readily available) at the risk and cost of the contractor. In the event of action being taken under such clause (ii) above or this clause, the provision of delivery clause apply as far as applicable

		Bank be fi	loyer 's Engineer's decision as to rejection final: - The c's Engineer's decision as regards the rejection shall nal and binding on the contractor subject to ractor's appeal	
Progress	CLA	CLAUSE SC 9		
Monitoring by the Engineer-in- charge	i)	Engi work	contractor shall submit his programme for approval of neer-in-charge within 14 days from the date of award of a. Only Bar Chart with details of all major activities I be submitted.	
	ii)	On the basis of the approved programme, the Engineer-in- charge shall monitor/ review the progress through site meetings on monthly interval or earlier, as and when required. The meeting should be attended by the contractor himself (in case of proprietorship firm) or authorized partner/ senior official in case of partnership firm/ limited company along with contractor's site in-charge.		
	iii)	For this purpose, the contractor shall prepare and submit a progress report indicating following:		
		A	Progress for the previous month (duration under review) and the planning for the next month and materials received during the month (duration under review) and expected to be received during next month.	
		В	The reasons for major deviations in planned schedule and the actual progress achieved along with any hindrances/ decisions required from the Employer/ Engineer-in-charge.	
		С	Procurement schedule for long lead items and status of finalization of purchase order for such items/materials	
		D	List of Variations / extra items carried out during the previous month (period under review)	
Scope of Work	CLA	USE S	SC 10	
during Warranty Period and AMC			ct comprises of SITC of 04 nos of not less than 10-TR & not less than 5-TR capacity Air cooled Split Air-	

Conditioner Ductable type units which will be completed as per schedule.

A single agreement shall be executed by the successful bidder for providing the equipment/system, providing services during Defect Liability Period and entering into CAMC for the period of 07 years after 1 year of Defect Liability Period. No consent for renewal shall be sought from the firm, as the performance of CAMC during this period is a contractual obligation on the part of the firm. Also, the firm has to submit the renewed BG as per provisions of the contract well in advance that is before expiry of existing BG. If the firm fails to submit the renewed BG before expiry of existing BG, the Bank may take appropriate action including but not limited to encashment of existing BG.

The entire equipment shall be guaranteed to be free from defective workmanship or materials for 12 months from the date of handover of the last AC unit (Defect Liability Period – DLP) and any defects that may appear within 12 months from the date of issue of completion certificate for the work/ hand over of the AC units, which in the opinion of the Bank have arisen from bad workmanship or materials, shall upon intimation by the Bank, be made good by the Contractor at his own cost within the time specified. During the said period of 12 months (DLP), the contractor shall make periodical inspection of the working of the AC units free of charge at least once a month or earlier, if required, and attend to the maintenance of the various parts and such other service that may be required for the same.

Immediately after successful completion of DLP, the contractor shall enter in to Comprehensive Annual Maintenance Contract (CAMC) with the Bank at the guoted/ approved rates for CAMC

Scope of works during DLP and CAMC

- (A) The scope of work shall include the following:
 - The Vendor shall arrange minimum one visit every quarter for periodic servicing by the technician of the OEM of the machine and to attend any number of breakdowns calls on any day including Saturday / Sunday / holiday.
 - Periodical servicing and attending all break down calls along with replacement of all spare parts including all electromechanical parts, compressor, fan motor, blade capacitor etc. electronic parts, PCB's, controller cards, LCD display, remote, electrical wires (indoor to outdoor), drain pipe etc. as per requirement.
 - Checking of condition of motor bushing, bearing, replacement of motor bearings whenever required.
 - Checking of electrical connections at main switch, wiring, cooling efficiency.
 - Checking and cleaning of indoor unit, outdoor unit, including blower, condensation unit, coil, fan, air filter, evaporator coil.
 Water pressure pump shall be used to clean the condensation coil, evaporator coil etc.
 - Checking of abnormal noise due to bearing failure, oiling of motor etc.
 - Checking of the connected ducting supply outlets dampers, grills, thermal insulations, canvass connections etc.
 - Topping up of refrigerant gas as and when required to maintain efficiency of all units as per OEM standard.
 - The annual maintenance contract shall include necessary replacement of all parts stated above except the following:
 - Replacement of sheet metal parts, front panel, grill outer wrapper, casing, control knobs etc. and any kind of painting.
 - Procurement, including Import, wherever required, of spares
 and stocking them shall be responsibility of the tenderer.
 Non availability of spares/ components will not be
 accepted as a reason for waiving of penalty towards
 delay in rendering prompt service.
 - The scope of maintenance in addition to periodic maintenance(quarterly) will also include attending to any number of breakdown calls.
 - The installation of above AC system shall be inspected & certified by the official of Original Equipment Manufacturer (OEM) for healthy & trouble-free operation of entire AC

system before engaging in CAMC & before prior to 1-month of renewal of CAMC of above system.

(B) Penalty for delay in service during warranty and AMC period: During the currency of DLP and Annual Maintenance Service Contract, all care shall be taken so that the downtime of any Air conditioning unit is kept minimum and the AC units shall be attended within 3- hours of receiving the complaint. In case, the entire AC system of Community Hall remains under breakdown for more than a day, then a penalty equivalent to 2 times the daily rate of service contract (annual rate of CAMC of the said AC system/ 365) shall be recovered from the payment due to the contractor.

They shall also ensure that the required spares etc. for proper maintenance are readily available with them for the complete life span of the Air-cooled Packaged/Split Ductable AC system.

The payment towards AMC charges will be made every quarter after satisfactory completion of the service and submitting a bill for the quarter along with the Service report of the respective period duly signed by the caretaker.

Renewal of CAMC

CLAUSE SC 11

Immediately after successful completion of DLP, the contractor shall enter into Comprehensive Annual Maintenance Contract (CAMC) with the Bank at the quoted/ approved rates for CAMC. One-time agreement for CAMC for 07 years will be entered into in Bank approved format. Rates will be revised for further 06 years as given below:

The CAMC rate shall be revised after first year of CAMC and the contract shall be renewed based on the revised AMC amount calculated as per the following formula:

$AC = AP \{15+60 \text{ x (EPIC/EPIP)} + 25 \text{ x (CPIC/CPIP)}\} \text{ x 1/100}$			
Ac	The contract amount for the current year		
A _P	The contract amount for the previous year		

	EPI _C EPI _P CPI _C		Wholesale Price Index for Lifting and Handling Equipment 6 months prior to the commencement date of contract for the current year Wholesale Price Index for Lifting and Handling Equipment 6 months prior to the commencement date of contract for the previous year Consumer Price Index for Industrial Workers (All India Average) 6 months prior to the commencement date of contract for the current year Consumer Price Index for Industrial Workers (All
			India Average) 6 months prior to the commencement date of contract for the previous year
Measurement, Billing and Terms of payment	CLAU		SC 12 work shall be measured from time to time as provided
	of c value alre adv in t bill bill doc	of covalue alreading the bill alleading of covalue alreading and alleading the bill all alleading the bill alleading the bill all alleading the bill alleading the bill all alleading the bill all	e General Conditions of Contract and Special conditions ontract. As and when the Contractor feels that the gross is of work done after adjustment of the value of work ady received in any previous bill and adjustment of ances, if any, has crossed the threshold value specified is Schedule 'F' for Running Account Bill, he may raise a and submit to the Engineer-in-charge for payment. The shall invariably be accompanied with following liments:
		a)	The progress reports of the concerned period, indicating that the approved milestone has been reached.
		b)	Manufacturer's Test certificates/ Inspection reports of any component/ assemblies, as applicable, considered for the first time in the Contractor's bill
		c)	Checklist indicating validity of the labour license(if any), all the Insurance Policies, PBGs etc.
		d)	Delivery challans of the materials.
		e)	An undertaking on the contractor's letterhead that all the materials required for the commissioning of respective lift/(s) have been received at site in good condition and during execution of work, if any other material is required or any shortfall is observed, the

		same shall be supplied by Contractor at no extra cost to the Employer
ii)	acce	Engineer-in-charge reserves the right to refuse to ept the Running Account bill, if any of the document as we is not submitted along with the bill.
iii)	doci the rele	te the bill is received along with all the required uments, the Engineer-in-charge shall arrange to process bill and the payments due to the Contractor shall be ased through NEFT within the specified period for oring the certificates.
iv)	resp joint Eng Con in-cl	onsibility, the measurement sheets shall be signed by the Contractor or his authorized representative and ineer-in-charge or his authorized representatives. The stractor shall then submit the Final bill to the Engineer-harge. The Final Bill shall necessarily be submitted by with the following documents:
	a)	The signed measurements
	b)	The copy of last progress report, evidencing the completion of work.
	c)	Manufacturer's Test certificates/ Inspection reports of any component/ assemblies, as applicable, considered for the first time in the Contractor's bill
	d)	Final Testing/ Commissioning report for the Project
	e)	All the required certificates from statutory authorities, if any
	f)	Checklist indicating validity of the labour license(if any), all the Insurance Policies, PBGs
	g)	Delivery challans for the materials
	h)	All the required documents of Guarantees/ warranties
	i)	"No claim" certificate by the Contractor except as included in the Final bill.
v)	acce	Engineer-in-charge reserves the right to refuse to ept the Final bill, if any of the document, as above, is not mitted along with the bill.
vi)		te the Final bill is received along with all the required uments, the Engineer-in-charge shall arrange to process

	the bill and the payments due to the Contractor shall be released through NEFT within the specified period for honoring the certificates. No revised Final Bill shall be considered by the Employer.
vii)	All statutory deductions shall be made from the payments due to the Contractor.
viii)	The following terms of payment shall be applicable to this contract subject to statutory deductions:
	 75% of the quoted rates pro-rata against delivery of all the materials after checking at site and submission of undertaking and Bank Guarantee as per above mentioned clause.
	 25% of the quoted rates on completion of erection, testing, commissioning and handing over the system.
	The Retention money of 5% will be recovered from each on-account bill till the total recovery amounts to 5% of contract value. The Retention money will be released after satisfactory completion of the one-year Defect Liability period.
	 All bills are liable for deduction of TDS, TDS on CGST and SGST as applicable.
	The payment will be made on actual measurements at site.
	Subject to a minimum Bill value of Rs 8 Lakh for RA Bills

I/We hereby declare that I/we have read and understood the above conditions.

Place Signature of Bidder

Date

Section VI

SPECIAL INSTRUCTIONS TO BIDDERS

1 General

i) Special Instructions to bidders shall be read in conjunction with the General Rules and instructions to Bidders, General Conditions of Contract, Special Conditions of Contract, Specifications of work and any other documents forming part of this contract, wherever the context so requires.

	ii)	Notwithstanding the sub-divisions of the document into separate sections, schedules, annexures etc., every part of each shall be deemed to be supplementary to and complementary of every other part and shall be read with and into the contract so far as it may be practicable to do so.			
	iii)	Where any portion of the Special Instructions to bidders is repugnant to or at variance with any provisions of the General Rules and Instructions to bidders then unless a different intention appears, the provision(s) of the Special Instructions to bidders shall be deemed to override the provision(s) of the General Rules and Instructions to bidders only to the extent that such repugnance or variance cannot be reconciled with the General Rules and Instructions to bidders.			
	iv)	As the work is to be executed in an occupied building, the program for carrying out the work should be framed to cause minimal disturbance to the normal functioning. The work may also be planned on all Saturdays, Sundays and holidays including extended working hours during weekdays.			
	v)	The successful tenderer must co-operate with the other contractors appointed by the Bank so that the work shall proceed smoothly with the least possible delay. He should make his own arrangement for storage and protection of all materials supplied by him.			
	vi)	All debris generated during execution should be removed on the same day including taking adequate precautions to prevent dust / debris falling on Bank's/ Residents properties etc.			
2	Visi	t to Site before preparing Tender			
	i)	Tenderers are advised to visit the site of installations and acquaint themselves of the site conditions before tendering. A confirmation in this respect needs to be furnished in the enclosed annexure along with Part I of the tender.			
	ii)	Tenderers should be specific and offer comments only if their system differs from the Bank's detailed specifications/ features in any manner.			
	iii)	Brief specifications and design data mentioned in the tender is not to be accepted as final by any means. The bidders should check and verify the data at site in their own interest. Bidders may explain in detail any design issues along with the tender.			
3	Rete	tention Money/ Security Deposit			
	i)	@ 5% is to be recovered from each on-account bill till the total recovery amounts to 5% of the contract value as stipulated in the tender document in addition to the Performance Bank Guarantee (PBG) shall be held as Security Deposit for the due fulfillment of the contract conditions.			
	ii)	The EMD submitted by the successful bidder shall be returned after virtual completion of the work.			
	Eva	luation of Tender			

The tenders will be evaluated not only on the basis of capital cost quoted for the AC system but also taking into account the effect of rates quoted for comprehensive all-inclusive Annual Maintenance Contract (CAMC) for a period of 07years after expiry of one-year warranty period (Defect Liability Period), by using Net Present Value (NPV) method. For arriving at the NPV of CAMC amount, the following will be considered:

(a)	Discount factor	8 % per annum
(b)	Annual Escalation in CAMC	5 % per annum
(c)	Period of CAMC	07 years
(d)	Payment terms of AMC	Quarterly payment after satisfactory completion of the service

Total Cost of Ownership = A+ (B * M.F)

Where, A=Capital Cost of all new AC system

B= Comprehensive AMC Value of all new AC units

F=5.68 (Multiplying Factor)

Minimum Base Rate for Comprehensive CAMC:

In case, the tenderer quotes the rates for comprehensive AMC lower than 5% (Five) of the quoted capital cost, then 5% (Five) of the quoted capital cost shall be considered for Calculation of Total Cost of Ownership.

Note: Notwithstanding the above, the Bank shall pay only the quoted rate of the AMC during the currency of the committed contract period of 07 years subject only to escalation formulae indicated in the tender.

5 Completion Period and time schedule

The completion period for the project shall be as specified under schedule 'E'. A macro level time schedule shall also be prepared and submitted by the bidder along with the tender as per following table:

S. No.	Activity	days	Reckoned from
a)	Submission of installation layout drawing (to be prepared by the OEM of the offered AC system)	07	date of issue of work order
(b)	Approval of layout drawings by Bank	03	From (a) above
(c)	Delivery of materials at site	25	From (b) above
d)	Installation, testing & commissioning and handing over the entire Air conditioning system of Community hall	10	From (c) above
	TOTAL Completion Period in days	45	

The contractor shall submit a Bar Chart for completion of the work within the above mentioned time frame. Such chart shall include all activities like the date of supply of material at site, item wise completion of work etc., and obtain the approval of the Bank

Bank will provide open storage space within the compound of the building. However, the responsibility and safety of the materials stored will be with the contractor. No accommodation will be provided for any worker by the Bank.

I/We hereby declare that I/we have read and understood the above instructions.

Place:	Signature of Bidder

Date:

Section VII

Technical Specifications

Technical specifications to be furnished by the Bidder with reference to sealed quote (Only one make has to be mentioned)

The Air-cooled Split Air-Conditioner Ductable type Units shall be able to provide efficient cooling in the Community Hall.

Cabinet

Cabinet of indoor and outdoor units shall be fabricated of heavy gauge sheet steel as per OEM standard to house the compressor, condenser, and cooling coil fan, etc. All outside surface shall be finished in Powder coating.

Compressor

Compressor shall be of the Scroll / Rotary Type. The system shall be provided with safety arrangement for conditions like overload, airflow failure, HP, LP etc. as per OEM designed. The compressor shall be in the outdoor unit of the Ductable split air conditioner.

Condenser

Condenser shall be **air cooled** type. It shall have multi row copper coil constructed from seamless copper tubes with mechanically bonded hydrophilic fins. Condenser shall be provided with the MS angle stand of suitable design and strength to suit the site requirements and shall be duly painted with primer and synthetic enamel paint.

Cooling Section

Cooling section shall be front flow discharge with Rear/Top/Bottom side return air. Cooling coil shall be of high efficiency. It shall have multi row copper coil constructed from seamless copper tubes with mechanically bonded hydrophilic fins.

It shall have single skinned insulated doors and panels to reduce noise level. The fan shall be centrifugal type with forward curved blades. It shall be dynamically and statically balanced.

Controls

The unit should be completely factory wired internally to operate on 415 volts -/+10%, 3 Phase, 50 Hz.+/-1% AC supply. Compressor and fan motor shall be served by separate magnetic contractors. The compressor and the blower motor should be protected by separate thermal and electrical protection. The compressor shall be interlocked with motor, high/low pressure protection shall be provided to protect the compressor against excessive high and low pressure. Control thermostat shall be located in units return air stream. It should also have a status display panel for easy fault detection.

Specifications:

S. No.	Specifications	10 TR	5TR
1	Air-conditioner type	Air cooled Ductable Split AC	Air cooled Ductable Split AC
2	Nominal (Minimum) refrigeration capacity of each unit	10TR	5TR
3	Minimum Capacity (BTU/Hr) of the unit at 35 C Ambient	120000	60000
4	Electric supply Voltage	3 Phase 400 Volts - /+10%,50 Hz	3 Phase 400 Volts - /+10%,50 Hz
5	Type of compressor	Scroll/Rotary compressor	Scroll/Rotary compressor
6	Eco friendly Refrigerant	R-410A Green refrigerant	R-410A Green refrigerant
7	Type of condenser	Air cooled with anti- corrosion coating, Floor Mount Type	Air cooled with anti- corrosion coating, Floor Mount Type
8	Tube material	Copper	Copper
9.	Blower	Centrifugal FC	Centrifugal FC
10.	Blower Motor	Standard make meeting ISI specification as per OEM recommendation	Standard make meeting ISI specification as per OEM recommendation
11	Filter	Non-woven synthetic fiber easy to clean/washable as OEM recommendation	Non-woven synthetic fiber easy to clean/washable as OEM recommendation

<u>Vibration Isolation</u> The all units shall be placed by providing & fixing of neoprene ribbed rubber pads of suitable thickness and size as per site requirement.

List of approved makes of materials

The make of equipment shall be from among those mentioned below. All electrical items, equipment, fittings having BIS marks and subject to Bank's approval.

SI.No	Item Description	Approved make	
1.	Ductable AC unit make	Hitachi, Daikin, Mitsubishi, LG, O'general,	
		Blue star, Voltas or it's equivalent.	
2.	Power Cables	CCI/Finolex/Polycab	
3.	Control cables	CCI/Finolex/Polycab	
4.	MCCB/MCB/RCCB	Legrand/ABB/L&T	
		/Hager/Havells/HPL/Ploycab/Delton	
5.	GI Sheets	TATA/JINDAL/SAIL	
6.	Insulation material	K-flex /Armacell /U.P.Twiga/Owen Carning	
7.	MERV- 13 filter	Mechmaark, Thermadyne, Spectrum	
8.	Drain pipe UPVC	Supreme/Astral/Prince	

 All power/control cables and wires should be of FRLS/FRLSH grade with duly IS markedon the cables.

TECHNICAL DATA FOR AIR COOLED PACKAGED AIR-CODITIONER DUCTABLE TYPE UNIT TO BE FURNISHED BY THE TENDERER

1. <u>Ductable AC Unit</u>

		10TR	5TR
1.	Make		
2.	Model no.		
3.	Nominal capacity (Tons)		
4	Input Power (Watts)		
5.	Voltage		
6	Phase		
7.	Rated Current		
8.	Cooling capacity BTU/Hr -Rated		

2. <u>Compressor</u>

		10TR	5TR
1.	Make		
2	Туре		
3	Refrigerating capacity per compressor		
	(Ton)		
4	Type of refrigerant		
5.	No. of compressors per unit		
6	Is capacity control provided		
7	Type of capacity control		

3. <u>Condenser</u>

		10TR	5TR
1.	Cooling Type		
2.	Mounting Type		
3.	Capacity per condenser		
4	Discharge in cfm		
5	Physical Data		
	a. Height		
	b. Width		

	c. Depth	
	d. Weight	
6	No. of condensers per 11 Ton	
7.	Whether anti corrosion provided on the coil	

4. Evaporating Unit (Indoor Unit)

		10TR	5TR
1.	Physical Data		
2.	Height		
3.	Width		
4.	Depth		
5.	Weight		
6.	Nominal cooling capacity		
7.	Material used :		
	for tube		
	for fins		
8	Whether supply air discharge is from front		
	side and return air from back side		
9	Sensible heat factor by which the cooling		
	coil is designed		
10	Supply air quantity (cfm)		
11	Number of cooling circuits		
12	Number of blowers		
13	Cfm per blower		
14	Type of blower		
15	Noise Level (dB)		
16	Remote monitoring/operation		

5. <u>Expansion Device</u>

		10TR	5TR
1.	Туре		
2.	Quantity		

3.	Make and Model	

6. <u>Filter</u>

		10TR	5TR
1.	Type/Media		
2.	Quantity		
3.	Size		

Note: the technical catalogue confirming the above information shall be uploaded alongwith tender Part-I.

Recommended dimensions for Air Supply Duct:

Machine	Section 1 (dimension in mm)			Section 2 (dimension in mm)		Section 3 (dimension in mm)			
	Width	Height	length	Width	Height	length	Width	Height	length
10TR									
5TR									

Dimension and no. of Diffusers / grill:

Machine	Supply Air grill		Return Air grill	
	Size (mm)	Length (mm)	Size (mm)	Length (mm)
10TR				
5TR				

SECTION VIII

List of Schedules (A to F)

Schedule A

Notes for Schedule of Quantities

- The Schedule of Quantities shall be read in conjunction with the specifications, GCC and SCC and other instructions given in the bid documents. CONTRACTOR shall not rely merely on the description given in the Schedule of Quantities.
- 2 The Engineer-in-charge reserves the right to modify any aspect of the scope of Tender at any time during the course of work.
- 3 The contractor shall fill his rates and amounts for all the items for the specified quantities indicated in Schedule of Quantity issued by the Employer.
- 4 Quoted Prices shall be in Indian Rupees only.
- 5 Rates and amounts shall be entered in both figures and words. Non-compliance of these conditions may render the Bid invalid at the discretion of the Employer.
- 6 Unit Rates shall be submitted for all Items and they shall be firm for the entire duration of the contract and any approved extended period.
- The quantities of work actually carried out against each item shall be measured and paid at the rates quoted in the Schedule of Quantities where applicable or otherwise at such rates and prices as may be fixed within the terms of the Contract.
- 8 The contractor shall note that the rates quoted by him shall be including all taxes/ duties/ levies except GST. The applicable GST shall be quoted against each item in the respective column.
- 9 BIDDER shall be deemed to have allowed in his rates the provision, maintenance and final removal of all temporary works of whatsoever nature required for the proper execution of the works, except for those temporary works for which specific items have been provided in Schedule of Quantities.
- 10 Abbreviations used are as under:

No.	Number		
M	Meter		
LS	Lump sum		
	M		

SCHEDULE B

Information/ Compliances to be submitted by the Bidders

General Check List of Documents

Sunol.	Description	Bidder's Confirmation (Yes/No)
1	Upload the Duly filled-in Tender Part-I and Part-II	
2	Upload the Power of Attorney	
3	Upload the Letter of Authorization from OEM as per annexure 3	
4	Upload the Undertakings as per annexure 2 (regarding site visit) and annexure 3 (regarding maintenance confirmation)	
5	Upload the Technical literature of offered Make & model	
6	Compliance to all the commercial terms and conditions of the tender	
7	Compliance to all the technical specifications and conditions of the tender	

Details of Service Set up at Kolkata

1	Address	
2	Telephone / Mobile numbers	
3	FAX numbers	
4	Email address	
5	Details of engineers, technicians etc. including qualifications and designation, contact numbers etc.	

Signature of Tenderer and Seal Date:

SCHEDULE C

SAFETY CODE

- 1. Suitable scaffolds should be provided for workmen for all works that cannot safely be done from the ground, or from solid construction except such short period work as can be done safely from ladders. When a ladder is used, an extra mazdoor shall be engaged for holding the ladder and if the ladder is used for carrying materials as well suitable footholds and handhold shall be provided on the ladder and the ladder shall be given an inclination not steeper than ½ to 1(½ horizontal and 1 vertical.)
- 2. Scaffolding of staging more than 3.6 m (12ft.) above the ground or floor, swung or suspended from an overhead support or erected with stationary support shall have a guard rail properly attached or bolted, braced and otherwise secured at least 90 cm. (3ft.) high above the floor or platform of such scaffolding or staging and extending along the entire length of the outside and ends thereof with only such opening as may be necessary for the delivery of materials. Such scaffolding or staging shall be so fastened as to prevent it from swaying from the building or structure.
- 3. Working platforms, gangways and stairways should be so constructed that they should not sag unduly or unequally, and if the height of the platform or the gangway or the stairway is more than 3.6 m (12ft.) above ground level or floor level, they should be closely boarded, should have adequate width and should be suitably fastened as described in (2) above.
- 4. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of person or materials by providing suitable fencing or railing whose minimum height shall be 90 cm. (3ft.)
- 5. Safe means of access shall be provided to all working platforms and other working places. Every ladder shall be securely fixed. No portable single ladder shall be over 9m. (30ft.) in length while the width between side rails in rung ladder shall in no case be less than 29 cm. (11½") for ladder up to and including 3 m. (10 ft.) in length. For longer ladders, this width should be increased at least ¼" for each additional 30 cm. (1 foot) of length. Uniform step spacing of not more than 30 cm shall be kept. Adequate precautions shall be taken to prevent danger from electrical equipment. No materials on any of the sites or work shall be so stacked or placed as to cause danger or inconvenience to any person or the public. The contractor shall provide all necessary fencing and lights to protect the public from accident and shall be bound to bear the expenses of defence of every suit, action or other proceedings at law that may be brought by any person for injury sustained owing to neglect of the above precautions and to pay any damages and cost which may be awarded in any such suit; action or proceedings to any such person or which may, with the consent of the contractor, be paid to compensate any claim by any such person.
- 6. (a) Excavation and Trenching All trenches 1.2 m. (4ft.) or more in depth, shall at all times be supplied with at least one ladder for each 30 m. (100 ft.) in length or fraction thereof, Ladder shall extend from bottom of the trench to at least 90 cm. (3ft.) above the surface of the ground. The side of the trenches which are 1.5 m. (5ft.) or more in depth shall be stepped back to give suitable slope or securely held by timber

bracing, so as to avoid the danger of sides collapsing. The excavated materials shall not be placed within 1.5 m. (5ft.) of the edges of the trench or half of the depth of the trench whichever is more. Cutting shall be done from top to bottom. Under no circumstances, undermining or undercutting shall be done.

- (b) Safety Measures for digging bore holes: -
 - (i). If the bore well is successful, it should be safely capped to avoid caving and collapse of the bore well. The failed and the abandoned ones should be completely refilled to avoid caving and collapse;
 - (ii). During drilling, Sign boards should be erected near the site with the address of the drilling contractor and the Engineer in-charge of the work;
 - (iii). Suitable fencing should be erected around the well during the drilling and after the installation of the rig on the point of drilling, flags shall be put 50m around the point of drilling to avoid entry of people;
 - (iv). After drilling the borewell, a cement platform (0.50m x 0.50m x 1.20m)0.60m above ground level and 0.60m below ground level should be constructed around the well casing;
 - (v). After the completion of the borewell, the contractor should cap the bore well properly by welding steel plate, cover the bore well with the drilled wet soil and fix thorny shrubs over the soil. This should be done even while repairing the pump;
 - (vi). After the borewell is drilled the entire site should be brought to the ground level.
- 7. Demolition Before any demolition work is commenced and also during the progress of the work,
 - (i) All roads and open areas adjacent to the work site shall either be closed or suitably protected.
 - (ii) No electric cable or apparatus which is liable to be a source of danger or a cable or apparatus used by the operator shall remain electrically charged.
 - (iii) All practical steps shall be taken to prevent danger to persons employed from risk of fire or explosion or flooding. No floor, roof or other part of the building shall be so overloaded with debris or materials as to render it unsafe.
- 8. All necessary personal safety equipment as considered adequate by the Engineer-in-Charge should be kept available for the use of the person employed on the site and maintained in a condition suitable for immediate use, and the contractor should take adequate steps to ensure proper use of equipment by those concerned. The following safety equipment shall invariably be provided:
 - (i) Workers employed on mixing asphaltic materials, cement and lime mortars shall be provided with protective footwear and protective goggles.
 - (ii) Those engaged in white washing and mixing or stacking of cement bags or any material which is injurious to the eyes, shall be provided with protective goggles.
 - (iii) Those engaged in welding works shall be provided with welder's protective eye shields.
 - (iv) Stone breaker shall be provided with protective goggles and protective clothing and seated at sufficiently safe intervals.

- (v) When workers are employed in sewers and manholes, which are in active use, the contractors shall ensure that the manhole covers are opened and ventilated at least for an hour before the workers are allowed to get into the manholes, and the manholes so opened shall be cordoned off with suitable railing and provided with warning signals or boards to prevent accident to the public. In addition, the contractor shall ensure that the following safety measure are adhered to:-
 - (a) Entry for workers into the line shall not be allowed except under supervision of the JE or any other higher officer.
 - (b) The area should be barricaded or cordoned off by suitable means to avoid mishaps of any kind. Proper warning signs should be displayed for the safety of the public whenever cleaning works are undertaken during night or day.
 - (c) No smoking or open flames shall be allowed near the blocked manhole being cleaned.
 - (d) The malba obtained on account of cleaning of blocked manholes and sewer lines should be immediately removed to avoid accidents on account of slippery nature of the malba.
 - (e) Workers should not be allowed to work inside the manhole continuously. He should be given rest intermittently. The Engineer-in-Charge may decide the time up to which a worker may be allowed to work continuously inside the manhole.
 - (f) Gas masks with Oxygen Cylinder should be kept at site for use in emergency.
 - (g) Air-blowers should be used for flow of fresh air through the manholes. Whenever called for, portable air blowers are recommended for ventilating the manholes. The Motors for these shall be vapour proof and of totally enclosed type. Non sparking gas engines also could be used but they should be placed at least 2 meters away from the opening and on the leeward side protected from wind so that they will not be a source of friction on any inflammable gas that might be present.
 - (h) The workers engaged for cleaning the manholes/sewers should be properly trained before allowing to work in the manhole.
 - (i) The workers shall be provided with Gumboots or non-sparking shoes bump helmets and gloves non sparking tools safety lights and gas masks and portable air blowers (when necessary). They must be supplied with barrier cream for anointing the limbs before working inside the sewer lines.
 - (j) Workmen descending a manhole shall try each ladder stop or rung carefully before putting his full weight on it to guard against insecure fastening due to corrosion of the rung fixed to manhole well.
 - (k) If a man has received a physical injury, he should be brought out of the sewer immediately and adequate medical aid should be provided to him.
 - (l) The extent to which these precautions are to be taken depend on individual situation but the decision of the Engineer-in-Charge regarding the steps to be taken in this regard in an individual case will be final.
- (vi) The Contractor shall not employ men and women below the age of 18 years on

the work of painting with products containing lead in any form. Wherever men above the age of 18 are employed on the work of lead painting, the following precaution should be taken: -

- (a) No paint containing lead or lead products or product containing this pigment shall be used except in the form of paste or ready-made paint.
- (b) Suitable face masks should be supplied for use by the workers when paint is applied in the form of spray or a surface having paint is dry rubbed and scrapped.
- (c) Overalls shall be supplied by the contractors to the workmen and shall be worn by working painters during the whole of working period.
- (d) Adequate facilities shall be provided to enable the working painters to wash during and on the cessation of work.
- (e) Suitable arrangements shall be made to prevent clothing put off during working hours being spoiled by painting materials.
- (f) Cases of lead poisoning and suspected lead poisoning shall be notified and shall be subsequently verified by medical man appointed by competent authority.
- (g) Instructions with regard to special hygienic precautions to be taken in the painting trade shall be distributed to working painters.
- (h) Employer may require medical examination of workers, when necessary.
- When the work is done near any place where there is risk of drowning, all necessary equipment's should be provided and kept ready for use and all necessary steps taken for prompt rescue of any person in danger and adequate provision, should be made for prompt first aid treatment of all injuries likely to be obtained during the course of the work.
- 10. Use of hoisting machines and tackle including their attachments, anchorage and supports shall conform to the following standards or conditions: -
 - (i) (a) These shall be of good mechanical construction, sound materials and adequate strength and free from patent defects and shall be kept repaired and in good working order.
 - (b) Every rope used in hoisting or lowering materials or as a means of suspension shall be of durable quality and adequate strength, and free from patent defects.
 - (ii) Every crane driver or hoisting appliance operator, shall be properly qualified and no person under the age of 21 years should be in charge of any hoisting machine including any scaffolding winch or give signals to operator.
 - (iii) In case of every hoisting machine and of every chain ring hook, shackle swivel and pulley block used in hoisting or as means of suspension, the safe working load shall be ascertained by adequate means. Every hoisting machine and all gear referred to above shall be plainly marked with the safe working load. In case of a hoisting machine having a variable safe working load, each safe working load and the condition under which it is applicable shall be clearly indicated. No part of any machine or any gear referred to above in this paragraph shall be loaded beyond the safe working load except for the purpose of testing.

- (iv) The contractor shall notify the safe working load of the machine to the Engineer-in-Charge whenever he brings any machinery to site of work.
- 11. Motors, gearing, transmission, electric wiring and other dangerous parts of hoisting appliances should be provided with efficient safeguards. Hoisting appliances should be provided with such means as will reduce to the minimum the risk of accidental descent of the load. Adequate precautions should be taken to reduce to the minimum the risk of any part of a suspended load becoming accidentally displaced. When workers are employed on electrical installations which are already energized, insulating mats, wearing apparel, such as gloves, sleeves and boots as may be necessary should be provided. The worker should not wear any rings, watches and carry keys or other materials which are good conductors of electricity.
- 12. All scaffolds, ladders and other safety devices mentioned or described herein shall be maintained in safe condition and no scaffold, ladder or equipment shall be altered or removed while it is in use. Adequate washing facilities should be provided at or near places of work.
- 13. These safety provisions should be brought to the notice of all concerned by display on a notice board at a prominent place at work spot. The person responsible for compliance of the safety code shall be named therein by the contractor. First-aid appliances, including adequate supply of sterilized dressings and cotton wool, shall be maintained in a readily accessible place.
- 14. To ensure effective enforcement of the rules and regulations relating to safety precautions the arrangements made by the contractor shall be open to inspection by the Labour Officer or Engineer-in-Charge of the Employer or their representatives.

Notwithstanding the above clauses from (1) to (14), there is nothing in these to exempt the contractor from the operations of any other Act or Rule in force in the country.

SCHEDULE D

LIST OF DOCUMENTS TO BE MAINTAINED AT SITE

Sr.	Description of the Document	Remarks
No		
1	Contract Agreement.	Certified true copies of the contracts
2	Drawings	Set of all relevant drawings prepared and approved for the work
3	Work Programme Chart	Showing latest approved item wise progress plan
4	Work instruction / Site order Book	For issue of instructions by Engineer-in-charge or his representative at site in the course of day-to-day supervision. This book shall be in the form of Triplicate book with machine numbered pages. After recording the instructions, one copy shall be taken by Engineer-in-Charge or his representative, another by the contractor and the third copy shall remain in the book on which the compliance shall be recorded by Contractor after taking required action.
7	Test Reports/ certificates for Materials/ equipment's	To maintain record of test reports/ certificates received from manufacturers
8	Progress Review reports	To maintain record of progress
9	File and Register for Extra/Variation Order	To maintain record of extra/ variation items
10	Hindrance register	For recording the details of hindrances, reasons & its clearance with time period jointly signed by the Site Engineer/ Engineer-incharge representative and the contractor's representative
11	Logbook of defects	To record defects noticed during inspection

After completion of work, the contractor shall submit all the above records/ documents to the Engineer-in-charge of the Bank.

Schedule E

General Rules and Instructions to Bidders - Information

Dida in Torra	4	Tandar Inviting Authority			
Bids in Two	1	Tender Inviting Authority –			
Bids System		Regional Director			
		Reserve Bank of India			
		Estate Department			
		Kolkata			
		Name of the Work - Design, Supply, Installation, Testing and			
		Commissioning of Ductable type Split Air-Conditioner in the			
		Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata			
		Office – Estate Department, 3rd Floor, Reserve Bank of India,			
		Kolkata-700001			
		Due Date and Time for receipt of Tender/ Bid : As per SOT			
Integrity pact	2	Not Applicable			
Tender Fee	3	Tender Fee – Nil			
Clarifications	4	Date and Time of Pre-Bid Meeting - December 29, 2025 at			
and pre-Bid		15:30 hrs.			
Meeting		Venue: Estate Department, Reserve Bank of India, 3 rd floor,			
		Kolkata-700001			
		Noikata-7 0000 i			
Opening of	15	Date of opening of tenders/ bids(Part-I) - On or after 15:30 hrs.,			
Bids		January 06, 2026			
Did volidity	16	Pid validity. Ningty Days from the date of appaign of Dart I			
Bid validity	10	Bid validity – Ninety Days from the date of opening of Part I			
Time for	22	Time allowed to complete the work – 35 days from the 10 th day			
Completion		of date of issue of work order			
of work					

Schedule F

General Conditions of the Contract - Information

Definitions								
		i)	Works - Design, Supply, Installation, Testing and					
			Commissioning of Ductable type Split Air-Conditioner					
			in the Community Hall at Bank's Staff Quarters, Salt					
			Lake, Kolkata					
		ii)	Employer - The Regional Director,					
			Reserve Bank of India, Kolkata.					
		iii)	The Engineer-in-charge – As deputed by Bank from time to time					
		iv)	The percentage mentioned to cover all overheads and profits – 15%					
Discrepancies and Adjustment of Errors (order of preference)	8.2		ne Competent Authority - Regional Director, Reserve Bank of dia, Kolkata.					

CLAUSES OF CONTRACT

Performance	CLAUSE 1				
Guarantee	(i) Time allowed for submission of Performance Guarantee from the date of award of work – 14 days				
	(ii) Allowable extension of time for submission of Performance Guarantee beyond the period specified above with late fee shall be recovered from the bills of the contractor at Bank rate.				
Recovery of	CLAUSE 1 A				
Security Deposit	Retention percentage – @ 5% is to be recovered from each on-account bill till the total recovery amounts to 5% of the contract value as stipulated in the tender document.				
Compensation	CLAUSE 2				
for Delay	Authority for fixing compensation under clause 2 – The Regional Director, Reserve Bank of India, Kolkata				
Incentive for	CLAUSE 2 A				
early	Not applicable for this contract.				
completion					
Time and Extension for	CLAUSE 5				
Delay	Time allowed for completion of work 35 days from 10 th day of issue of work order.				
	LD shall be levied depending upon overall actual extent of delays attributable to the contractor's actions @ 0.25 % per week estimated cost of work to a maximum of 10% of the Contract Value for the delayed/incomplete work.				
	If the overall project is delayed by the contractor, he shall not be entitled to any reduction in the amount of the liquidity damages to be recovered from his dues by the employer.				
Measurements	CLAUSE 6 or CLAUSE 6A				
of Work Done	Clause applicable – 6				
Payment on	CLAUSE 7				
Interim Certificate to be Regarded as Advances	Gross value of work done together with net payment/ adjustment of advances for material collected, if any, since the last such payment eligible for raising Running Account bill (Interim payment) – Rs 8 Lakh				
	Retention percentage for Interim Certificates – 5%				
	Total Retention Money – RMD +PBG				

	On award of contract, successful bidder has to submit PBG of 5% of contract value within 14 days from the date of award of work.				
	After virtual completion of the work, EMD submitted by successful bidder will be refunded.				
	One month before completion of DLP period of one-year, successful bidder has to submit new PBG of 10% of contract value valid for 7 years, from the date of completion of DLP. Thereafter, the PBG of 5% submitted and RMD of 5% deducted from the bills will be returned.				
	Period of honoring interim certificates – 1 month for RA bill and 3 months for final bill from the date of receipt of complete bill along with all the documents as specified in Special Conditions of Contract.				
Materials to be	CLAUSE 10				
provided by the Contractor	List of Testing equipment to be provided by the contractor at site may be furnished				
Advances and	CLAUSE 10 A & 10 B				
Price Adjustments	Not applicable				
Action in case Work not done as	CLAUSE 11 A				
per Specifications	Authority for accepting reduced rate – Regional Director, Reserve Bank of India, Kolkata				
Deviations/	CLAUSE 12				
Variations Extent and Pricing	Deviation limit beyond which clause 12.2 C shall apply – 25% beyond the tender item quantity specified in the Schedule of Quantity				
Deviation -					
Deviated Quantities and Pricing					
Contractor	CLAUSE 17				
Liable for Damages, defects during	Defects Liability Period – 12 months from the date of completion and handing over the AC system to the Employer				
defect liability period	Competent Authority for deciding reduced rates – Regional Director, Reserve bank of India, Kolkata				
	CLAUSE 19 C, 19 D & 19 F				

	No report needs to be submitted as per clause 19C. Clauses 19 D & 19 F are not applicable as no labour shall be allowed to stay in premises.			
Settlement of	CLAUSE 25			
Disputes & Arbitration	Competent Authority for referring the dispute – Regional Director, Reserve Bank of India, Estate Department, Kolkata			
	Place of Arbitration –Kolkata, India			
Return of	CLAUSE 30			
surplus Material	Clause 30 is not applicable.			
Water and	CLAUSE 31, 31 A and 32			
Power for Work	Clauses 31, 31A & 32 are not applicable. Water and Power for work shall be provided free of cost.			
Insurance	CLAUSE 33			
	Contractor shall take following Insurance Policies with effect from the date on or before the start of work at site			
	Contractor's All Risk Policy for the full Contract Value, including Earthquake and Fire Risk			
	Workmen Compensation Policy for all workmen deployed at site.			
	Third Party Liability Policy either separate policy of in CAR policy and having description as per following details:			
	 a) For injury to persons – Rs 2 Lakh per person per accident 			
	b) For damage to property – Rs 5 Lakh per accident Subject to overall ceiling as per extant Insurance guidelines			

Employment of Technical Staff and employees		Min	CLAUSE 34 Minimum required Personnel at site shall be as below, failing whic recovery at the specified rates as below shall be effected from th contractor:					
Sr. No.	Designation		Minimum No. of personnel	Minimum Professional/Technical Qualification	Minimum years of Relevant Experience	Rate of recovery per head per day for non-compliance		
1	Site Supervisor (Full time when the work is in progress)		1	Trained personnel	3	Rs 1000/-		

I/We hereby declare that I/we have read and understood the information provided in Schedule A to Schedule F above.

Place Signature of Bidder

Date

SECTION IX	
ANNEXURES	
ТО	
VARIOUS SECTIONS AND SCHEDULES	
Page 112 of 139	

FORMAT FOR POWER OF ATTORNEY FOR AUTHORIZED SIGNATORY

(On Non-Judicial Stamp Paper of appropriate value)

To,

The Regional Director Reserve Bank of India Estate Department Kolkata

Dear Sir

Ducta	ble ty	olit Ai	•	 Installation	•				•	
				constitute,	appoir	nt and	aut	Mr.	/ M	ls.

We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney shall and shall always be deemed to have been done by us.

Signature of Mr./ Ms is attested below:

Signature/(s) of the Bidder

Name/(s)

Stamp/Seal of the Bidder

Note:

Power of Attorney should be properly stamped and notarized Power of Attorney furnished by Contractor shall be irrevocable.

UNDERTAKING

(Regarding site visit by the tenderer in order to understand the work)

То,	
The Regional Director Reserve Bank of India Estate Department Kolkata.	
Dear Sir,	
NAME OF W	ORK:
Design, Supply, Installation, Testing and Com	missioning of Ductable type Split
Air-Conditioner in the Community Hall at E	ank's Staff Quarters, Salt Lake,
Kolkata	
\Mo	tenderer for the above work confirm
vve,, trie	
that we have visited the site and understood the p	
	proper details of the site and also the
that we have visited the site and understood the p	proper details of the site and also the
that we have visited the site and understood the pascope of work for the proposed new Air-cooled D	proper details of the site and also the
that we have visited the site and understood the pascope of work for the proposed new Air-cooled D	proper details of the site and also the
that we have visited the site and understood the pascope of work for the proposed new Air-cooled D	proper details of the site and also the
that we have visited the site and understood the pascope of work for the proposed new Air-cooled D	proper details of the site and also the
that we have visited the site and understood the pascope of work for the proposed new Air-cooled D	proper details of the site and also the
that we have visited the site and understood the possed new Air-cooled Divours faithfully,	proper details of the site and also the uctable AC system.
that we have visited the site and understood the possession of work for the proposed new Air-cooled Diagrams faithfully, () Authorized signatory	proper details of the site and also the uctable AC system.
that we have visited the site and understood the possession of work for the proposed new Air-cooled Diagrams faithfully, () Authorized signatory	proper details of the site and also the uctable AC system.
that we have visited the site and understood the possession of work for the proposed new Air-cooled Divours faithfully, () Authorized signatory (Name and address of the company with Company)	proper details of the site and also the uctable AC system.

<u>Proforma of undertaking for maintenance confirmation by the bidder</u> (To be issued by the manufacturer of offered make of equipment on his letterhead)

Tο

The Regional Director Reserve Bank of India Estate Department Kolkata.

Dear Sir,

Tender for

Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata

We hereby undertake to maintain the ACs to be installed by us in your above premises satisfactorily, for a period of not less than 07 years after expiry of the defect liability/warranty period at the quoted rates towards all-inclusive annual maintenance contract and terms and conditions as per the contract conditions, subject only to the price revision on the basis of the relevant RBI indices based formula, as provided in the tender document.

In the unlikely event of M/s	the original equipment
manufacturer, failing to provide support in terms of spar	res etc. due to technological
obsolescence or for any reason, we shall continue to provide	de all inclusive service to your
satisfaction, by arranging required spares etc. ourselves, w	ithin the rate quoted by us for
the all inclusive maintenance contract for the period accepte	ed as above.

Yours faithfully,		
For		

Authorised signatory

(Name and address of the company with Company Seal)

Date:

PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT/ BID SECURITY

(On Non-Judicial Stamp Paper of appropriate value)
Place:
Date:
The Regional Director Reserve Bank of India Estate Department Kolkata
Dear Sir,
Name of Work- Design, Supply, Installation, Testing and Commissioning of Ductable
type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake,
Kolkata.
Ref.: NIT/Advt.No. date WHEREAS
The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai (hereinafter called the 'RBI') has invited tenders for the captioned work (hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.
It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of Rs (Rupees only) as Earnest Money Deposit (EMD).
M/s. (Name of the Tenderer/Bidder), (hereinafter called as "the Tenderer/Bidder"), who are our Clients/Constituents intend to submit their tender/ Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of Rs (Rupees only) in respect of EMD.

NOW THIS GUARANTEE WITNESSETH

١.	We(Name of the Bank) do hereby agree with and undertake to
	RBI, their Successors, assigns that in the event of the RBI coming to the conclusion
	that the Tenderer have not performed their obligations under the said conditions of
	the tender or have committed a breach thereof, which conclusion shall be binding
	on us as well as the said Tenderer; we shall on demand by the RBI, pay without
	demur to the RBI, a sum of Rsonly) or any
	lower amount that may be demanded by the RBI. Our guarantee shall be treated
	as equivalent to the Earnest Money Deposit for the due performance of the
	obligations of the Tenderer under the said Conditions, provided, however, that our
	liability against such sum shall not exceed the sum of Rs (Rupees
	only).
2.	We also agree to undertake to and confirm that the sum not exceeding Rs
	(Rupeesonly) as aforesaid shall be paid by us without any demur
	or protest, merely on demand from the RBI on receipt of a notice in writing stating
	that the amount is due to them and we shall not ask for any further proof or evidence
	and the notice from the RBI shall be conclusive and binding on us and shall not be
	questioned by us in any respect or manner whatsoever. We undertake to pay the
	amount claimed by the RBI within a period of one week from the date of receipt of
	the notice as aforesaid.
3.	We confirm that our obligation to the RBI under this guarantee shall be independent
	of the agreement or agreements or other understandings between the DPI and the

3 of the agreement or agreements or other understandings between the RBI and the Tenderer.

This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that -

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of

	their obligations and in the event of the	neir failure to do so, b	by payment by us of the			
	sum not exceeding Rs (Ru	ipees	only).			
b)	Our liability under these presents shall not exceed the sum of Rs					
	(Rupeesonly).					
c)	Our liability under this agreement shal	l not be affected by ar	ny infirmity or irregularity			
	on the part of our said constituents/o	lients in tendering fo	or the said work or their			
	obligations there under or by dissolut	ion or change in the	constitution of our said			
	constituents.					
d)	This guarantee shall remain in force u	p to(six	months from the last			
	date of receipt of tender) provided that	t if so desired by the F	RBI, this guarantee shall			
	be renewed for a further period as m	ay be indicated by the	nem on the same terms			
	and conditions as contained herein.					
e)	Our liability under these presents will t	erminate unless thes	e presents are renewed			
	as provided hereinabove on the	or on the day wh	en our said constituents			
	comply with their obligations, as to wh	ich a certificate in wr	iting by the RBI alone is			
	the conclusive proof whichever date is later. Unless a claim or suit or action is filed					
	against us within or any extended period, all the rights of the RBI against					
	us under this guarantee shall be forfeited and we shall be released and discharged					
	from all our obligations and liabilities hereunder.					
Yours	faithfully,					
	•					
For ar	nd on behalf of	Bank.				
Autho	rized Official (with seal)					
	ture of authorized Bank official					
Name	:					
Desig	nation					
Stamp	o/ Seal of the Bank					
_	d, sealed and delivered for and on beh	alf of the Bank by the	above named in the			
Witn	ess 1	Witness 2				
Signa	ature	Signature				
Nam	e	Name				

Address	Address	
(AID TILL		
	re stamp duty as applicable in the state, where it is execut	ed
and snall be signed by the office	cial whose signature and authority shall be verified).	

Draft Articles of Agreement

(On Non Judicial Stamp Paper of appropriate value)

यह करार प्रथम पक्षकार के रूप में भारतीय रिज़र्व बैं,क संपदा विभाग,कोलकाता (एतदोपरांत जिसे "नियोक्ता" कहा जाएगा) एवं द्वितीय पक्षकार के रूप में 	ARTICLES OF AGREEMENT made the Yr-2025, December between the Reserve Bank of India, Estate Department having its Central Office at Shahid Bhagat Singh Marg , Fort, Mumbai 400001 (hereinafter called "the Employer") of the one part and (hereinafter called "the Contractor") of the other part.
जबिक नियोक्ता बैंक के साल्ट लेक स्थित आवासीय परिसर के सामुदायिक हौल में डक्टेबल स्प्लिट एयर-कंडीशनर- की डिजाइन, आपूर्ति, संस्थापन , परीक्षण और कमीशनिंग का कार्य, ₹	WHEREAS the Employer is desirous of carrying out the work of Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata at Contract Amount of ₹/- and has caused specifications and schedule of quantities describing the works to be done.
और जबिक उक्त रेखाचित्रों, विशिष्टताओं और मात्राओं की अनुसूची पर इसके पक्षकारों द्वारा या उनकी ओर से हस्ताक्षर किए गए हैं।	AND WHEREAS the said Specifications and the Schedule of Quantities have been signed by or on behalf of the parties hereto.
और जबिक ठेकेदार यहाँ तय की गई शतोंं, विशेष शतोंं में उल्लिखित शतोंं तथा संविदा की शतोंं एवं मात्राओं की अनुसूची में बताई गई शतोंं पर (उक्त सभी को आगे सामूहिक रूप से " उक्त शतोंं" कहा जाएगा), उक्त ड्रोविंग (रेखाचित्र) में दर्शाए और / या उक्त विशिष्टताओं में वर्णित और उक्त मात्राओं की अनुसूची में दर्शाए कार्य, वहाँ पर तय की गई दरों के	AND WHEREAS the Contractor has agreed to execute upon and subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the

अनुरूप, भुगतान के लिए देय राशि या ऐसी अन्य राशि जो उसके तहत देय हो (जिसको इसके बाद " उक्त ठेका राशि" के रूप मे संदर्भित किया जाएगा") के अधीन कार्य करने के लिए सहमत है।	works described in the said Specification and included in the Schedule of Quantities at the Respective rate therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as "the said Contract Amount").
अब यहाँ से इस प्रकार सहमति बनी है	NOW IT IS HEREBY AGREED AS FOLLOWS:
1. उक्त विचारणीय राशि के संदर्भ में, जो कि इस करार में तय तरीके के अनुसार भुगतान की जाएगी, ठेकेदार द्वारा उक्त रेखाचित्रों में दर्शाए गए एवं उक्त विशिष्टताओं तथा मात्राओं की अनुसूची में वर्णित काम को पूर्ण करने एवं शर्तों को कार्यान्वित करने के अधीन होगी।	1. In considerations of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work described in the said Specifications and the Schedule of Quantities.
2. नियोक्ता ठेकेदार को शर्तों मे उल्लेखित तरीके के अनुसार संविदा राशि या ऐसी अन्य राशि जो देय हो का समय पर भुगतान करेगा।	2. The Employer shall pay the Contractor the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
3.	3. Deleted
4. भारतीय रिज़र्व बैंक निर्माण कार्यों के पर्यवेक्षण, बिलों के प्रमाणीकरण, भुगतान और संविदा के विभिन्न नियमों, शर्तों और पूर्वापेक्षाओं के कार्यान्वयन के लिए सीधे व्यवस्था और प्रबंध करेगा।	4. The Reserve Bank of India shall administer and directly arrange for supervision of works, certification of bills, making payments and implementation of various terms, conditions and stipulations of the contract
5. यहाँ उल्लेखित शर्तें और विभिन्न अनुसूचियों को इस करार के आधार के रूप में पढ़ा और समझा जाएगा और यहाँ मौजूद पार्टियां अपनी ओर से उक्त शर्तों द्वारा बंधे हैं, स्वयं को उक्त शर्तों को समर्पित करते हैं और उक्त शर्तों में उल्लेखित अनुसार अपनी ओर से करार का निष्पादन करेंगे।	5. The said conditions and various schedules shall be read and construed as forming part of this agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.

- 6. करार और यहाँ उल्लिखित दस्तावेज़ इस संविदा का आधार बनाएँगे
- 6. The agreement and documents mentioned herein shall form the basis of this Contract.
- 7. यह संविदा न तो एक निश्चित एकमुश्त संविदा है और न ही एक लघु कार्य संविदा है, बल्कि बैंक के साल्ट लेक स्थित आवासीय परिसर के सामुदायिक हौल में डक्टेबल स्प्लिट एयर-कंडीशनर- की डिजाइन, आपूर्ति, संस्थापन, परीक्षण और कमीशनिंग का कार्य के संबंध में कार्य करवाने के लिए एक संविदा है। जिसके लिए वास्तविक मापी गई मात्राओं के अनुसार दरों और संभावित मात्राओं की अनुसूची में निहित दर पर या उक्त शर्तों में प्रदान की गई दर पर भुगतान किया जाना है।
- 7. This Contract is neither a fixed Lump sum contract nor a Piece Work Contract but is a Contract to carry out the work in respect of Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata to be paid for according to actual measured quantities at the rate contained in the Schedule of rates and Probable Quantities or as provided in the said Conditions.
- 8. उक्त शर्तों में निर्धारित तरीके के अनुसार ठेकेदार सिविल निर्माण कार्यों से संबंधित सभी कार्यों, सेनेटरी कार्य और फिटिंग, स्थायी जल आपूर्ति, विद्युत प्रतिष्ठापन, फिटिंग, एयर कंडीशनिंग और अन्य संबंद्ध कार्यों से संबंधित सभी कार्यों को करने के लिए हर उचित सुविधा प्रदान करेगा और इस तरह के कार्यों के पूरा होने के बाद दीवारों, फर्श आदि को हुए किसी भी नुकसान को पुन: ठीक करेगा।
- 8. The Contractor shall afford every reasonable facility for the carrying out of all works relating to the said works in the manner laid down in the said conditions and shall make good any damages done to walls, floors etc. after the completion of such works.
- 9. नियोक्ता के पास इस संविदा के पूर्वाग्रह के बिना कार्य के किसी भी वस्तु (आइटम) को जोड़कर या हटाकर या उसी के कुछ भाग को बनाए रखकर रेखाचित्र और कार्य की प्रकृति को बदलने का अधिकार सुरक्षित है।
- 9. The Employer reserves to itself the right of altering the nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.
- 10. ठेकेदार इसके द्वारा काम सौंपने के पत्र की तारीख के 10वें दिन से काम शुरू करने और 35 दिनों के भीतर पूरा काम पूरा करने के लिए सहमत है, फिर भी ऐसे फॉर्म द्वारा लिखित रूप में समय विस्तार के प्रावधानों के अधीन (यानी समझौते के विलेख के माध्यम से या पत्रों/ई-मेल के आदान-प्रदान द्वारा) जैसा कि पार्टियों द्वारा
- 10. The contractor hereby agrees to commence the work from 10th day of date of work award letter and to complete the entire work within 35 days subject nevertheless to the provisions for extension of time in writing by such form (i.e. by way of a deed of agreement or by exchange of letters/e-mails) as may be mutually decided by the parties. Time

पारस्परिक रूप से निर्णय लिया जा सकता है। समय को इस अनुबंध का सार माना जाएगा।

shall be considered as the essence of this Contract.

11 इस संविदा के तहत नियोक्ता द्वारा सभी भुगतान केवल कोलकाता में ही किए जाएंगे।

11. All payments by the Employer under this Contract shall be made only at Kolkata.

12. इस करार से जुड़े या किसी भी तरह से उत्पन्न होने वाले सभी विवादों को कोलकाता में उत्पन्न माना जाएगा और उसका निर्धारण केवल कोलकाता में स्थित न्यायालय के अधिकार क्षेत्र में होगा। 12. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Kolkata and only Courts in Kolkata shall have jurisdiction to determine the same.

13. यह कि इस संविदा के कई अंशों को ठेकेदार द्वारा पूरी तरह से पढ़ा और समझा गया है। ठेकेदार निविदा में दी गई मात्रा से अधिक मात्रा के भुगतान के लिए तब तक हकदार नहीं होगा जब तक कि बैंक के प्रभारी अभियंता से विशिष्ट लिखित अनुदेशों के तहत आदेश नहीं दिया जाता है।

13. That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor. The Contractor shall not be entitled for the payment for the quantities beyond the tendered quantities unless ordered for by specific written instructions from the Bank's Engineer-in-Charge.

14. ठेकेदार बैंक के बुनियादी ढांचे / प्रणालियों / उपकरणों आदि के बारे में प्रत्यक्ष या अप्रत्यक्ष रूप से किसी भी जानकारी. सामग्री और विवरण का किसी भी तीसरे पक्ष के साथ खुलासा नहीं करेगा. जो कि इस क़रार के संबंध में संविदात्मक दायित्वों के निर्वहन के दौरान ठेकेदार या उसके कर्मचारियों के ध्यान में या ज्ञान में आ सकता है. और हर समय उन्हें सख्त गोपनीय रखेगा। तेकेदार क़ुरार के विवरण को निजी और गोपनीय मानेंगे. सिवा इस सीमा के कि जो इसके तहत दायित्वों को पूरा करने के लिए या लागू कानुनों का पालन करने के लिए आवश्यक है। ठेकेदार बैंक की पूर्व लिखित सहमति के बिना किसी भी व्यापार या तकनीकी पेपर या अन्य जगहों पर कार्य की विशेषताओं को प्रकाशित नही करेगा, न ही प्रकाशित करने की अनुमति देगा या उजागर नहीं करेगा। ठेकेदार किसी भी गोपनीय जानकारी के प्रकटीकरण के परिणामस्वरूप नियोक्ता को हुई किसी भी प्रकार की हानि के लिए नियोक्ता को क्षतिपूर्ति करेगा। उक्त का पालन करने में विफलता को ठेकेदार की ओर से अनुबंध

14. Non-disclosure The clause: contractor shall not disclose directly or indirectly any information, materials and of the Bank's infrastructure/ system/equipment's etc. which may come to the profession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be publish, or disclose ant particulars of the works in को भंग करने के रूप में माना जाएगा और नियोक्ता नुकसान का दावा करने और कानूनी कदम उठाने का हकदार होगा।

ठेकेदार इस बात को सुनिश्चित करने के लिए अपने कर्मचारियों के संबंध में सभी उचित कार्यवाही करेगा कि इस क़रार के तहत गोपनीय जानकारी के गैर प्रकटीकरण के दायित्वों को-पूरी तरह से संतुष्ट किया जा रहा है।

गैर प्रकटीकरण और गोपनीयता के संबंध में-ठेकेदार के दायित्व किसी भी कारण से होने वाले इस क़रार की समाप्ति या समापन को बचाएंगे। any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

- 15. ठेकेदार को कार्यस्थलों पर यौन उत्पीड़न निवारण अधिनियम के प्रावधानों का पालन करना होगा।
- a) बैंक के परिसर के भीतर अपने कर्मचारी के खिलाफ यौन उत्पीड़न की किसी भी शिकायत के मामले में फर्म पूरी तरह से जिम्मेदार होगी। शिकायत भारतीय रिजर्व बैंक द्वारा गठित क्षेत्रीय समिति के समक्ष दायर की जाएगी और बैंक शिकायत के संबंध में उक्त अधिनियम के तहत उचित कार्रवाई सुनिश्चित करेगा।
- b) बैंक / डीआईसीजीसी के किसी कर्मचारी के खिलाफ फर्म के किसी भी पीड़ित कर्मचारी द्वारा यौन उत्पीड़न की किसी भी शिकायत पर बैंक द्वारा गठित क्षेत्रीय शिकायत सिमिति द्वारा संज्ञान लिया जाएगा।

- 15. The contractor shall comply to the provisions of Prevention of Sexual Harassment at workplaces Act.
- a) The firm shall be solely responsible in case of any complaint of sexual harassment against its employee within the premises of the Bank. The complaint will be filed before the Regional Committee constituted by the Reserve Bank of India and Bank shall ensure appropriate action under the said Act in respect of the complaint.
- b) Any complaint of sexual harassment from any aggrieved employee of the firm against any employee of the Bank / DICGC shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.

- c) फर्म किसी भी मौद्रिक मुआवजे के लिए जिम्मेदार होगी, जिसे घटना में फर्म के कर्मचारियों को शामिल करने की आवश्यकता हो सकती है, उदाहरण के लिए बैंक के कर्मचारियों को कोई मौद्रिक राहत, अगर फर्म के कर्मचारी द्वारा यौन हिंसा साबित होती है।
- d) फर्म कार्यस्थल पर यौन उत्पीड़न की रोकथाम और संबंधित मुद्दों के बारे में अपने कर्मचारियों को शिक्षित करने के लिए जिम्मेदार होगी।
- e) फर्म अपने कर्मचारियों की पूरी और अद्यतन सूची प्रदान करेगी जो बैंक के परिसर में तैनात हैं।

16. अप्रत्याशित घटना: यदि कोई भी पक्ष इस समझौते के तहत अपने नियंत्रण से परे किसी घटना के घटित होने के कारण अपने दायित्वों को निभाने में असमर्थ है (जैसे कि ईश्वर के कार्य, युद्ध जैसी स्थितियाँ, दंगे, श्रमिक हड़ताल, सरकारी कार्य, भूकंप, चक्रवात, तूफ़ान, और अन्य प्राकृतिक आपदाएँ, आदि), उस पक्ष को इस अनुबंध के अंतर्गत चूककर्ता नहीं माना जाएगा। प्रत्येक पक्ष जारी रखने के लिए इस समझौते के तहत प्रदर्शन को सक्षम करने के लिए सभी उचित प्रयासों का उपयोग करने के लिए सहमत है। यदि अप्रत्याशित घटना के कारण गैर-प्रदर्शन की अवधि 30 दिनों से अधिक हो जाती है. तो जिस पार्टी की प्रदर्शन करने की क्षमता इतनी प्रभावित नहीं हुई है, वह लिखित नोटिस देकर इस समझौते को समाप्त कर सकती है।

17. परफॉर्मन्स बैंक गारंटी:

सफल निविदाकर्ता को कार्य के पुरस्कार के लिए बैंक द्वारा निर्धारित फॉर्म में किसी भी अनुसूचित बैंक से बैंक गारंटी (बीजी) के रूप में कार्य के लिए

- c)The firm shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the firm, for instance any monetary relief to Bank's employees, if sexual violence by the employee of the firm is proved.
- d) The firm shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.
- e) The firm shall provide a complete and updated list of its employees who are deployed within the Bank's premises.
- 16. Force Majeure: If either party is unable to perform its obligations under this Agreement due to the occurrence of an event beyond its control (such as acts of God, war like situations, riots, labor strike, government actions, earthquakes, cyclones, typhoons, and other natural calamities, etc.), that party will not be deemed to have defaulted under this Agreement. Each party agrees to use all reasonable efforts enable to performance under this Agreement to continue. the period of performance due to a force majeure event exceeds 30 days, the party whose ability to perform has not been so affected may, by giving written notice, terminate this Agreement.
- 17. Performance Bank Guarantee: The successful tenderer shall furnish on award of the works, an amount equal to

अनुबंध मूल्य के 5% (पांच प्रतिशत) के बराबर राशि जमा करनी होगी। अनुबंध की शर्तों और दायित्वों की उचित पूर्ति के लिए सुरक्षा जमा। यह बीजी नए स्थापित डक्टेबल एसी को सौंपने की तारीख तक अनुबंध पूरा होने की अविध (अंतिम एसी यूनिट तक) के लिए वैध होनी चाहिए।

5% (Five percent) of the contract value for the work in the form of a Bank Guarantee (BG) from any scheduled Bank in the form prescribed by the Bank towards Security Deposit for the due fulfilment of the terms and obligations of the contract.

This BG should be valid for a period of the contract completion period up to the date of handing over of the newly installed Ductable ACs (till the last AC unit) and a further period of one (1) years i.e. (one year DLP)

On award of contract, successful bidder has to submit PBG of 5% of contract value within 14 days from the date of award of work.

After virtual completion of the work, EMD submitted by successful bidder will be refunded.

After completion of DLP period of one year, successful bidder has to submit new PBG of 10% of contract value. Thereafter, the PBG of 5% submitted and RMD of 5% deducted from the bills will be returned. This new PBG of 10% of contract value will be held for 7 years, from the date of completion of DLP.

- 18. ठेकेदार निम्नलिखित बीमा पॉलिसियां लेगा :
- संपूर्ण संविदा अविध हेतु पूर्ण संविदा मूल्य के लिए ठेकेदार की सर्व जोखिम पॉलिसी
- साइट पर तैनात सभी कामगारों के लिए कामगार मुआवजा पॉलिसी
- निम्नलिखित विवरण के अनुसार तृतीय पक्ष देयता पॉलिसी :
- ए. चोटिल व्यक्तियों के लिए ₹2 लाख प्रति

- 18. Contractor shall take following Insurance Policies
 - Contractor's All Risk Policy for the full Contract Value for entire Contract Period
 - Workmen Compensation Policy for all workmen deployed at site
 - Third Party Liability Policy as per

व्यक्ति प्रति दुर्घटना बी. संपत्ति के नुकसान के लिए - ₹5 लाख प्रति दुर्घटना मौजूदा बीमा दिशानिर्देशों के अनुसार समग्र सीमा के अधीन following details:

- a. For injury to persons–₹ 2 Lakh per person per accident
- b. For damage to property ₹ 5 Lakh per accident

Subject to overall ceiling as per extant Insurance guidelines

इसके साक्ष में, नियोक्ता और ठेकेदार ने अपने विधिवत अधिकृत अधिकारी के माध्यम से इन विलेखों के लिए अपने भाग निर्धारित किए हैं, दिन और वर्ष पहले यहाँ ऊपर लिखें गये हैं। (यदि ठेकेदार एक साझेदारी या व्यक्तिगत स्वामित्व है) IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents, the day and year first hereinabove written. (If the Contractor is a partnership or an individual)

इसके साक्ष में, नियोक्ता ने अपने विधिवत अधिकृत अधिकारी के माध्यम से इन विलेखों के लिए अपने भाग निर्धारित किए हैं और ठेकेदार ने अपनी आम मुहर को यहां लगाया है और इसके बाद उसकी ओर से विलेख निष्पादित किये जा सकते हैं, दिन और वर्ष पहले यहाँ ऊपर लिखें गये हैं।

IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized officials and the Contractor has caused its common seal to be affixed hereunto and has caused these presents to be executed on its behalf, the day and year first hereinabove written. (If the Contractor is a Company)

भारतीय रिजर्व बैंक द्वारा हस्ताक्षरित और वितरित	SIGNED AND DELIVERED by the Reserve Bank of India by the hand of
श्री के द्वारा	Shri
(नाम और पदनाम)	(Name and Designation)
इनकी उपस्थिति में -	In the presence of

साक्षी -	Witnesses –
1	1
पता:	Address:
2	2
पता:	Address:
यदि भाग साझेदारी फर्म या व्यक्तिगत स्वामी है, तो सभी के द्वारा या सभी भागीदारों की तरफ से हस्ताक्षरित होना चाहिए	If the part is a partnership firm or any individual should be signed by all or on behalf of all the partners.
के द्वारा हस्ताक्षरित और वितरित किया गया था। साक्षी 1)	SIGNED AND DELIVERED BY

दिनांक	यदि ठेकेदार ने आम	THE COMMON SEAL	If the
को आयोजित बैठक में निदेशक मण्डल द्वारा पारित संकल्प के अनुसरण में आम मुहर यहाँ के लिए लगाई जाती है।	0 '	OF Was hereunto affixed pursuant to the resolutions passed By its Board of Directors at the meeting held on	Contractor signs under its common Seal the signature clause should tally with their sealing clause in the Articles of Associations.
की उपस्थिती में (1) (2)	यदि ठेकेदार की तरफ से मुख्तारनामा प्राप्त व्यक्ति ने हस्ताक्षर किये हैं, चाहे वह कंपनी हो या कोई व्यक्ति	In the presence of (1)	The Contractor is signing by the hand of power of attorney whether a company or individual.
निदेशक जिन्होंने वहाँ मौजूद की उपस्थिति में इन प्रस्तुतों पर) हस्ताक्षर किये हैं - (1)		Directors who have presents in taken th presence of (1)	
(2)		(2)	
2		2	
यदि ठेकेदार की तरफ से मुख्तारनामा प्राप्त व्यक्ति ने हस्ताक्षर किये हैं, चाहे वह कंपनी हो या कोई व्यक्ति		If the Contractor is signed Power of Attorney, whethe or an individual	=
इनके द्वारा हस्ताक्षरित	और वितरित	SIGNED AND DELIVERED	BY -

इन के हाथ से ठेकेदार द्वारा	The Contractor by the hand of
श्री	Shri
और विधिवत गठित वकील	and duly constituted attorney.

PROFORMA OF BANK GUARANTEE for PERFORMANCE SECURITY DEPOSIT

(On Non-Judicial Stamp Paper of appropriate value)

Place:
Date:
The Regional Director Reserve Bank of India Estate Department Kolkata
Dear Sir,
Design, Supply, Installation, Testing and Commissioning of Ductable type
Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt
Lake, Kolkata
Whereas Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s (Name of the Contractor) (hereinafter called "the said Contractor" which expression shall include its successors and assigns).
AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹ (Rupees only) (Amount in figures and words) for the
due fulfilment by the said contractor of the terms and conditions contained in the contract. We, (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs as Performance Guarantee for due
fulfilment of the terms and conditions of the contract.
NOW THIS GUARANTEE WITNESSETH
1. We(Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on

	demand by the RBI, pay without demur to the RBI, a sum of Rs.
	(Rupees only) or any lower amount that may be demanded by
	the RBI. Our guarantee shall be treated as equivalent to the Performance
	Guarantee Amount for the due performance of the obligations of the Contractor
	under the said Contract, provided, however, that our liability against such sum
	shall not exceed the sum of Rs (Rupees only).
2.	We also agree to undertake to and confirm that the sum not exceeding Rs
	(Rupees only) as aforesaid shall be paid by us without any
	demur or protest, merely on demand from the RBI on receipt of a notice in
	writing stating that the amount is due to them and we shall not ask for any further
	proof or evidence and the notice from the RBI shall be conclusive and binding
	on us and shall not be questioned by us in any respect or manner whatsoever.
	The Bank shall pay to RBI any money so demanded notwithstanding any
	dispute/disputes raised by the Contractor in any suit or proceedings pending
	before any Court, Tribunal or Arbitrator/s relating thereto and the liability under
	this guarantee shall be absolute and unequivocal. We undertake to pay the
	amount claimed by the RBI within a period of one week from the date of receipt
	of the notice as aforesaid.

- 3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.
- 4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that -

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure

	to do so, by payment by us of the sum not exceeding Rs (Rupees only).
b)	Our liability under these presents shall not exceed the sum of Rs.
	(Rupees only).
c)	Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations
	thereunder or by dissolution or change in the constitution of our said constituents.
d)	This guarantee shall remain in force up to (60 days beyond) provided
	that if so desired by the RBI, this guarantee shall be renewed for a further period
	as may be indicated by them on the same terms and conditions as contained herein.
e)	Our liability under these presents will terminate unless these presents are
ŕ	renewed as provided hereinabove on the or on the day when our
	said constituents comply with their obligations, as to which a certificate in writing
	by the RBI alone is the conclusive proof whichever date is later. Unless a claim
	or suit or action is filed against us within or any extended period, all
	the rights of the RBI against us under this guarantee shall be forfeited and we
	shall be released and discharged from all our obligations and liabilities
	hereunder.
For and o	on behalf of (Name of the Bank)
roi aliu c	(Name of the Bank)
Signature	of authorized Bank official
Name:	of dution2od Barik official
Designati	on
_	eal of the Bank
·	ealed and delivered for and on behalf of the Bank by the above named in the
presence	

Witness 1	Witness 2
Signature	Signature
Name	Name
Address	Address

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

<u>Proforma for Indemnifying the Employer Against Non-Compliance to Contract labour Rules/regulations</u>

(On Non-Judicial Stamp Paper of appropriate value)

The Regional Director Reserve Bank of India Estate Department Kolkata

Place:

Proforma for Indemnifying the Employer against Patent Rights

(On Non-Judicial Stamp Paper of appropriate value)

To,
The Regional Director Reserve Bank of India Estate Department Kolkata.
Dear Sir,
NAME OF WORK: Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata
We, M/s (Name of Contractor) hereby undertake to fully indemnify and keep indemnified the Employer i.e. Reserve Bank of India against any action, claim or proceeding relating to infringement or use of any patent or design or any alleged patent or design rights and shall ourselves pay any royalties, license fees etc. which may be payable in respect of any article or part thereof included in the contract or damages, cost and charges of all and every sort that may be legally incurred in respect thereof.
In the event of any claims made under or action brought against Employer in respect of any such matters as aforesaid, we shall, on being notified thereof, at our own expense, settle any dispute or conduct any litigation that may arise therefrom, provided that we shall not be liable to indemnify the Employer if the infringement of the patent or design or any alleged patent or design right is the direct result of an order passed by the Engineer-in-Charge in this behalf.
Yours faithfully,
For
Authorised signatory
NAME AND ADDRESS OF THE BIDDER
SIGN & SEAL OF THE BIDDER:
Date:
Place:

Annexure- 'G'

Proforma for Letter of Authorization and Maintenance undertaking from the OEMs

(To be issued by the manufacturers of FACP on their letterhead and shall be uploaded by the bidder with the tender)

То		Date:			
The Regional Dire Reserve of India, Estate Departmer Kolkata					
•		•	•	ssioning of Ducta Staff Quarters, S	
Sir,					
We	, (na	me and addre	ess of the manu	facturer) the manufa	acturers of
				(addresses of manu	
development	locations)	do	hereby	authorize (name and addre	M/s
support for the captioned project Maintenance of a etc. i.e. service	products manufa et, either directly o bove system, in te	ctured by u or through a rms of provid	s and provide ny of our deale ding spares/ up	, shall continue to ed under the scorer inducted by the dates / technical mears from the date	De of the Bank for an power
completion of the	e captioned work.				
Yours faithfully,					
For and on beha	lf of				
M/s		(Name of the	e manufacturer)		
Seal and Signatu	ıre:				
Name:					
Designation:					
Address:					

PART II - Unpriced schedule of Quantities

Name of work - Design, Supply, Installation, Testing and Commissioning of Ductable type Split Air-Conditioner in the Community Hall at Bank's Staff Quarters, Salt Lake, Kolkata

Schedule of Quantities

(NOT FOR QUOTE. TO BE QUOTED IN MSTC PORTAL ONLY)

Sr. No.	Description	Qty	Unit
1	Supplying, Installation, Testing and Commissioning of air cooled ducted split type air conditioning machine with each having a capacity and details as mentioned below suitable for operation on R-410A Green refrigerant comprising of Scroll / rotary type compressor hermetically sealed complete with automatic capacity, safety switches, lubrication system with min 1 year (OEM) warranty for compressor, Printed Circuit Board (PCB) and other components, Suitable capacity squirrel cage induction motor having class 'B' insulation suitable for operation on 415 + 10% volts, 50 Hz, A.C. supply for Blower motor, Necessary drive arrangement for blower motor, Matching Air cooled condenser with necessary fittings for refrigerant piping connections, necessary structural support for mounting condensers, Microprocessor based control panel complete with accessories, machine Isolation / disconnect switch, valves and accessories to inter connect compressor and condenser including pressure testing, vacuum. Necessary starters suitable for Indoor & outdoor unit complete with O/L, U/V, phase reversal protection, single phase preventors i/c copper conductor control and power cable and drain pipe of suitable size and length etc complete as required. The total cooling capacity/heating capacity of tested unit shall have a capacity as per relevant IS code. The lab testing reports as per IS: 8148 shall be submitted from National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited as per ISO/International Electrotechnical Commission (IEC) 17025 standards / Central Power Research Institute (CPRI)/Electrical Research and Development Association (ERDA) with Original Equipment		

Sr. No.	Description	Qty	Unit
	Manufacturer (OEM) etc. complete as per CPWD specification as required.		
1.1	10 TR	4	Set
1.2	5 TR	2	Set
2	SITC of suitable size and as per OEM recommendation copper insulated refrigerant piping (Supply and return pipe set) from each unit indoor to respective outdoor with proper support at 0.5 mtrs distance as specified in tender Part I for the following systems. (As per site requirement)		
2.1	10 TR	4	set
2.1	5 TR	2	set
3	SITC of control cabling from each indoor unit to respective outdoor unit of required size as specified by OEM.	100	Mtrs
4	CAMC: Comprehensive Annual Maintenance Contract (CAMC) charges (including spares) for the entire system for each AC Unit as specified in tender Part-I. These rates will be applicable after expiry of one-year guarantee period. The rates shall include consumable labour, transport, insurance for workman compensation, as indicated in specification and tender terms and conditions.		
	For 10 TR x 4 Nos. and 5TR x 2 Nos. DSU	1	Per Annu m

Note: Bill will be paid as per actual measurements carried at site.

Place:	
Date:	Signature of Bidder with seal